

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH AT PUNE
EXECUTION APPLICATION NO. 22/2023

IN

ORIGINAL APPLICATION NO. 70/2017

IN THE MATTER OF:

MR. KARIM JAHANGIR SHAIKH

...APPLICANT

VERSUS

SAHAKAR MAHARISHI SHIVAJIRAO
NARAYANRAO NAGAWADE, SSK LTD.
& ORS.

...RESPONDENTS

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Date: 22.01.2026



ADVOCATE FOR APPLICANT

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WRITTEN NOES OF SUBMISSION ON BEHALF OF THE APPLICANT

1. That, the Applicant herein is the Original Applicant in OA No. 70/2017(WZ) (Dated 25.04.2017) and have filed this Execution Application No. 22/2023 (WZ) against the Final Order dated 11.05.2022 passed in OA No. 70/2017(WZ) for non-compliance of said Order by R-1-PP, R-2 & 3-MPCB.
2. That this Hon'ble NGT vide its order dated 11.05.2022 passed in OA No. 70/2014(WZ) in its **Para-8** have specifically issued following directions to the MPCB;
 - A) **For Past violations, MPCB to take action to fix accountability of the PP, following due process of law.**
 - B) Verify the factual status and take necessary coercive measures for current violations;

However, MPCB official failed to take necessary coercive measures for current violations as well as for past violations and always MPCB officials tried their level best to serve and facilitate the R-1-PP to overcome the violations by racing the paper horses.

3. **SERIOUS PAST VIOLATIONS COMMITTED BY PP AND CONVENIENTLY IGNORED BY MPCB:**
 - 3.1 **No Valid CTO-Sugar Unit:** That the R-1-PP applied for the CTO vide dated 30.01.2013 and procured the ex-post facto CTO vide dated 18.03.2014 (**ANNEXURE-A-2**) for period from 01.01.2010

to 31.07.2014. Thereafter, R-1-PP operated the Industry for year 2015 without valid CTO and thereafter procured the CTO vide dated 19.11.2016 (**ANNEXURE-A-3**), which was valid upto 28.02.2017. Therefore, it is clear that **there was no valid CTO since 01.01.2010 to 19.11.2016**. That the Annual Reports shows huge sugar cane crushing and production of the various products without valid CTO (**ANNEXURE-A-1 & A-5**).

3.2 **No Valid CTO-Distillery Unit:** That the PP have also operated the Distillery unit in illegal manner without valid CTO since its establishment and procured the ex-post facto CTO vide dated 11.09.2018 (**ANNEXURE-A-6**). That the Annual Reports for shows huge production of the various products without valid CTO (**ANNEXURE-A-1 & A-5**).

3.3 **Precedent of Hon'ble NGT & Hon'ble SC on Illegal operation of Sugar Industry and Distillery Plants:** That the judgment dated 31.01.2019 (¶5-7, **ANNEXURE-A-5**) of this Hon'ble NGT in OA No. 368/2018 (PB) have clearly held that the retrospective consents could not have been granted and imposed compensation of **Rs. 10 Crores** on PP. This judgment of NGT-PB have upheld by the Hon'ble Supreme Court by dismissing the Civil Appeal No. 1587/2019 vide its Order dated 15.02.2019 (**ANNEXURE-A-7**).

3.4 **PAST SHOW CAUSE NOTICES, PROPOSED DIRECTIONS, INTERIM DIRECTIONS, FINAL DIRECTIONS SHOWING NON-COMPLIANCES:** That the MPCB have taken various actions time to time, but conveniently ignored to get it complied and allowed the illegal operation causing irreparable damage to the environment & ecology as below (**ANNEXURE-A-10 {Colly.}**);

Sr.	Date	Particular
1.	31.12.2007	Directions

2.	18.01.2008	Directions
3.	20.11.2010	Show Cause
4.	07.02.2011	Proposed Direction
5.	03.05.2011	Interim Direction
6.	29.02.2012	Proposal for action
7.	25.07.2012	Letter-Forfeit BG
8.	07.08.2012	Proposal-Forfeit BG
9.	16.08.2012	Directions
10.	23.11.2012	Conditional Restart
11.	26.02.2013	Directions Voluntary Closure
12.	24.12.2013	Directions
13.	16.09.2014	Refusal-Distillery
14.	28.10.2014	Show Cause
15.	04.02.2015	Directions
16.	17.04.2015	Conditional Directions
17.	23.07.2015	Directions
18.	19.11.2016	Ground Water Remedial Action Plan
19.	22.06.2017	Joint Committee Visit Report
20.	09.02.2022	Direction-Distillery
21.	09.02.2022	Direction-Sugar

That the above show cause notices, interim directions, proposed directions, directions, closures etc. shows completely inherent lack of coordination between MPCB officials for taking appropriate actions against the PP for his long term pollution history and therefore, attitude of PP is careless and reckless.

- 3.5 **NON-SCRAPPING OF KACCHA LAGOONS TILL DATE:** That the MPCB in its reply affidavit have made absolutely false statement that the Kaccha Lagoons constructed for storage of spent wash & trade effluent are converted into ponds for storage of water for irrigation purpose. Basically, there is no such conversion of Kaccha lagoons into ponds for irrigation purpose and those Kaccha Lagoons are till used for the storage of spent wash & trade effluent by the industry, which are causing serious percolation into the ground water. It is important to note that these Kaccha Lagoons have contaminated the soil to the irreparable extent and said soil is not taken away or no HDPE covers are used, on the contrary said conversion of Kaccha

Lagoon is the false theory created by the MPCB officials in collusion with PP and MPCB have filed false affidavit. This Hon'ble NGT may kindly take serious note of conduct of MPCB official for misleading and filing false affidavit. That the Photographs dated 22.01.2026 (**ANNEXURE-A-8**) are attached herewith i.e. those are taken yesterday. These photographs clearly shows the Kaccha Lagoon full with spent wash and trade effluent directly discharge into these lagoons.

3.6 SEEPAGE OF SPENT WASH & TRADE EFFLUENT OUTSIDE

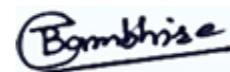
FACTORY TILL DATE: That the PP supposed to stop the seepage/discharge of spent wash & untreated trade effluent outside the factory area. However, MPCB failed to stop such untreated discharge outside the factory and discharge of spent wash as well as trade effluent is till continued. That the Photographs dated 22.01.2026 (**ANNEXURE-A-9**) are attached herewith i.e. those are taken yesterday. These photographs clearly shows the discharge of spent wash & untreated trade effluent outside the factory premises.

3.7 NON-SCRAPPING OF OLD BOILERS TILL DATE: that the PP ought to have scrap the old boiler, but till date said boiler is not scrapped.

4. That this Applicant have been harassed, tortured, humiliated since 2010 to till date by management of PP violating fundamental rights & legal rights of this Applicant. That this Hon'ble NGT may kindly pass appropriate order (s), direction (s), and grant appropriate reliefs in the interest of justice.

5. Hence this Written submission.

Date: 22.01.2025



TANAJI B. GAMBHIRE
(ADVOCATE FOR APPLICANT)

दि श्रीगोंदा सहकारी साखर कारखाना लि.

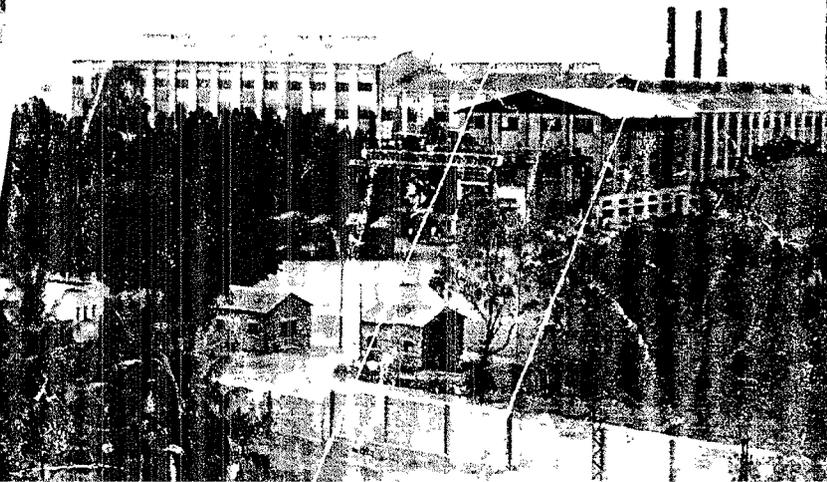
मु. श्रीगोंदा फॅक्टरी, पो. श्रीगोंदा साखर कारखाना,
ता. श्रीगोंदा, जि. अहमदनगर

४६ वा

वार्षिक अहवात

सन २०११ - २०१२

ऑडिट वर्ग 'ब'



दि श्रीगोंदा सहकारी साखर कारखाना लिमिटेड

मु. श्रीगोंदा फॅक्टरी, पो. श्रीगोंदा साखर कारखाना, ता. श्रीगोंदा, जि. अहमदनगर - ४१३ ७२६

विद्यमान संचालक मंडळ

१.	मा. श्री. शिवाजीराव नारायणराव नागवडे (Ex. M.L.A.) उपाध्यक्ष, महाराष्ट्र राज्य सहकारी साखर कारखाना संघ लि., मुंबई	संस्थापक, चेअरमन	वागदरी
२.	मा. श्री. केशवराव निवृत्ती मगर	व्हा. चेअरमन	गार
३.	मा. ना. श्री. बबनराव भिकाजी पाचपुते (B.A.) आदिवासी विकासमंत्री, महाराष्ट्र राज्य	संचालक	काष्टी
४.	मा. श्री. सुभाषराव आनंदराव शिंदे (D.C.E.)	संचालक	मढवडगांव
५.	मा. श्री. हरीभाऊ किसन कापसे	संचालक	श्रीगोंदा
६.	मा. श्री. विलासराव खंडेराव वाबळे	संचालक	म्हा. पिंप्री
७.	मा. श्री. भगवानराव नारायणराव पाचपुते	संचालक	काष्टी
८.	मा. श्री. जिजाराम बबनराव खामकर	संचालक	घारगाव
९.	मा. श्री. रंगनाथ ज्ञानदेव कुताळ	संचालक	पिंपळगांव पिसा
१०.	मा. श्री. दत्तात्रय भाऊसाहेब पानसरे (M.A., M.Ed., JCPR)	संचालक	घारगाव
११.	मा. श्री. अॅड. बाळासाहेब नारायणराव काकडे (B.Com.LLB.)	संचालक	लाणी व्यंकनाथ
१२.	मा. श्री. तुळशिराम महादु रायकर	संचालक	हंगवाडी
१३.	मा. श्री. आपणासाहेब सिताराम शेलार	संचालक	बलवंडी बु॥
१४.	मा. श्री. बाबासाहेब भानुदास इथापे	संचालक	टाकळीकडवळीत
१५.	मा. श्री. राजकुमार मच्छिंद्र पाटील (D.C.E.)	संचालक	पेडगांव
१६.	मा. श्री. अंबादास बापुराव दरेकर	संचालक	द्विडगांव
१७.	मा. श्री. बाबासाहेब सहादु भोस (B.A.)	संचालक	श्रीगोंदा
१८.	मा. श्री. अॅड. अशोकराव भानुदास रोडे (B.S.L., LLB)	संचालक	जगलेवाडी
१९.	मा. श्री. माधवराव संपतराव नितनवरे	संचालक, अनु. जाती जमाती प्रतिनिधी	ग्रळपणे
२०.	मा. श्री. बाळासाहेब महादु जगताप	संचालक, इतर मागासवर्गीय प्रतिनिधी	भारगाव सुट्टीक
२१.	मा. श्री. ज्ञानदेवराव बापुराव कोल्हटकर	संचालक विमुक्त व भटक्या जाती किंवा विशेष मागास प्रवर्ग प्रतिनिधी	काष्टी
२२.	मा. श्री. लक्ष्मणराव विठ्ठलराव नलगे	संचालक, आर्थिकदृष्ट्या दुर्बल घटक प्रतिनिधी	मागवी टुमाला
२३.	मा. श्री. राजेंद्र शिवाजीराव नागवडे (B.Com)	संचालक, सामायटी प्रतिनिधी	वागदरी
२४.	मा. सौ. वैशालीताई वसंतराव गिरमकर	महिला संचालिका	अजनूज
२५.	मा. सौ. जाईबाई अशोकराव काळणे	महिला संचालिका	बलवंडी बु॥
२६.	मा. सौ. नंदाबाई सोपानराव कुरूमकर	महिला संचालिका	लिपणगाव
२७.	मा. श्री. युवराज बाबाजी चिंतळकर	तज्ञ संचालक	सिमगाव खलू
२८.	मा. श्री. धनसिंगराव विठ्ठलराव भोयटे	निर्मात्रित संचालक	सांगवी दु॥
२९.	मा. श्री. श्रीनिवास बाबुराव घाटगे	निर्मात्रित संचालक	इनामगाव
३०.	मा. श्री. सावता लक्ष्मणराव हिस्वे	निर्मात्रित संचालक	बलवंडी बु॥
३१.	मा. श्री. बाळासाहेब विठ्ठलराव थोरात	निर्मात्रित संचालक	लाणी व्यंक.
३२.	मा. श्री. के. रा. उर्फ बापूसाहेब देशमुख	जिल्हा बँक प्रतिनिधी	राशिन, ता. कर्जत
३३.	मा. श्री. बापूराव लक्ष्मणराव कदम	कामगार संचालक	पिंपळगाव पिसा
३४.	मा. श्री. आप्पासाहेब केरबा शेळके	कामगार संचालक	तांदळी दु॥
३५.	मा. श्री. बापुराव गुलाबराव काटे	कामगार संचालक	वागदरी
३६.	मा. प्रादेशिक सह संचालक (साखर) अहमदनगर	शासकीय प्रतिनिधी	अहमदनगर
३७.	मा. श्री. आबासाहेब बाबूराव जंगले B.Sc. D.I.F.A.T., (ALCO Tech)	कार्यकारी संचालक	श्रीगोंदा फॅक्टरी

दि श्रीगोंदा सहकारी साखर कारखाना लिमिटेड, मु.पो. श्रीगोंदा फॅक्टरी, ता. श्रीगोंदा, जि. अहमदनगर
: सर्वसामान्य माहिती :

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१)	सभासद संख्या					
	अ) उत्पादक सभासद (अ वर्ग एकूण)	२२,५७६	२२,५८७	२२,६०७	२२,६२५	२२,६८२
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	ब पैकी अनुसूचित जातीचे	--	--	--	--	--
	ब पैकी अनुसूचित जमातीचे	--	--	--	--	--
	क) अनुत्पादक संस्था सभासद ब वर्ग (एकूण)	४३	४३	४३	४३	४३
	ड) महाराष्ट्र शासन	०	०	०	०	०
	इ) एकूण सभासद (अ+ब+क+ड)	२२६१९	२२६३०	२२६५०	२२६६८	२२७२५
	फ) नाममात्र सभासद (संख्या) क वर्ग (टीप : वरील आकडेवारी शेअर्सच्या संख्येची नसून सभासदांच्या संख्येची आहे.)	११९५४	११९५९	११९७२	११९७९	१२०६६
२)	कार्यक्षेत्रातील समाविष्ट गावांची संख्या	८८	८८	८८	८८	८८
	तालुकावार संख्या	श्रीगोंदा शिरूर				
३)	गळितसाठी ऊस पुरविणारी गावे					
	अ) कार्यक्षेत्रातील ऊस पुरविणारी गावे (संख्या)	७०	७०	६०	६१	६२
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	ड) ऊस पुरविणारी गावे एकूण संख्या (अ+ब+क)	७८	११७	१५५	१२६	१२६

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	अ) हंगाम चालू दिनांक	९/११/०७	७/११/०८	२८/१०/०९	२१/११/१०	२/११/११
	ब) हंगाम बंद दिनांक	१८/६/०८	२/२/०९	२५/४/१०	२८/५/११	६/४/१२
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	इ) मुक्त हंगाम दिवस	२१८.०८	८६.४३	१७६.७७	१८५.६३	१५८.६३
	फ) सरासरी दैनंदिन गळीत					
	१) बंद तास धरून (टनी)	३५५२.५२४	३३९३.१२७	३५७४.२३८	३७०१.२५८	३७७१.०७३
	२) बंद तास सोडून (टनी)	३९३१.८४२	३७५४.४७८	३९४९.२१७	४०८९.१४७	४०४५.५३०
६)	हंगामातील ऊस गाळप					
	अ) कार्यक्षेत्रातील सभासदांचा (पूर्ण टनी)	७,११,४५३	२,२४,२९८	४,८६,८४६	५,२९,४५३	४,४३,३५१
	ब) कार्यक्षेत्रातील बिगर सभासदांचा (पूर्ण टनी)	७३,७५३	६०,१७८	१,०५,९११	१,३५,९५१	१,१७,२६६
	क) कार्यक्षेत्राबाहेरील पण राज्यातील	७८२	१२,९८७	४७,१८१	३०,४३२	२७,६७०
	ड) एकूण गाळलेला ऊस (पूर्ण टनी)	७,८५,९८८	२,९७,४६४	६,३९,९३८	६,९५,८३७	५,८८,२८७
	फ) अ+ब या बेरजेची (क) शी टक्केवारी	०.१०	४.५६	७.३७	४.५७	४.७१
	ग) उपलब्ध असूनही कारखान्याने सभासद जो ऊस गाळला नाही व जो बाहेर विकण्यात आला					
	(ग-१) त्याचे वजन / टनी	--	--	--	--	--
	(ग-२) त्याची किंमत / लाख रुपये	--	--	--	--	--
७)	उत्पादित साखर क्विंटल	९,०२,३११	३,०५,६९०	६,९४,८१५	७,५२,२५०	६,३८,४३५
८)	सरासरी साखर उतारा (%)	११.४८	१०.२७	१०.८६	१०.८०	१०.८५
९)	मळी					
	अ) मळीचे उत्पादन / पूर्ण टनी	२९,३८०.००	१२,२०४.००	२६,८८०.००	२९,३९२.००	२३,५४०.००
	ब) मळीचा प्रतिटनी उसाशी उतारा टक्के	३.७३	४.१०	४.२०	४.२२	४.००
१०)	प्रतिटनी उसाशी बगॅसचे प्रमाण (%)	३०.४५	३०.८७	२९.३३	२९.१९	२९.००
	(टीप - बाब क्र. ५ ते १० मधील आकडे अंतिम उत्पादन अहवाल (आर. टी.८सी) मधील आकडेवारीनुसार आहेत.					

अ.नं.	नाव	२००७-२००८	२००८-२००९	२००९-२०१०	२०१०-२०११	२०११-२०१२
११)	ऊस क्षेत्र हेक्टर					
	अ) गाळप केलेल्या उसाचे क्षेत्र					
	१) कार्यक्षेत्रातील सभासदांचे (हेक्टर)	१०,४९०.३०	५,७४१.५०	९,०६४.२५	७,६७५.००	२,६१६.९५
	२) कार्यक्षेत्रातील बिगर सभासदांचे (हेक्टर)	१,०८७.४८	११०८.५५	२३७३.७५	१८३१.००	१४२६.९५
	३) कार्यक्षेत्राबाहेरील पण राज्यातील क्षेत्र	१०.२२	३१२.७५	१३३०.३०	४३५.००	४१०.००
	४) राज्याबाहेरील क्षेत्र (हेक्टर)	--	--	--	--	--
	५) एकूण ऊस तोड क्षेत्र (हेक्टर)	११५८८.००	७१६३.००	१२७२८.३०	९९४१.००	८६३०.००
	ब) कार्यक्षेत्रातील एकूण ऊस क्षेत्र (हेक्टर)	१५३४१.९६	११०८२.७८	११३९८.००	१२५३०.००	१३६१०.००
	१) कार्यक्षेत्रातील ऊसतोड केलेले क्षेत्र हेक्टर (११ अ १+११अ२)	११५७७.७८	६८५०.२५	८२६२.२४	९५०६.००	८२२०.००
	२) गुळासाठी किंवा खांडसरीसाठी वापरले गेलेले (अंदाजे हेक्टर)	--	--	६४.००	३६.००	३२.००
	३) बेण्यासाठी वापरले गेलेले (अंदाजे हेक्टर)	६४२.००	४२८.९०	४००.००	२५०.००	७३१.००
	४) इतर कारखान्यास दिलेला ऊस (हेक्टर)	३१११.३४	३७००.००	२५१४.८६	२६०४.३०	३७१२.००
	५) चारा, परस्पर मोडलेले क्षेत्र	--	१०३.६३	१५६.९०	१३३.७०	९१५.००
	६) कार्यक्षेत्रातील एकूण ऊस / अंदाजे हेक्टर	१५३४१.९६	११०८२.७८	११३९८.००	१२५३०.००	१३६१०.००
१२)	कार्यक्षेत्रातील एकूण ऊस उत्पादन (अंदाजे पूर्ण टनी)	७८५९८८	२९७४६४	६३९९३८	६९५८३६.५३२	५८८२८७
	अ) (६अ+६ब) या बेरजेची बाब १२ शी टक्केवारी	९९.९०	९५.६३	९२.६२	९५.६३	९५.२९
१३)	प्रतिहेक्टर सरासरी ऊस उत्पादन					
	अ) सभासदांचे (टनी/हेक्टर)	६७.८२	४१.५२	७१.७४	६९.९९	६८.२०
	ब) इतरांचे (टनी/हेक्टर)	६७.८२	४१.५२	७१.७४	६९.९९	६८.२०
	क) एकूण सरासरी (टनी/हेक्टर)	६७.८२	४१.५२	७१.७४	६९.९९	६८.२०
१४)	उसाचा खरेदी दर					
	अ) दिलेला अंतिम भाव (दर टनी रु.)					
	१) उसाचा भाव	८०१	१६५६	२१३५	१८००	२०५१
	२) खोडकीचा भाव दिला असल्यास	--	--	--	--	--
	३) एकूण ऊस किंमत (दर टनी रुपये)	८०१	१६५६	२१३५	१८००	२०५१
	ब) दिलेली रोख किंमत (दर टनी रुपये)	८०१	१६५६	२१२५	१७५०	२००१
	क) दर टनी केलेल्या कपाती	--	--	--	--	--
	१) रुपांतरीत ठेव १	--	--	--	--	--
	२) मुदत ठेव	--	--	--	--	--
	अ-२) विस्तारवाढ (आधुनिकीकरण)	--	--	--	--	--
	ब-२) पूर्व हंगामी खर्च ठेव रुपांतरीत ठेव नं. २	--	--	--	--	--
	ब-३) सहवीज निर्मिती प्रकल्प ठेव	--	--	--	५०.००	--

अ.नं.	नाव	२००७-२००८	२००८-२००९	२००९-२०१०	२०१०-२०११	२०११-२०१२
	३) मुख्यमंत्री निधी	--	--	--	--	--
	४) घरकुल योजना	--	--	--	--	--
	५) भागविकास निधी	--	५.००	१०.००	--	--
	६) ऊस विकास निधी	--	--	--	--	--
	७) इतर कपाती	--	--	--	--	--
	१) अल्प बचत	--	--	--	--	--
	२) शिक्षण निधी	--	--	--	--	--
	३) कै. यशवंतराव चव्हाण स्मारक निधी	--	--	--	--	--
	४) इंदिरा प्रतिष्ठान	--	--	--	--	--
	५) दुष्काल निवारण निधी	--	--	--	--	--
	६) पूरग्रस्त निवारण निधी	--	--	--	--	--
	७) पाणी टंचाई निधी	--	--	--	--	--
	८) भूकंपग्रस्त निधी	--	--	--	--	--
	९) केंद्र शासन लेव्ही शुगर फरक ठेव	--	--	--	--	--
	१०) साखर संकुल निधी	--	--	--	--	--
	११) एकूण कपाती	--	५.००	१०.००	--	--
१५)	इतर संस्थांच्यावतीने ऊस बिलातून केलेली कर्ज वसुली (रुपये लाखात)					
	अ) सहकारी वसुली (एकूण)					
	१) अल्पमुदत कर्ज (लाख)	२८७८.७९	१०२८.३७	१४१७.७७	१७८९.९८	१९३८.५३
	२) मध्यम मुदत कर्ज (लाख)	--	--	--	२.४५	--
	३) दीर्घ मुदत कर्ज (लाख)	--	--	--	४८३.१२	--
	ब) राष्ट्रीयकृत बँकेचे कर्ज (एकूण)	२५५.६९	२८७.८९	४१५.८२	४८३.१२	४३९.९१
	क) कर्जवसुली एकूण (अ+ब+क)	२१३४.४६	१३१६.२६	१८३३.५९	२२७५.५५	२३७८.४४
	ड) कर्ज वसुली केलेल्या एकूण संबंधित ऊस उत्पादकांची संख्या	१५६३२	५३८०	७८४५	५२५५	४०९८
	इ) संबंधित एकूण संस्थांची संख्या					
	१) सहकारी संस्था	९०	९०	९०	९०	९०
	२) राष्ट्रीयकृत बँका	६	६	६	६	६
१६)	कारखान्याने वित्तीय संस्थांची वर्षामध्ये केलेली कर्जफेड (रुपये लाखात)					
	अ) अल्पमुदत कर्ज	१८२८९.९०	२४४५२.४०	११३५३.७२	१५८५२.४१	२००२१.१५
	ब) मध्य मुदत कर्ज	३२२.३६	२०५.०७	३२७.०२	३२५.५०	१३४४.०७
	क) दीर्घ मुदत कर्ज	--	--	--	--	--
	ड) एकूण कर्जफेड (रुपये लाखात)	१८६१२.२६	२४६५७.४७	११६८०.७४	१६१७७.९१	२१३६५.२२
१७)	परतीची ठेव (रु. लाखात)					
	अ) वर्षामध्ये जमा झालेली रक्कम (रु. लाखात)	--	--	--	--	--
	ब) वर्षाखेरीज जमा झालेली एकूण रक्कम (रुपये लाख)	४२७.९७	४२५.४६	४०७.६४	४०७.६४	४०७.६४

अ.नं.	नाव	२००७-२००८	२००८-२००९	२००९-२०१०	२०१०-२०११	२०११-२०१२
१८)	इतर परतीच्या ठेवी अ) वर्षामध्ये जमा झालेली रक्कम (रु. लाख) ब) वर्षामध्ये परत केलेली वर्ग केलेली ठेव क) वर्षा अखेरीस जमा झालेली रक्कम (रु.लाख) मागील शिल्लक	-- १२.९५ ८९७.८४	-- १७७.३६ ७२०.४८	-- ३१.७० ६८८.७८	-- -- ६८८.७८	-- -- १०५९.११
१९)	सभासदांच्या ठेवीवर व्याज (टक्के)	९	९	९	९	९ व ६
२०)	साखर विक्री वजन अ) देशांतर्गत नियंत्रित (पूर्ण क्विंटल) ब) देशांतर्गत खुली (पूर्ण क्विंटल) क) निर्यात नियंत्रित (पूर्ण क्विंटल) ड) निर्यात खुली (पूर्ण क्विंटल)	२५६५० ४८७२२९ -- ४१८७१०.	६०४५६ ५५७१२१ -- २१११८३	१०१०२४ ४१२३४० -- --	६२४९७ ५८५१५२ -- --	५२७८३ ५६००४३ -- ९६४६८
२१)	साखरेच्या विक्रीचा करविरहीत प्रति क्विंटल सरासरी दर अ) देशांतर्गत नियंत्रित ब) देशांतर्गत खुली क) निर्यात (खुली) ड) सरासरी एकूण रुपये	१३३८.५८ ११८६.८२ ९९०.६६ ११०२.८४	१३३८.३४ १५९७.५२ १३०९.५७ १५०५.२४	१३३७.८३ २५३३.४७ -- २२९७.४४	१५५६.७२ २५३७.१६ -- २४४२.५१	१८१३.३४ २५८३.८७ २९१५.८८ २५७१.६८
२२)	साखर उत्पादनाचा सरासरी प्रति क्विंटल खर्च अ) ऊस किंमत सोडून ब) ऊस किंमत धरून	६७७.८१ १४०४.०४	९०५.२४ २१३२.१८	८९४.६२ २८८३.५४	९७४.०७ २७०६.४८	११६२.४८ २९८०.५६
२३)	उसाचा तोडणी व वाहतूक खर्च (दर टनी सरासरी रुपये)	२३४.७७	२५२.६४	२९०.३२	३५१.१८	३९९.३५
२४)	साखर साठविण्याची व्यवस्था अ) मालकीची गोदामे ब) मालकीच्या गोदामांची क्षमता (क्विंटल) क) भाड्याने घेतलेली गोदामे (संख्या) ड) भाड्याच्या गोदामाची क्षमता (क्विंटल)	८ ४८००० -- --	८ ४८००० -- --	८ ४८००० -- --	८ ४८००० -- --	८ ४८००० -- --
२५)	कारखान्याच्या मालकीची अर्कशाळा अ) क्षमता वापर १) दैनंदिन क्षमता (लिटर) २) उत्पादनाचे नक्त दिवस ३) क्षमता वापर निर्देशांक (%) ब) वापरलेली मळी (पूर्ण टनी) क) वर्षातील उत्पादीत रेक्टिफाईड स्पिरिट (लिटर)	३०००० २४७ ९०.८६ ३१४०२ ८१७७६८०	३०००० १४६ ६८.४३ २२६३२ ६१५८८३४	३०००० १३६ ५३.६६ १७५४६ ४८२९८९५	३०००० १३० ५०.३० १६५४४ ४५२८१७१	३०००० २२४ ८४.३४ २७२६० ७५९०९७६

०१२

अ.नं.	नाव	२००७-२००८	२००८-२००९	२००९-२०१०	२०१०-२०११	२०११-२०१२
	ड) दर टनी मळीकरिता आलेला उतारा	२६०.४१	२७२.१०	२७५.०२	२७३.७०	२७८.५
	इ) वापरलेले रेक्टिफाईड स्पिरीट (लिटर)					
	१) स्पे. डिनेचर्ड स्पिरीटकरीता (लिटर)	४७७३०००	३२७१५००	७९६४८०	२७३४७००	४५२३१६०
	२) साधे डिनेचर्ड स्पिरीट (लिटर)	--	--	--	--	--
	३) एकस्ट्रॉ न्युट्रलकरिता स्पिरीट (लिटर)	१३५६२८०	४०३३६०	--	--	२०४९८१
	४) देशी मद्याकरिता (लिटर)	--	--	--	--	--
	५) विदेशी मद्याकरिता (लिटर)	--	--	--	--	--
	६) इतर फायद्यासाठी वापरलेले (लिटर) (कोणते ते सांगा)	--	--	--	--	--
	७) बाहेर विकलेले रेक्टिफाईड स्पिरीट (लिटर)	--	१५२००००	३९८००००	६०००००	५२००००
	८) राज्यात विकलेले रेक्टिफाईड स्पिरीट (लिटर)	२५०००००	१००००००	२००	१२०००००	१५८००००
	९) एकस्ट्रॉन्युट्रल स्पिरीट विक्री (लिटर)	१४४००००	१८००००	६००००	२००००	१०००००
	१०) शिल्लक असलेले रेक्टिफाईड स्पिरीट (लिटर)	१४५५२१५	१४००१३६	१४२२७०७	१३८८५४८	२१३६२७८
	११) शिल्लक असलेले एकस्ट्रॉ न्युट्रल अल्कोहोल	७२८४	१९२१९८	१३१९२७	१११४५६	१९१७५३
	फ) वर्षात उत्पादित झालेले (लिटर)					
	१) स्पे. डिनेचर्ड स्पिरीट (लिटर)	४८०००००	३३०००००	८०४०००	२७६००००	४५६८०००
	२) साधे डिनेचर्ड स्पिरीट (लिटर)	--	--	--	--	--
	३) एकस्ट्रॉ न्युट्रल (लिटर)	१२६६२०९	३६६६६४	--	--	१८१०४५
	४) देशी मद्य (लिटर)	लागु नाही				
	५) विदेशी मद्य (लिटर)	लागु नाही				
	६) इतर उत्पादने (लिटर) (कोणते ते सांगा)	--	--	--	--	--
	ग) अर्कशाळेची इतर उत्पादने					
	१) फ्युजल ऑईल (लिटर)	९००	१६००	--	१२००	६००
	२) इतर कोणती ते सांगा	--	--	--	--	--
	ह) उत्पादीत पदार्थांची प्रतिलिटर करविरहीत किंमत					
	१) स्पेशल डिनेचर्ड स्पिरीट (S.D.S.)					
	अ) राज्याबाहेर	--	--	--	--	--
	ब) राज्यात	१५.६५	१७.४७	२४.५२	१९.५८	२५.३८
	२) साधे डिनेचर्ड स्पिरीट	--	--	--	--	--
	३) रेक्टिफाईड स्पिरीट बाहेर विकलेले (Rs)	--	२२.४३	२६.९०	१९.५०	२५.६०
	४) राज्यात विकलेले रेक्टिफाईड स्पिरीट (Rs)	१६.१०	२२.००	--	२१.८८	२९.९३
	५) एकस्ट्रॉ न्युट्रल अल्कोहोल (ENA)	१९.२७	३४.५०	३१.००	२५.००	३१.००
	६) देशी मद्य	लागु नाही				
	७) विदेशी मद्य	लागु नाही				
	८) इतर उत्पादने (कोणती ते सांगा) फ्युजल ऑईल	१२.२५	१३.००	--	१५.००	१५.००

अ.नं.	नाव	२००७-२००८	२००८-२००९	२००९-२०१०	२०१०-२०११	२०११-२०१२
	९) न वापरलेले किंवा न विकलेले रेक्टिफाईड स्पिरिट	१६.१०	२७.२५	२६.९०	२५.००	३०.००
	१०) न विकलेले एक्स्ट्रॅट न्युट्रल अल्कोहोल	१९.२७	३०.००	३१.००	३०.००	२७.००
	व) वरील उत्पादनाची कारखान्याला मिळू शकणारी करविरहीत किंमत रु. लाखात	१३८३.११	११९८.८०	--	९७५.५६	१२०५.८०
	ज) वरील सर्व उत्पादनांचा एकूण उत्पादन खर्च (रु. लाखात)	११५३.०३	११२०.१७	--	१०९१.४९	१७१२.९८
	घ) एकूणपैकी वर्षात विकलेल्या सर्व उत्पादनांची विक्री किंमत (रु. लाख)	१४२८.०९	१३९३.३८	१२८४.५८	९२१.०८	१७८५.७७
२६)	कारखान्याच्या मालकीचा कागद कारखाना	लागू नाही				
२७)	कारखान्याच्या मालकीचा पशुपक्षी खाद्य कारखाना	लागू नाही				
२८)	कारखान्याच्या मालकीचा अॅसिटोन प्रकल्प	लागू नाही				
२९)	कारखान्याच्या मालकीचा इतर उत्पादन उद्योग असल्यास त्याची वरीलप्रमाणे माहीत द्यावी.	लागू नाही				
३०)	कारखान्याने दिलेला बोनस					
	अ) बोनस	१०%	११%	९%	१०%	८.३३%
	ब) सानुग्रह अनुदान अथवा विशिष्ट दिवसांचा पगार	--	--	--	--	--
	क) एकूण पगाराचा खर्च (रुपये लाखात)	८००.२३	९८३.११	८९२.१४	९४५.४५	१३१३.८१
	१) अधिकारी (रुपये लाखात)	७.७६	११.७३	१२.३५	१५.५९	१५.९०
	२) कर्मचारी (रुपये लाखात)	७९२.४७	९७१.३८	८७९.७९	९२९.८६	१२९७.९१
	३) रोजंदारी व इतर					
	ड) दिलेल्या बोनसची रक्कम (रुपये लाखात)	६५.३२	१०५.००	५४.३२	५४.०२	१०९.४२
	१) अधिकारी	०.७९	१.२४	१.०८	१.४०	१.३५
	२) कर्मचारी	६४.५३	१०३.७६	५३.२४	५२.६२	१०८.०७
	३) रोजंदारी व इतर					
३१)	कृषिविषयक उपयुक्त वस्तूंचे कारखान्याने केलेले वाटप (किंमत)					
	अ) कारखान्याच्या मालकीच्या वस्तूंच्या कंपोस्ट खत वाटपांची एकूण किंमत (रुपये लाखात)	७.२४	२३.२३	४.४९	१२.८४	३४.१५
	ब) खरेदी करून वाटलेल्या वस्तूंची एकूण किंमत (रुपये लाखात)	--	--	--	--	--
	क) कोणाच्या तरी वतीने प्रतिनिधी म्हणून वाटलेल्या वस्तूंची किंमत (रुपये लाखात)	--	--	--	--	--
	ड) एकूण वाटपाची किंमत (रुपये लाखात)	१४०.९७	३६०.४७	५१४.७४	४१५.९७	४७०.२३
	१) 'ड' पैकी वाटलेल्या खताची एकूण किंमत	१३७.८४	३५६.००	५१४.७४	४१४.४९	४६८.३४
	२) 'ड' पैकी वाटलेल्या बेण्याची एकूण किंमत	३.१३	४.४७	--	१.४७	१.८९
	३) 'ड' पैकी कृषी अवजारांच्या वाटपाची एकूण किंमत (रु. लाखात)	--	--	--	--	--
	इ) लोखंड, सिमेंट, पोलाद वगैरे इतर खर्च वाटपाची किंमत (रु. लाखात)	--	--	--	--	--

दि श्रीगोंदा सहकारी साखर कारखाना लिमिटेड

मु. श्रीगोंदा फॅक्टरी, पो. श्रीगोंदा साखर कारखाना, ता. श्रीगोंदा, जि. अहमदनगर - ४१३ ७२६

कारखाना अधिकारी वर्ग

१. श्री. ए. बी. जंगले	कार्यकारी संचालक
२. श्री. एस. पी. पाटील (दि. १७/५/२०१२ पर्यंत)	वर्क्स मॅनेजर
३. श्री. आर. के. जगताप	प्रॉडक्शन मॅनेजर
४. श्री. एस. व्ही. आंधळकर	शेतकी अधिकारी
५. श्री. एन. एस. भोसले (दि. १/८/२०१२ पर्यंत)	चिफ अकॉउंट
६. श्री. एस. एल. जांभळे (दि. २/८/२०१२ पासून)	इनचार्ज चिफ अकॉउंट
७. श्री. आर. जी. मखरे	डेप्युटी चीफ इंजिनीअर
८. श्री. पी. एस. शिंदे	ऑफीस सुपरिंटेंडेंट - कम सेक्रेटरी
९. श्री. बी. एन. गोरे	डिस्टीलरी इनचार्ज
१०. श्री. एम. एस. काळे	परचेस ऑफीसर
११. श्री. डी. पी. हराळ	इनचार्ज गोडावून किपर
१२. श्री. डी. बी. घाडगे	कॉम्प्युटर प्रोग्रॅपर
१३. श्री. बी. एस. लगड	सुरक्षा अधिकारी

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 /24023515

Website: <http://mpcb.gov.in>

E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai - 400 022

Red/LSI

Date: 18/03/2014

Consent No: Format 1.0/BO/JDWPC/EIC-NK-8044-11/O/CAC- 2613

To,
M/s. The Shrigonda S.S.K. Ltd.
A/p. Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar.

Subject : Renewal of Consent of Sugar unit under RED category.

Ref : 1. Earlier Consent to operate for sugar unit granted vide No.MPCB/PCI-III/EIC NK-1749-09/30 dated 28.05.2009.
2. Minutes of CAC meeting dtd. 01.02.2014.

Your application: CO 1301000501.

Dated: 30.01.2013

For: Renewal of Consent of Sugar unit under RED category.

under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules, 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent is granted for a period from **01.01.2010 to 31.07.2014**.
- The actual capital investment of the sugar is Rs. 68.73 Cr. & Total investment of the industry is Rs. 77.97 Cr.
(As per C. A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	11550
2	Molasses	4200
3	Press mud	3675
4	Bagasse	36750

(The cane crushing Capacity of Sugar Industry shall not exceed 3000 TCD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	350	As per Schedule -I	On land for irrigation
2.	Domestic effluent	90	As per Schedule -I	On land for irrigation

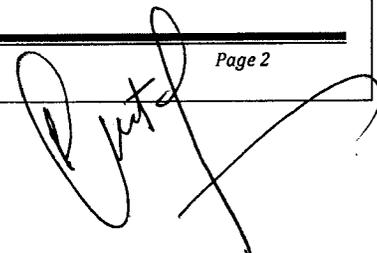
5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler No. 1 & 2.	1	As per Schedule – II
2.	Boiler No. 3.	1	As per Schedule – II
3.	Boiler No. 4	1	As per Schedule – II
4.	Boiler No. 5	1	
5.	D.G. Set (400 KVA) Two Nos.	2	As per Schedule – II

6. Specific conditions (Sugar Industries) with Bank Guarantees along with time bound programme for compliance

Sr. No	CODE	Consent conditions	BG amount	Time for compliance
1	S 1 A	The industry shall reduce waste water generation to 100 liters per ton of cane crushed.	Nine Lacs	31.12.2014.
	S 1 B	Industry to provide flow meter at inlet of ETP of Sugar.	One Lacs	
2	S2 A & B	It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for it to achieve desired levels of standards. The industry must upgrade & make the ETP operational with improvement to meet the standards.	Ten Lacs	31.12.2014.
3	S 3	Make arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material.	Five Lacs	30.06.2014.
4	S 4	Adequate land to be made available (owned by self or with bilateral agreement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar + Co-gen)	Two Lacs	31.12.2014.
5	S 5 S 5 A S 5 B	Industry shall upgrade existing Air Pollution Control System by Providing adequate sack height. Providing ESP/Bag filters/ Wet scrubber as per CREP condition.	Ten Lacs.	31.12.2014.
6	S 6	Plans to be submitted for Utilization of Fly ash & Bottom ash as per Fly ash Notification	10000/-	30.06.2014
7	S 7	O & M for achieving consented standards of Effluent	Five lacs	Monthly
8	S 8	O & M for achieving consented standards of Stack emission		Monthly

7. Industry shall submit the above bank guarantees to the Regional Office, Nashik up to 31.03.2014 which are valid up to 31.07.2015. Regional Officer, Nashik is directed to return all Existing bank guarantees of the unit available with the Board after submission of fresh bank guarantees as above by the industry. If the industry fails to submit the above mentioned bank guarantees up to 31.03.2014, Regional Officer, Nashik is directed to forfeit the existing bank guarantees.



8. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	25	Ltr/M	Reuse in own boiler as fuel

9. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Fly/Boiler Ash	5.0	MT/D	-	Sale to Bricks manufacturers/ for soil conditioning
2	Sludge from waste water treatment	75	MT/M	-	Use as Manure

10. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.

11. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.

12. This Consent is issued without prejudice to the order passed or being passed by the Hon'ble high Court, Aurangabad in Writ Petition no. 1074/2012 filed by Shri Karim Jahangir Shaikh vs State of Maharashtra & Ors.

For and on behalf of the
Maharashtra Pollution Control Board

(Rajeev Kumar Mittal, IAS)
Member Secretary

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
1	1,25,000/-	292287	19.12.2012	ADCC Bank
2	2,91,667/-	714526	04.09.2013	Union Bank

Copy to:

1. Regional Officer – MPCB Nashik, and Sub -Regional Officer - Ahmednagar MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CC/CAC desk- for record & website updation purposes.

Schedule-I**D) Terms & Conditions for compliance of Water Pollution Control**

- 1) A] As per your application, you have provided Effluent Treatment Plant (ETP) with the design capacity 1500 CMD.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27°C)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

- C] The treated effluent 350 CMD shall be disposed on land for irrigation on 32 acres of own land /as per the bilateral agreement with farmers.
- D] CREP conditions for Sugar Factory
- Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
 - Waste water generation shall be reduced to 100 litres per tone of cane crushed.
 - Industry shall achieve zero discharge into in land surface water bodies.
 - 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.
- E] Industry to make necessary arrangement to cover the effluent collection system and to avoid the ingress of Bagasse other material
- 2) A] As per your consent application, for the 90 CMD sewage generation you have provided the septic tank & soak pit.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.
- | | | | |
|-----|-------------------------|----------------------|------------------|
| (1) | Suspended Solids | Not to exceed | 100 mg/l. |
| (2) | BOD 3 days 27°C | Not to exceed | 100 mg/l. |
- C] The treated sewage shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tonnes shall be displayed prominently near/on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	650.00
2.	Domestic purpose	190.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	500.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/ Day
1	Boiler No. 1 & 2. (20 TPH & 20 TPH)	MDC	30	Bagasse	2500 MT/D	0.2%	10000
2	Boiler No. 3. (30 TPH)	Without APC	30	Bagasse			
3	Boiler No. 4 (30 TPH)	Wet Scrubber	60	Bagasse			
4	Boiler No. 5 (10 TPH)	MDC	35	Bagasse			
5	D.G. Set (400 KVA)	---	4.0	HSD	60 Ltr/Hr	1%	28.8
6	D.G. Set (400 KVA)	---	4.0	HSD	50 Ltr/Hr	1%	24

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Particulate matter	Not to exceed	150 mg/Nm ³
--------------------	---------------	------------------------

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 19/11/2016

Consent No: BO/CAC-CELL/EIC-NK-19885-15; UAN No. 0000010209/R/CAC-1611000485

To,
 M/s. Sahkar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd.,
 A/p. Shrigonda Factory, Tal. Shrigonda,
 Dist. Ahmednagar.

Subject : Renewal of Consent to Operate of 3500 TCD Sugar unit under RED category.

Ref : 1. Earlier Consent to operate for sugar unit granted vide No. MPCB/JDWPC/EIC NK-8044-11/O/CAC-2613 dated 18.03.2014.
 2. Minutes of agenda item circulated on 17.11.2016.

Your application: CR 1507000408 & UAN No. 0000010209.
 Dated: 21.07.2015 & 17.07.2016.

For: Renewal of Consent to Operate of 3500 TCD Sugar unit under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (M, H & T M) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent is granted for a up to **28.02.2017**.
2. The actual capital investment of the sugar unit is Rs. 80.82 Cr.
(As per C. A. Certificate submitted by industry)
3. The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity in MT/M
1	Sugar	11550
2	Molasses	4200
3	Press mud	3675
4	Bagasse	36750

(The cane crushing Capacity of Sugar Industry shall not exceed 3500 TCD)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1.	Trade effluent	350	As per Schedule -I	On land for irrigation
2.	Domestic effluent	90	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
1.	Boiler (25 TPH)	1	As per Schedule - II
2.	Boiler (30 TPH)		
3.	Boiler (20 TPH)	1	As per Schedule - II
4.	Boiler (30 TPH)	1	As per Schedule - II
5.	D.G. Set (400 KVA) 2 nos.	2	As per Schedule - II

6. Conditions under Hazardous & Other Wastes (M, H & T M) Rules, 2016 for treatment and disposal of hazardous waste:

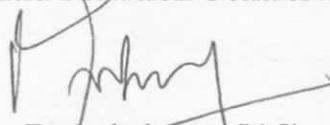
Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used /Spent Oil	5.1	25	Ltr/M	Reuse in own boiler as fuel

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Fly/Boiler Ash	5.0	MT/D	-	Sale to Bricks manufacturers/ for soil conditioning
2	Sludge from waste water treatment	75	MT/M	-	Use as Manure

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall operate online monitoring system which is installed as per the Directions of CPCB and shall connect/ upload the online monitoring data at MPCB and CPCB server.
11. Consent shall be issued on the basis of affidavit submitted by the industry which is propose to submit the same in the Hon'ble NGT Pune.
12. Consent is issued without prejudice to the order passed or being passed by the Hon'ble NGT Pune in the application filed by Mr. Karim Jahangir against the industry.

For and on behalf of the
Maharashtra Pollution Control Board


(Dr. P. Anbalagan, IAS)
Member Secretary

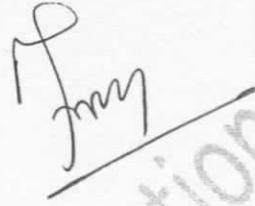
Received Consent fee of -

Sr. No.	Amount (`)	DD. No.	Date	Drawn On
1	1,25,100/-	856293	11.07.2015	Union Bank of India.
2	1,25,100/-	600429	19.07.2016	State Bank of India.
3	15,000/-	787585	16.09.2016	State Bank of India.
4				

Industry has submitted above mentioned fees for the period up to 31.07.2017, however Board has granted Consent for the period up to 28.02.2017, hence fees for 5 months i.e. Rs. 52,083/- is balance with the Board and same will be considered during next Renewal of Consent to Operate.

Copy to:

1. Regional Officer - MPCB Nashik, for information.
2. Sub -Regional Officer - Ahmednagar MPCB, **He is directed to carry out fortnightly monitoring and submit the report so that decision regarding further Renewal up to 31.07.2017 shall be taken accordingly.**
3. Chief Accounts Officer, MPCB, Mumbai.
4. CC/CAC desk- for record & website updation purposes.



Maharashtra Pollution Control Board

Schedule-I**I) Terms & Conditions for compliance of Water Pollution Control**

1) A] As per your application, you have provided Effluent Treatment Plant (ETP) with the design capacity **350 CMD** consisting of primary, secondary & tertiary treatment.

B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr. No.	Parameters	Standards prescribed by Board
		Limiting Concentration in mg/l, except for pH
01	pH	5.5-9.0
02	Oil & Grease	10
03	BOD (3 days 27oC)	100
04	Sulphate	1000
05	Suspended Solids	100
06	COD	250
07	Chloride	600
08	Total Dissolved Solids	2100

C] The treated effluent 350 CMD shall be disposed on land for irrigation on 82 acres of own land /as per the bilateral agreement with farmers. **In no any case treated / untreated effluent shall find it's way outside the factory premises directly or indirectly.**

D] CREP conditions for Sugar Factory

- i. Operation of ETP shall be started at least one month before starting of cane crushing to achieve desired MLSS. So as to meet prescribed standards from day one the operation of mill.
- ii. Waste water generation shall be reduced to 100 litres per tone of cane crushed.
- iii. Industry shall achieve zero discharge into in land surface water bodies.
- iv. 15 days storage capacity tank shall be provided for treated effluent to take care of no demand for irrigation.

E] Industry shall maintain arrangement provided for covering of effluent collection system and to avoid the ingress of Bagasse other material.

G] **The unit shall operate ETP even after completion of the crushing season so that any effluent generated during washing & maintenance is discharged after proper treatment.**

H] **The unit shall optimize water use in industrial process & maintain records of water consumption & waste water generation.**

2) A] As per your consent application, for the 90 CMD sewage generation you have provided the septic tank & soak pit.

B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

- | | | | | |
|-----|------------------|---------------|-----|-------|
| (1) | Suspended Solids | Not to exceed | 100 | mg/l. |
| (2) | BOD 3 days 27°C | Not to exceed | 100 | mg/l. |

C] The treated sewage shall be disposed on land for gardening/irrigation.

- 3) The industry shall have bilateral agreement with the farmers on whose land the treated effluent is used for irrigation purposes and a copy of the agreements with validity shall be submitted to the Regional/Sub-Regional Office of the Board.
- 4) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 5) **CONDITIONS FOR MOLASSES STORAGE:**
- (i) The molasses shall be properly collected and stored in steel tanks which shall be leak proof. At no stage of handling of molasses, there shall be leakage or spillage.
 - (ii) The capacity of tanks for storage of molasses shall be such that it will take care of bumper production of sugar, non-lifting of molasses etc.
 - (iii) All the area on which molasses are stored and handled should be provided with drain for diverting the spills to the treatment plant/ molasses tank. Suitable arrangements for accidental discharges of molasses from the tanks shall be provided to contain the same within factory premises.
 - (iv) Destruction of molasses and its disposal shall not be done without specific permission in writing from the authorized officer of the Board. Intimation of intention to destroy or dispose of the molasses shall be given to the Board atleast 15 (fifteen) days in advance by registered post under intimation to the Sub-Regional officer and Regional officer of the Board under whose jurisdiction the factory is situated.
 - (v) The storage tanks shall be kept in good conditions all the year round with adequate maintenance. The tanks size and capacity per cm, height, total capacity in tones shall be displayed prominently near /on the tank.
 - (vi) The above conditions shall be in addition to and not in derogation of the provisions contained in the "Bombay Molasses Rules, 1955" and "Maharashtra Molasses Storage and Supply Regulation, 1965".
- 6) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	650.00
2.	Domestic purpose	190.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	500.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	—

Schedule-II**Terms & conditions for compliance of Air Pollution Control**

1. As per your application, you have provided the Air pollution control (APC) system and also erected following stack (s) to observe the following fuel pattern-

Sr. No.	Stack Attached to	APC System	Height in meter	Type of Fuel	Quantity & UoM	S %	SO ₂ Kg/ Day
1	Boiler No. 1 & 2. (25 TPH & 30 TPH)	Wet Scrubber	30	Bagasse	2500 MT/D	0.2%	10000
2	Boiler No. 3. (30 TPH)	Wet Scrubber	30	Bagasse			
3	Boiler No. 4 (30 TPH)	Wet Scrubber	60	Bagasse			
4	D.G. Set (400 KVA)	---	4.0	HSD	60 Ltr/Hr	1%	28.8
5	D.G. Set (400 KVA)	---	4.0	HSD	50 Ltr/Hr	1%	24

2. The Applicant shall provide ESP/ Bag filter/ Wet scrubber to the Bagasse fired boiler and Dust Collector to Sugar bagging section as an Air Pollution control equipments OR as per the conditions of EP Act, 1986 and rule made there under from time to time / Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:
- | | | |
|--------------------|---------------|------------------------|
| Particulate matter | Not to exceed | 150 mg/Nm ³ |
|--------------------|---------------|------------------------|
4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

Schedule-III
Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt. of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1.	Renewal of Consent to Operate	Rs. 5.0/- Lakhs	To be extended within 15 days.	O & M for achieving Consented standards of effluent.	28.02.2017	31.07.2017

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/reco16, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous & Other Wastes (M, H & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M, H & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) **The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent (in case of Renewal of consent).**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
- 13) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 14) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 15) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 16) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.

- b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 17) The industry should not cause any nuisance in surrounding area.
- 18) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 19) The applicant shall maintain good housekeeping.
- 20) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 21) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 22) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 23) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 24) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can download from MPCB official site).
- 25) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 26) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 27) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 28) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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Corrected vide Order dated 06.02.2019

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

ORIGINAL APPLICATION NO. 368 OF 2018

IN THE MATTER OF:

1. Mr. Nilkanth Rajaram Raskar

Age- 70 years, Occ- Agriculturist,
R/at Post Mali Nagar, 413/08,
Taluka- Malshiras,
District – Solapur, Maharashtra

.....Applicant

Versus

1. M/s Saswad Mali Sugar Factory Ltd.

Through its Managing Director,
Mali Nagar, Akluj,
Taluka – Malshiras,
District- Solapur, Maharashtra

2. Vilas Damodar Inamke

(Whole Time Director)
Age- 58 years, Occ- Director,
R/at- Post – Gat No. 2, Mali Nagar,
Taluka – Malshiras
District- Solapur, Maharashtra

3. The Maharashtra Pollution Control Board

Through its Sub-Regional Office,
Sat Rasta, Opposite Government Milk Diary,
Solapur, Maharashtra

4. The Maharashtra Pollution Control Board

Through its Member Secretary,
Kalpatru Point, 2nd – 4th Floor,
Opposite Cine Planet, Near Sion Circle,
Sion (East), Mumbai - 400022

.....Respondents

COUNSEL FOR APPLICANT:

Mr. Nitin Lonkar & Ms. Sonali Suryawanshi, Advs

COUNSEL FOR RESPONDENTS:

Mr. Mukesh Verma, Adv. for Maharashtra Pollution Control Board

Mr. Salim A. Inamdar, Adv. for Respondent No. 1 & 2

Mr. Raj kumar, Adv. for CPCB

JUDGEMENT**PRESENT:**

Hon'ble Mr. Justice Raghuvendra S. Rathore (Judicial Member)
Hon'ble Dr. Satyawan Singh Garbyal (Expert Member)

Reserved on: 24th January, 2019
Pronounced on: 31st January, 2019

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

Dr. S.S. GARBYAL, (EXPERT MEMBER)

In this Application, the applicant has alleged that the Respondent Distillery unit has been producing in excess of the permitted quantity granted as per consent to operate dated 16.02.2018. The appellant has also alleged that the Respondent No. 1 has operated Distillery Unit (Molasses Base) in violation of the consent to operate granted under Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and Under Section 24 of the Air (Prevention of Control of Pollution) Act, 1981. Since validity of earlier consent was up to 31.08.2016, the Respondent No. 1 had applied on 13/07/2016 for renewal of consent to operate under the Water Act, 1974 and Air Act, 1981. Application for grant of consent to operate was placed before the Consent Appraisal Committee, in its

meeting held on 30.10.2017 wherein it was decided to issue Show Cause Notice for refusal of consent as the Respondent No. 1 had failed to install the pollution control device Multiple Effective Evaporator (MEE) before 31.10.2016. The Show Cause Notice along with reply submitted by Respondent No. 1 was then placed before the Consent Appraisal Committee meeting held on 17.04.2017 and it was decided to issue final refusal of consent to operate to Respondent No. 1 industry for operating plant without consent and for not providing MEE. Accordingly the Maharashtra Pollution Control Board issued refusal of consent on 19.05.2017.

2. Subsequently Respondent No. 1 made an application for renewal of consent for 30 KLPD Distillery Unit (Molasses Base) which was placed before the Consent Appraisal Committee in the meeting held on 12.12.2017 wherein it was decided to grant renewal of consent to operate for 30 KLPD Molasses Based Distillery Unit subject to extend existing bank guarantee of Rs. 5 Lakh towards operation and maintenance of pollution control system. Accordingly, the Maharashtra Pollution Control Board granted renewal of consent to operate on 16.02.2018 for manufacture of Rectified Spirit 900 KL/M, Ethanol – 846 KL/M, Fuel oil – 15 KL/M and Impure Spirit 90 ML/M subject to certain terms and conditions which is valid up to 31.08.2018. Renewal of consent is placed as Annexure A-I at Page 17.

3. Since the validity of earlier consent expired on 31.08.2016 and renewal of consent was granted only on 16.02.2018, therefore, the unit did not have any consent during the period from 01.09.2016 to 15.02.2018.

4. Therefore, as the industry was operating without consent and not operating MEE the Maharashtra Pollution Control Board had issued direction of closure to the Respondent Industry on 27.04.2018. Subsequently on consideration of reply dated 16.07.2018 the Maharashtra Pollution Control

Board on 30.07.2018 withdrew closure order and directed the Respondent Industry to submit a bank guarantee of Rs. 10 Lakh and the existing bank guarantee of Rs. 5 Lakh for operation and maintenance of Pollution Control Systems was forfeited.

5. It is evident from the documents placed on record that the unit has been in operation even after consent had expired on 31.08.2016 as the Report of the State Excise Inspector, which is on record, shows that the unit was in operation during the year 2016-17 and also in November, 2017, December, 2017 and January, 2018 when unit did not have any valid consent from the Maharashtra Pollution Control Board. The report of the Excise Department clearly shows that there is no correlation between products consented for manufacture and the types of product mentioned in the report. For instances, consent is sought to be granted for production of Rectified Spirit, Ethanol, Fuel Oil and Impure Spirit whereas the report of the Excise Department is about manufacture of Denatured Absolute Alcohol for which there is no consent and therefore, the report itself is quite misleading. Form F-1 for Denatured Absolute Alcohol, signed by Inspector State Excise which has been filed by the Managing Director of the Respondent No. 1 Industry shows that in the month of January, 2018, the quantity of Denatured Absolute Alcohol manufactured was 64,000 Ltr. And in February, 2018 the quantity manufactured was 2,68,000 Ltr. and during the corresponding period in 2016-17 Denatured Absolute Alcohol manufactured in December was 40,000 Ltr., in January 1,74,000 Ltr. and in February 3,80,000 Ltr.

6. The Conduct of the State Pollution Control Board is also questionable. On the one hand PCB issued Show Cause Notice and refusal of consent order on 19.05.2017 as the industry had failed to install MEE and Pollution Control System and on the other hand the Board renewed the consent on 16.02.2018

retrospectively for the period from 01.09.2016 to 31.08.2018 covering even those period when pollution control device such as MEE was not only not operating but not installed as well. In other words, PCB abetted in Pollution causing activity of the industry. PCB, therefore, could not have renewed the consent retrospectively. At the most consent could have been renewed with effect from 16.02.2018 in accordance with law.

7. We are, therefore, of the considered opinion that the industry had operated between 01.09.2016 and 15.02.2018 in violation of Water Act, 1974 and Air Act, 1981 without consent to operate granted by the Pollution Control Board. In such view of the matter, we direct the industry to pay environmental compensation of Rs. 10 crore to be deposited with the Central Pollution Control Board within a period of 15 days from the date of this order. If the amount is not deposited within 15 days, the consent to operate would be deemed to have been revoked and industry will shut its operation. With these directions, this OA No. 368/2018 is disposed of, with no order as to cost.

.....
Justice Raghuvendra S. Rathore
(Judicial Member)

.....
Satyawan Singh Garbyal
(Expert Member)

Dated: 31st January, 2019
New Delhi

सहकार महर्षी शिवाजीराव नारायणराव नागवडे

सहकारी साखर कारखाना लि;

पुर्वीचे नाव - दि श्रीगोंदा सहकारी साखर कारखाना लि.

मु. श्रीगोंदा फॅक्टरी, पो. श्रीगोंदा साखर कारखाना, ता. श्रीगोंदा, जि. अहमदनगर

नवाब जहांगीर खेरव



SHAIKH.N.S



“ आधुनिकतेची धरुनी कास....
आम्ही मिळवला आपला विश्वास.... ”
ऑडीट वर्ग 'अ'

५२ वा

वार्षिक अहवाल
सन २०१७-२०१८

पाण्याचे संरक्षण... धरतीचे रक्षण...



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२२	मा.श्री. हेमंत भास्करराव नलगे (B.Sc., Agri)	तज्ञ संचालक
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५२ वा

वार्षिक अहवाल
सन २०१७-२०१८

सहकार महर्षी शिवाजीराव नारायणराव नागवडे सहकारी साखर कारखाना लिमिटेड

(पुर्वीचे नांव- दि श्रीगोंदा सहकारी साखर कारखाना लिमिटेड)

: सर्वसामान्य माहिती :

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	अ) उत्पादक सभासद (अ वर्ग एकूण)	२२,७०८	२२,७०८	२२,७३१	२२,७३१	२२,७३३
	अ पैकी अनुसूचित जातीचे	४०२	४०२	४०२	४०२	४०२
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	ब) अनुत्पादित व्यक्ती सभासद ब वर्ग एकूण	--	--	--	--	--
	ब पैकी अनुसूचित जातीचे	--	--	--	--	--
	ब पैकी अनुसूचित जमातीचे	--	--	--	--	--
	क) अनुत्पादक संस्था सभासद ब वर्ग (एकूण)	४३	४३	४३	४३	४३
	ड) महाराष्ट्र शासन	०	०	०	०	०
	इ) एकूण सभासद (अ+ब+क+ड)	२२७५१	२२७५१	२२७७४	२२७७४	२२७७६
	फ) नाममात्र सभासद (संख्या) क वर्ग (टिप : वरील आकडेवारी शेअर्सच्या संख्येची नसून सभासदांच्या संख्येची आहे.)	१२०८७	१२०९४	१२११८	१२१३४	१२१४५
२)	कार्यक्षेत्रातील समाविष्ट गावांची संख्या तालुकावार संख्या	८८ ८ श्रीगोंदा शिरूर				
३)	गळितसाठी ऊस पुरविणारी गावे					
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	क) महाराष्ट्राबाहेरील गावे (संख्या)	--	--	--	--	--
	ड) ऊस पुरविणारी गावे एकूण संख्या (अ+ब+क+ड)	१६३	१३३	१०५	९९	१०३

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४)	दैनंदिन गाळप क्षमता (प्रतिदिन टन) अ) मंजूर क्षमता ब) उभारलेली गाळप क्षमता	३५०० ३५००	३५०० ३५००	५००० ५०००	५००० ५०००	४८०० ४८००
५)	गळीत हंगाम अ) हंगाम चालू दिनांक ब) हंगाम बंद दिनांक क) गळिताचें स्थूल दिवस ड) प्रत्यक्ष गळिताचे एकूण तास इ) मुक्त हंगाम दिवस फ) सरासरी दैनंदिन गळीत १) बंद तास धरून (टनी) २) बंद तास सोडून (टनी)	६/११/२०१३ २०/२/२०१४ १०७ २४२८.०० ११०.३६ ४,७९०.१८४ ४,५५३.८६३	२९/१०/२०१४ ४/४/२०१५ १५८ ३६९५ १६७.९५ ४,६२०.३३७ ४,७१६.६२०	५/११/२०१५ ७/३/२०१६ १२४ २८७० १३४.६४ ४,५७५.२१२ ४,७२१.८७४	११/११/२०१६ २५/१२/२०१६ ३९ ७३८ ३९.५५ ३,४२८.०८९ ४,०४१.२४३	१/११/२०१७ २१/३/२०१८ १४१ ३१५१ १४३.२३ ४,६९३.१२९ ५,०१४.८४१
६)	हंगामातील ऊस गाळप अ) कार्यक्षेत्रातील सभासदांचा (पूर्ण टनी) ब) कार्यक्षेत्राबाहेरील बिगर सभासदांचा (पूर्ण टनी) क) कार्यक्षेत्राबाहेरील पण राज्यातील ड) एकूण गाळलेला ऊस (पूर्ण टनी) फ) अ+ब या बेरजेची (क) शी टक्केवारी ग) उपलब्ध असूनही कारखान्याचे सभासद जो ऊस गाळला नाही व जो बाहेर विकण्यात आला (ग-१) त्याचे वजन / टनी (ग-२) त्याची किंमत / लाख रुपये	२,४१,४३६ १,२४,५६१ १,१८,६०९ ४,८४,६०६ ३२.४० -- --	६,३१,१५५.६९८ ८४,४३१.१९६ १०,५७६.०४९ ७,२६,१६२.९४३ १.४८ -- --	३,९४,२४४.०६३ ९७,५२५.४१४ ७२,८८७.९५५ ५,६४,६५७.४३२ १४.८२ -- --	७१,८९१.६७६ ३७,२४१.८४३ १५,१३४.७०८ १,२४,२६८.२२७ १२.१८ -- --	४,७५,८८८.२४१ १,५३,२५४.५५२ २९,२६४.०९५ ६,५८,४०६.८८८ ४.६५ -- --
७)	उत्पादित साखर क्विंटल	५,३२,१५६	८,२०,५६५	६,२८,१६०	१,२६,२४५	७,२८,७७०
८)	सरासरी साखर उतारा (%)	१०.९८	११.३०	११.१२	१०.१६	११.०७
९)	मळी अ) मळीचे उत्पादन / पूर्ण टनी ब) मळीचा प्रतिटनी उसाशी उतारा टक्के	१९,७२० ४.०७	३१,००० ४.२७	२५,६०० ४.५३	६,२१० ५.००	३१,३५० ४.७६
१०)	प्रतिटनी उसाशी बगॅसचे प्रमाण (%) (टीप : बाब क्र. ५ ते १० मधील आकडे अंतिम उत्पादन अहवाल आर.टी.८ (सी) मधील आकडेवारीनुसार आहेत)	२९.००	२९.२१	२९.२२	२८.००	२८.६३

०१०-१८	अ.नं.	नाव	२०१३-१४	२०१४-१५	२०१५-१६	२०१६-१७	२०१७-१८
	११)	ऊस क्षेत्र हेक्टर					
४८००		अ) गाळप केलेल्या ऊसाचे क्षेत्र					
४८००		१) कार्यक्षेत्रातील सभासदांचे (हेक्टर)	३,५३९.००	७,६३६.६०	६,९६०.४०	९३४६.९०	५,४८७.७८
		२) कार्यक्षेत्रातील बिगर सभासदांचे (हेक्टर)	९५७९.००	९०५७.३०	९४२७.६०	६६५.४०	९७९७.३०
		३) कार्यक्षेत्राबाहेरील पण राज्यातील क्षेत्र	९५८९.००	९४०.००	८४३.५०	२५६.५०	३७०.४०
१/२०१७		४) राज्याबाहेरील क्षेत्र (हेक्टर)	--	--	--	--	--
१/२०१८		५) एकूण ऊस तोड क्षेत्र (हेक्टर)	६६८३.००	८८३३.९०	८४३९.५०	२२६८.००	७६५५.४८
१४९		ब) कार्यक्षेत्रातील एकूण ऊस क्षेत्र (हेक्टर)	५५५२.००	९५८६६.३४	९०५५३.००	५९७४.००	९२५३७.७२
३९५९		१) कार्यक्षेत्रातील ऊसतोड केलेले क्षेत्र	५९०२.६०	८६९३.९०	७५८८.००	२०९९.५०	७२८५.०८
१४३.२३		हेक्टर (११ अ १ + ११ अ २)					
		२) गुळासाठी किंवा खांडसरीसाठी वापरले	--	२५.००	२६९.९०	५९५.३०	२३९.३५
९३.९२९		गेलेले (अंदाजे हेक्टर)					
१४.८४९		३) बेण्यासाठी वापरले गेलेले (अंदाजे हेक्टर)	४४९.४०	४७०.००	९८९.००	२४०.४०	२२६.२०
		४) इतर कारखान्यास दिलेला ऊस (हेक्टर)	--	६४८७.४४	२९९७.००	९७०.७०	५०५७.००
		५) चारा, परस्पर मोडलेले क्षेत्र	--	९९०.००	३९७.९०	९४३६.९०	२३९.००
८८.२४९		६) कार्यक्षेत्रातील एकूण ऊस/अंदाजे हेक्टर	५५५२.००	९५८६६.३४	९०५५३.००	५९७४.००	९२५३७.७२
१४.५५२	१२)	कार्यक्षेत्रातील एकूण ऊस उत्पादन					
१४.०९५		(अंदाजे पूर्ण टनी)	४८४६०६.९७५	७२६९६३	५६४६५७.४३२	९२४२६८.२२७	६,५८,४०६,८८८
१६.८८८		अ) (६ अ+६ब) या बेरजेची बाब	७५.५२	९८.५४	८७.९०	८७.८२	९५.५५
४.६५		१२ शी टक्केवारी					
	१३)	प्रतिहेक्टरी सरासरी ऊस उत्पादन					
		अ) सभासदांचे (टनी/हेक्टर)	७९.७२	८२.३०	६४.००	५३.४०	८६.७९
		ब) इतरांचे (टनी/हेक्टर)	७५.०३	८२.३०	७५.००	५६.८९	८४.२०
--		क) एकूण सरासरी (टनी/हेक्टर)	७२.५०	८२.३०	६६.९६	५४.७९	८६.००
	१४)	ऊसाचा खरेदी दर					
		अ) दिलेला अंतिम भाव (दर टनी रु.)					
८,७७०		१) ऊसाचा भाव	९८७४.९७	२००२.०२	२२६६.३९	२९५०.२४	२०९९.७२
		२) खोडकीचा भाव दिला असल्यास	--	--	--	--	--
११.०७		३) एकूण ऊस किंमत (दर टनी रुपये)	९८७४.९७	२००२.०२	२२६६.३९	२९५०.२४	२०९९.७२
		ब) दिलेली रोख किंमत (दर टनी रुपये)	९८७४.९७	२००२.०२	२२६६.३९	२९५०.२४	२०९९.७२
		क) ऊस विकास अनुदान प्रोत्साहनपर अदा	९७५.८३	--	--	३४९.७६	२००.२८
१,३५०		केलेली रक्कम (प्र.मे.टन)					
४.७६		ड) दर टनी केलेल्या कपाती.	--	--	--	--	--
		१) रूपांतरीत ठेव १	--	--	--	--	--
१८.६३		२) मुदत ठेव	--	--	--	--	--
		अ-२) विस्तार वाढ (आधुनिकीकरण)	--	--	--	--	--
		ब-२) पूर्व हंगामी खर्च ठेव	--	--	--	--	--
		रूपांतरीत ठेव नं.२	--	--	--	--	--
		ब-३) सहवीज निर्मिती प्रकल्प ठेव	--	--	--	--	--

अ.नं.	नाव	२०१३-१४	२०१४-१५	२०१५-१६	२०१६-१७	२०१७-१८
	३) मुख्यमंत्री निधी	--	--	--	--	--
	४) घरकुल योजना	--	--	--	--	--
	५) भागविकास निधी	--	--	--	--	--
	६) ऊस विकास निधी	--	--	--	--	--
	७) इतर कपाती	--	--	--	--	--
	१) अल्प बचत	--	--	--	--	--
	२) शिक्षण निधी	--	--	--	--	--
	३) कै. यशवंतराव चव्हाण स्मारक निधी	--	--	--	--	--
	४) इंदिरा प्रतिष्ठान	--	--	--	--	--
	५) दुष्काल निवारण निधी	--	--	--	--	--
	६) पूरग्रस्त निवारण निधी	--	--	--	--	--
	७) पाणी टंचाई निधी	--	--	--	--	--
	८) भूकंपग्रस्त निधी	--	--	--	--	--
	९) केंद्र शासन लेव्ही शुगर फरक ठेव	--	--	--	--	--
	१०) साखर संकुल निधी	--	--	--	--	--
	११) एकूण कपाती	--	--	--	--	--
१५)	इतर संस्थांच्यावतीने ऊस बिलातून केलेली कर्ज वसुली (रुपये लाखात)					
	अ) सहकारी वसुली (एकूण)					
	१) अल्पमुदत कर्ज (लाख)	१००७.४७	२९६५.११	१७९५.८०	३९३.१८	१४२३.०९
	२) मध्यम मुदत कर्ज (लाख)	--	--	--	--	--
	३) दीर्घ मुदत कर्ज (लाख)	--	--	--	--	--
	ब) राष्ट्रीयकृत बँकेचे कर्ज (एकूण)	५५८.७६	१०८२.१३	४७९.०८	९२.८१	०.००
	क) कर्जवसुली एकूण (अ+ब+क)	१५६६.२३	४०४७.२४	२२७४.८८	४८५.९९	१४२३.०९
	ड) कर्ज वसुली केलेल्या एकूण संबंधित ऊस उत्पादकांची संख्या	२०३७	४२१५	३२६४	८०१	१३४३
	इ) संबंधित एकूण संस्थांची संख्या					
	१) सहकारी संस्था	९०	९०	९०	९०	९०
	२) राष्ट्रीयकृत बँका	६	६	६	६	०
१६)	कारखान्याने वित्तीय संस्थांची वर्षामध्ये केलेली कर्जफेड व्याजासह (रुपये लाखात)					
	अ) अल्पमुदत कर्ज	१६०५५.३५	१२१६३.५५	१६९७६.२८	१६९३२.८३	५९९५.०२
	ब) मध्यम मुदत कर्ज	२२१.०१	१२३.९८	६१.४८	६०३.३२	९६३.४०
	क) दीर्घ मुदत कर्ज	--	--	--	--	--
	ड) एकूण कर्जफेड (रुपये लाखात)	१६२७६.३६	१२२८७.५३	१७०३७.७६	१७५३६.१५	६९५८.४२
१७)	रुपांतरीत ठेव (रु.लाखात)					
	अ) वर्षामध्ये जमा झालेली रक्कम (रु.लाखात)	--	--	--	--	--
	ब) वर्षाखेरीज जमा झालेली एकूण रक्कम (रुपये लाख)	४०७.४१	४०७.३९	४०७.३६	४०७.३६	२५८.२६

अ.नं.	नाव	२०१३-१४	२०१४-१५	२०१५-१६	२०१६-१७	२०१७-१८
१८)	इतर परतीच्या ठेवी					
	अ) वर्षामध्ये जमा झालेली रक्कम (रु.लाख)	--	--	--	--	--
	ब) वर्षामध्ये परत केलेली वर्ग केलेली ठेव	--	--	०.२७	०.४२	६२.९३
	क) वर्षा अखेरीस जमा झालेली रक्कम (रु.लाख) मागील शिल्लक	११९३.९०	११९३.११	११९२.८५	११९२.४३	११३०.३०
१९)	सभासदांच्या ठेवीवर व्याज (टक्के)	९ व ६	९ व ६	६	६	६
२०)	साखर विक्री वजन					
	अ) देशांतर्गत नियंत्रित (पूर्ण क्विंटल)	१२४८०	---	---	---	---
	ब) देशांतर्गत खुली (पूर्ण क्विंटल)	३४९१६३	५६८८६६	६०६६३७	४७६८६७	३४६६७०
	क) ब्राऊन	--	२६०३	१०७५	५००	१५३०
	ड) निर्यात खुली (पूर्ण क्विंटल) - पांढरी	२६०००	--	५२०००	७१०००	--
	- कच्ची	९८५२२	१४७८	--	--	--
२१)	साखरेच्या विक्रीचा करविरहीत प्रति क्विंटल सरासरी दर					
	अ) देशांतर्गत नियंत्रित	१८७०.४९	---	---	---	---
	ब) देशांतर्गत खुली	२६४९.४४	२६४८.४७	२९७९.५०	३३५३.८९	३२८५.८९
	क) ब्राऊन	--	२४०२.८७	१८५६.००	३००५.००	३९६०.३९
	ड) निर्यात (खुली) - पांढरी	२५३५.००	--	२४५०.००	२८४७.३२	--
	- कच्ची	२५२०.०	२५२०.००	---	---	---
	इ) सरासरी एकूण रुपये	२५९९.३४	२६४७.०२	२९९२.९४	३२८७.९८	३२८५.२९
२२)	साखर उत्पादनाचा सरासरी प्रति क्विंटल खर्च					
	अ) ऊस किंमत सोडून	१४६०.५३	१०३९.३८	१३३४.९६	२९९९.१०	१०४९.१०
	ब) ऊस किंमत धरून	३९६७.२४	२८९९.६२	३२८९.९४	५२५६.४३	३९६४.६३
२३)	ऊसाचा तोडणी व वाहतूक खर्च (दर टनी सरासरी रुपये)	५४९.३४	४६९.०३	५४९.९९	६३७.८८	५४९.०२
२४)	साखर साठविण्याची व्यवस्था					
	अ) मालकीची गोदामे	८	८	८	८	८
	ब) मालकीच्या गोदामांची क्षमता (क्विंटल)	४८००००	४८००००	४८००००	४८००००	४८००००
	क) भाड्याने घेतलेली गोदामे (संख्या)	--	--	--	--	--
	ड) भाड्याच्या गोदामांची क्षमता (क्विंटल)	--	--	--	--	--
२५)	कारखान्याच्या मालकीची अर्कशाळा					
	अ) क्षमता वापर					
	१) दैनंदिन क्षमता (लिटर)	३०.०००	३०.०००	३०.०००	३०.०००	३०.०००
	२) उत्पादनाचे नक्त दिवस	६८	४४	--	--	--
	३) क्षमता वापर निर्देशांक (%)	२७.२५	१६.४२	--	--	--
	ब) वापरलेली मळी (पूर्ण टनी)	९९३०	५५३४	--	--	--
	क) वर्षातील उत्पादित रेक्टिफाईड स्पिरिट लिटर	२४५३३२५	१४७८९८४	--	--	--

अ.नं.	नाव	२०१३-१४	२०१४-१५	२०१५-१६	२०१६-१७	२०१७-१८
	ड) दर टनी मळीकरिता आलेला उतारा	२६८.७	२६७.१	--	--	--
	इ) वापरलेले रेक्टिफाईड स्पिरीट (लिटर)	--	--	--	--	--
	१) स्पे.डिनेचर्ड स्पिरीटकरीता (लिटर)	१६३४५००	३१७०५००	--	--	--
	२) साधे डिनेचर्ड स्पिरीट (लिटर)	--	--	--	--	--
	३) एक्स्ट्रॉ न्युट्रलकरिता स्पिरीट (लिटर)	--	--	--	--	--
	४) देशी मद्याकरीता (लिटर)	--	--	--	--	--
	५) विदेशी मद्याकरीता (लिटर)	--	--	--	--	--
	६) इतर फायद्यासाठी वापरलेले (लिटर) (कोणते ते सांगा)	--	--	--	--	--
	७) बाहेर विकलेले रेक्टिफाईड स्पिरीट (लिटर)	--	--	--	--	--
	८) राज्यात विकलेले रेक्टिफाईड स्पिरीट (लिटर)	१००००२४	५५०००	--	--	--
	९) एक्स्ट्रॉन्युट्रल स्पिरीट विक्री (लिटर)	--	--	--	--	--
	१०) शिल्लक असलेले रेक्टिफाईड स्पिरीट (लिटर)	१७६५०७०	६८१७	६८१७	६८१७	६८१७
	११) शिल्लक असलेले एक्स्ट्रॉ न्युट्रल अल्कोहोल	११०७०	११०७०	११०७०	११०७०	११०७०
	फ) वर्षात उत्पादित झालेले (लिटर)					
	१) स्पे. डिनेचर्ड स्पिरीट (लिटर)	१६५००००	३२०००००	--	--	--
	२) साधे डिनेचर्ड स्पिरीट (लिटर)	--	--	--	--	--
	३) एक्स्ट्रॉ न्युट्रल (लिटर)	--	--	--	--	--
	४) देशी मद्य (लिटर)	लागु नाही				
	५) विदेशी मद्य (लिटर)	लागु नाही				
	६) इतर उत्पादने (लिटर) कोणते ते सांगा	--	--	--	--	--
	ग) अर्कशाळेची इतर उत्पादने					
	१) फ्युजल ऑईल (लिटर)	--	३३९०	--	--	--
	२) इतर कोणती ते सांगा	--	--	--	--	--
	ह) उत्पादित पदार्थाची प्रति लिटर करविरहीत किंमत					
	१) स्पेशल डिनेचर्ड स्पिरीट (S.D.S.)					
	अ) राज्याबाहेर	--	--	--	--	--
	ब) राज्यात	३१.६५	३४.५२	--	--	--
	२) साधे डिनेचर्ड स्पिरीट	--	--	--	--	--
	३) रेक्टिफाईड स्पिरीट बाहेर विकलेले (Rs)	--	--	--	--	--
	४) राज्यात विकलेले रेक्टिफाईड स्पिरीट (Rs)	३३.००	३९.४५	--	--	--
	५) एक्स्ट्रॉ न्युट्रल अल्कोहोल (ENA)	--	--	--	--	--
	६) देशी मद्य	लागु नाही				
	७) विदेशी मद्य	लागु नाही				
	८) इतर उत्पादने (कोणती ते सांगा)					

१०-१८	अ.नं.	नाव	२०१३-१४	२०१४-१५	२०१५-१६	२०१६-१७	२०१७-१८
--		फ्युजल ऑइल प्र.लि.	--	२४.००	२४.००	२४.००	--
--		९) न वापरलेले किंवा न विकलेले रेक्टिफाईड स्पिरीट	३९.००	३४.६१	३४.६१	३४.६१	--
--		१०) न विकलेले एक्स्ट्रा न्युट्रल अल्कोहोल प्र.लि.	४२.००	३६.००	३६.००	३६.००	--
--		११) शिल्लक मोलॅसेस अर्कशाळेकडे मे.टन	--	--	७१५०.००	७२.२४०	४४७२.२४०
--		व) वरील उत्पादनाची कारखान्याला मिळू शकणारी करविरहित किंमत रु. लाखात प्र.लि.	६९३.२५	६.३९	६.३९	--	१०६.००
--		ज) वरील सर्व उत्पादनांचा एकूण उत्पादन खर्च (रु.लाखात)	१४०१.८४	११३६.०७	३०९.७३	८४.७५	२३८.४२
--		घ) एकूणपैकी वर्षात विकलेल्या सर्व उत्पादनाची विक्री किंमत (रु.लाख)	८४७.५४	१११७.८०	२२१.५५	११.७०	१०६.३३
--	२६)	कारखान्याच्या मालकीचा कागद कारखाना	लागु नाही				
--	२७)	कारखान्याच्या मालकीचा पशुपक्षी खाद्य कारखाना	लागु नाही				
--	२८)	कारखान्याच्या मालकीचा असिटोन प्रकल्प	लागु नाही				
८१०	२९)	कारखान्याच्या मालकीचा इतर उत्पादन उद्योग असल्यास त्याची वरीलप्रमाणे माहिती द्यावी.	लागु नाही				
०७०	३०)	कारखान्याने दिलेला बोनस					
--		अ) बोनस	८.३३%	८.३३%	८.३३%	८.३३%	८.३३%
--		ब) सानुग्रह अनुदान अथवा विशिष्ट दिवसाचा पगार	--	--	--	--	--
--		क) एकूण पगाराचा खर्च (रुपये लाखात)	१०४७.७५	१२६३.५६	११२५.६५	९६२.१९	८८५.८६
--		१) अधिकारी (रुपये लाखात)	२३.४७	२४.७५	२८.१५	१६.५६	३४.२०
ही		२) कर्मचारी (रुपये लाखात)	१०२४.२८	१२३८.८१	१०९७.५०	९४५.६३	८५१.६६
ही		३) रोजंदारी व इतर					
--		ड) दिलेल्या बोनसची रक्कम (रु.लाखात)	६६.९२	७२.५३	६६.७७	५६.२६	७६.१४
--		१) अधिकारी	१.८७	१.८२	१.८२	१.३१	२.७३
--		२) कर्मचारी	६५.०५	७०.७१	६४.९५	५४.९५	७३.४१
--		३) रोजंदारी व इतर					
--	३१)	कृषिविषयक उपयुक्त वस्तूंचे कारखान्याचे केलेले वाटप (किंमत)					
--		अ) कारखान्याच्या मालकीच्या वस्तूंच्या कंपोस्ट खत वाटपाची एकूण किंमत रु. लाखात	२५.३८	३३.२७	३३.०९	१९.२८	२९.४०
--		ब) खरेदी करून वाटलेल्या वस्तूंची एकूण किंमत रु. लाखात	--	--	--	--	--
--		क) कोणाच्या तरी वतीने प्रतिनिधी म्हणून वाटलेल्या वस्तूंची किंमत रु. लाखात	--	--	--	--	--
--		ड) एकूण वाटपाची किंमत रु. लाखात	६७९.२२	५७८.८१	३५३.६६	७५२.६५	५३९.४७
--		१) ड पैकी वाटलेल्या खताची एकूण किंमत	६४५.३९	५७८.५१	३५३.६६	७५२.६५	५३९.४७
--		२) ड पैकी वाटलेल्या बेण्याची एकूण किंमत	३३.८३	०.३०	०.३५	--	--
--		३) ड पैकी कृषी अवजारांच्या वाटपाची एकूण किंमत रु.लाखात	--	--	--	--	--
--		इ) लोखंड, सिमेंट, पोलाद वगैरे इतर खर्च वाटपाची किंमत (रु. लाखात)	--	--	--	--	--



कारखाना अधिकारी वर्ग

१.	श्री. आर. एस. नाईक	कार्यकारी संचालक
२.	श्री. पी. एस. शिंदे	सेक्रेटरी
३.	श्री. ए. बी. साळुंखे	चीफ केमिस्ट
४.	श्री. एस. व्ही. आंधळकर	शेतकी अधिकारी
५.	श्री. आर. जी. मखरे	डेप्युटी चीफ इंजिनीअर
६.	श्री. एस. एल. जांभळे	इनचार्ज चीफ अकौंटंट
७.	श्री. बी. एन. गोरे	डिस्टीलरी इनचार्ज
८.	श्री. बी. बी. नागवडे	ऑफिस सुपरिटेडेंट
९.	श्री. एस. जी. कुलांगे	इनचार्ज सिव्हील इंजिनीअर
१०.	श्री. एम. एस. काळे	परचेस ऑफिसर
११.	श्री. के. व्ही. गव्हाणे	स्टोअर किपर
१२.	श्री. टी. एस. कुरुमकर	असि. लेबर अँड वेलफेअर ऑफिसर
१३.	श्री. डी. बी. घाडगे	संगणक विभाग प्रमुख
१४.	श्री. बी. एस. लगड	सुरक्षा अधिकारी
१५.	श्री. बी. सी. लगड	गेस्ट हाऊस इनचार्ज

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
 Fax: 24024068 /24023515
 Website: <http://mpcb.gov.in>
 E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor,
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai - 400 022

Red/LSI

Date: 11/08/2018

Consent No: Format -1.0/BO/CAC-CELL/UAN No. 0000029615/R/CAC-1809000880

To,

M/s. Sahakar Maharshi Shivajirao Narayanrao Nagawade SSK Ltd. (Distillery Div.),
 51/1 Shrigonda Factory Shrigonda,
 Dist. Ahmendnagar.

Subject: Renewal of Consent to Operate of 30 KLPD molasses base Distillery Unit with increase in CI under RED category.

- Ref** : 1. Earlier Consent granted by Board vide No. BO/JD(WPC)/EIC-NK-1229-09 /R/CC-170 dated dtd. 22.10.2017.
 2. CAC meeting held on 27.03.2018.

Your application:0000029615.

Dated: 05.07.2017.

For: Renewal of Consent to Operate of 30 KLPD molasses base Distillery Unit with increase in CI under RED category, under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 5 of the Hazardous Wastes (M, H & T M) Rules 2008 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, & III annexed to this order:

- The consent is granted for a period up to **31.08.2019**.
- The total capital investment of the Distillery Unit is Rs. **9.2566 Cr.** (As per C.A. Certificate submitted by industry)
- The Consent is valid for the manufacture of -

Sr. No.	Product / By-Product Name	Maximum Quantity	UoM
1	Rectified spirit OR	900	KL/M
2	Extra Neutral Alcohol OR Ethanol	900	KL/M
3		01	KL/M

(Distillery Capacity shall not exceed 30 KLPD)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr. no.	Description	Permitted quantity of discharge (CMD)	Standards to be achieved	Disposal
1	Trade effluent	375 (180 after volume reduction)	As per Schedule -I	Bio-digester followed by MEE followed by Bio-composting.
2	Domestic effluent	1.0	As per Schedule -I	On land for irrigation

5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Sr. no.	Description of stack / source	Number of Stack	Standards to be achieved
Steam taken from the Boilers of existing sugar unit.			

6. Conditions under Hazardous Waste (M, H & T M) Rules, 2008 for treatment and disposal of hazardous waste:

Sr. No.	Type of Waste	Category	Quantity	UOM	Disposal
1	Used/ Spent Oil	5.1	4.0	Ltrs./D	Burnt in Boiler.

7. Non-Hazardous Solid Wastes:

Sr. No.	Type of Waste	Quantity	UOM	Treatment	Disposal
1	Yeast Sludge	---	T/D	---	Used as manure
2	Bio-compost	100	T/D	---	Used as manure

8. This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
10. Industry shall install online monitoring system within 3 months and submit Bank Guarantee of Rs. 5 lakh towards compliance of same.

**For and on behalf of the
Maharashtra Pollution Control Board**


**(Dr. P. Anbalagan, IAS)
Member Secretary**

Received Consent fee of -

Sr. No.	Amount (₹)	DD. No.	Date	Drawn On
01	Rs 25,000/-	0184878	25.07.2017	State Bank of India
02	Rs. 25,000/-	7608650	30.05.2018	State Bank of India

Copy to:

1. Regional Officer – MPCB Nashik, and Sub -Regional Officer – Ahmednagar, MPCB, They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Mumbai.
3. CAC desk- for record & website updation purposes.

Schedule-I**I) Terms & Conditions for compliance of Water Pollution Control**

A] You have provided comprehensive treatment for volume reduction consisting of Bio-digester followed by Multiple effect evaporation followed by Bio-composting on 5.5 acres of compost yard. The spent wash shall be evaporated in MEE & concentrated spent wash will be bio-composted by mixing with press mud generated from sugar unit to achieve zero discharge.

B] Spent lees utility effluent & evaporator condensate shall be treated in effluent treatment plant & recycle /reused in process. **No effluent shall be discharged outside the premises and zero discharge shall be maintained.**

C] Conditions for Aerobic Composting:

- i. The spent wash should be stored in impervious tanks. The spent wash tanks should have proper lining with HDPE and should be kept in proper condition to prevent ground water pollution. As per the CPCB recommendation and undertaking given by the company, storage should not exceed 30 days capacity.
- ii. Applicant shall ensure availability of adequate filler material such as press mud, bagasses, agricultural, biological waste as required for effective composting system.
- iii. Composted material shall meet the following specifications—

Moisture	...	30 to 35%
C/N	...	Below 17
Nitrogen	...	1.5 to 2%
Phosphorous	...	1.5 to 2%
Potassium	...	3 to 4%
- iv. The composting site shall be prepared as per the guideline enclosed. Composting shall be such that it includes mechanical mixing and spraying of spent wash along with mechanical aeration to ensure thorough composting. Hand/ manual spraying of spent wash shall not be permitted.
- v. The compost leachete (1 gr. of compost mixed with 100 ml. of distilled water and filtered) Filterate shall conform to the following limit.

pH	Between	7.5 to 8.0
BOD 3 days 27 Deg. C.	Not to exceed	30 mg/l.
- vi. A pucca leak proof guard pond of 30 days holding capacity as per (i) above shall cope up with the effluent discharge during short term process disturbances In case of prolonged disturbance in effluent treatment and disposal system, distillery shall be shut down and shall not be restarted without rectifying the system.
- vii. The composting site/pits shall be made leak proof by proper lining. A catch drain shall be provided around the composting site to collect the storage pond for application on compost depots. Arrangements for overturning of compost material in windrows and spraying of spent wash shall be made to ensure appropriate aeration and uniform distribution of spent wash.
- viii. In case of composting in open fields, the application of spent wash shall stop by end of April, so that compost is ready and the site is cleared of the composted manure before monsoon (i.e. 31st May). The manure shall be collected and stored on a raised platform with suitable rain cover so that the compost manure is not washed away by rain/runoff.
- ix. Characteristic of soil, ground water and effect on crop yield should be monitored in the area where compost is used as manure and results thereof shall be compiled and reported in the Environment statement to be submitted every year.
- x. The test wells shall be provided around the compost site for ground water monitoring. The well water quality has to be maintained at 2006 level.

xi. Top pullover impervious sheets shall be provided for entire compost yard, press mud and compost storage so as to cover the same during untimely rains and idles period.

xii. **The operation of distillery should be restricted to 270 days in a year and that it will not operate during rainy season.**

- 1) The industry shall create Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
- 2) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines if applicable.

II) Conditions under Water (Prevention & Control of Pollution) CESS Act, 1977 as amended

The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, boiler feed etc.,	214
2.	Domestic purpose	3
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	373
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	---

Schedule-II

Terms & conditions for compliance of Air Pollution Control

NA as steam taken from the Boiler of existing Sugar unit.

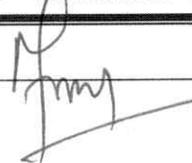
Schedule-III

Details of Bank Guarantees

Sr. No.	Consent (C to E/O/R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5.0 Lacs	Within 15 days	O & M of pollution control systems & compliance of Consent Conditions.	31.08.2019.	31.12.2019.
2	C to R	Rs. 5.0 Lacs	Within 15 days	Towards installation of online monitoring system	30.11.2018	31.12.2019

Schedule-IV
General Conditions

- 1) The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2) Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- 3) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- 4) Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
- 5) The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
- 6) The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- 7) The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the HW (MH&TM) Rules 2008, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc should go for that purpose, in order to reduce load on incineration and landfill site/environment.
- 8) The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008 and submit the Annual Returns as per Rule 5(6) & 22(2) of Hazardous Waste (M, H & TM) Rules, 2008 for the preceding year April to March in Form-IV by 30th June of every year.
- 9) An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- 10) The applicant shall make an application for renewal of the consent before 60 days from the date of the expiry of the consent.**
- 11) Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
- 12) Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
- 13) Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
- 14) The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- 15) Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with



insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.

- c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEF dated 17.05.2002 regarding noise limit for generator sets run with diesel.
- 16) The industry should not cause any nuisance in surrounding area.
- 17) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- 18) The applicant shall maintain good housekeeping.
- 19) The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
- 20) The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
- 21) The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
- 22) The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
- 23) The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can be downloaded from MPCB official site).
- 24) The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
- 25) The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dt. 16.11.2009 as amended.
- 26) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
- 27) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No. 1587 OF 2019

M/S SASWAD MALI SUGAR FACTORY LTD.

.....APPELLANT

Versus

NILKANTH RAJARAM RASKAR & ORS.

.....RESPONDENTS

ORDER

The National Green Tribunal has imposed damages on the appellant on the ground that it had operated the distillery from 1 September 2016 to 15 February 2018 in the absence of consent from the Maharashtra Pollution Control Board. The imposition of damages by way of environmental compensation is justified.

We find no reason to interfere with the impugned order passed by the National Green Tribunal.

The appeal is accordingly dismissed. No costs.

.....J
[Dr DHANANJAYA Y CHANDRACHUD]

.....J
[HEMANT GUPTA]

New Delhi;
February 15, 2019.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).1587/2019

M/S SASWAD MALI SUGAR FACTORY LTD.

Appellant(s)

VERSUS

NILKANTH RAJARAM RASKAR & ORS.

Respondent(s)

(WITH I.R. and IA No.25570/2019-EX-PARTE STAY)

Date : 15-02-2019 This appeal was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s) Mr. Arunabh Chowdhury, Adv.
 Mr. Salim Inamdar, Adv.
 Mrs. Pragya Baghel, AOR
 Mr. Koshy John, Adv.
 Mr. Abhishek Thakral, Adv.
 Mr. Ravisehgal, Adv.

For Respondent(s) Mr. Nitin Lonkar, Adv.
 Ms. Sonali Suryawanshi, Adv.
 Mr. Abhay Anand Jena, AOR

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed order.

Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS

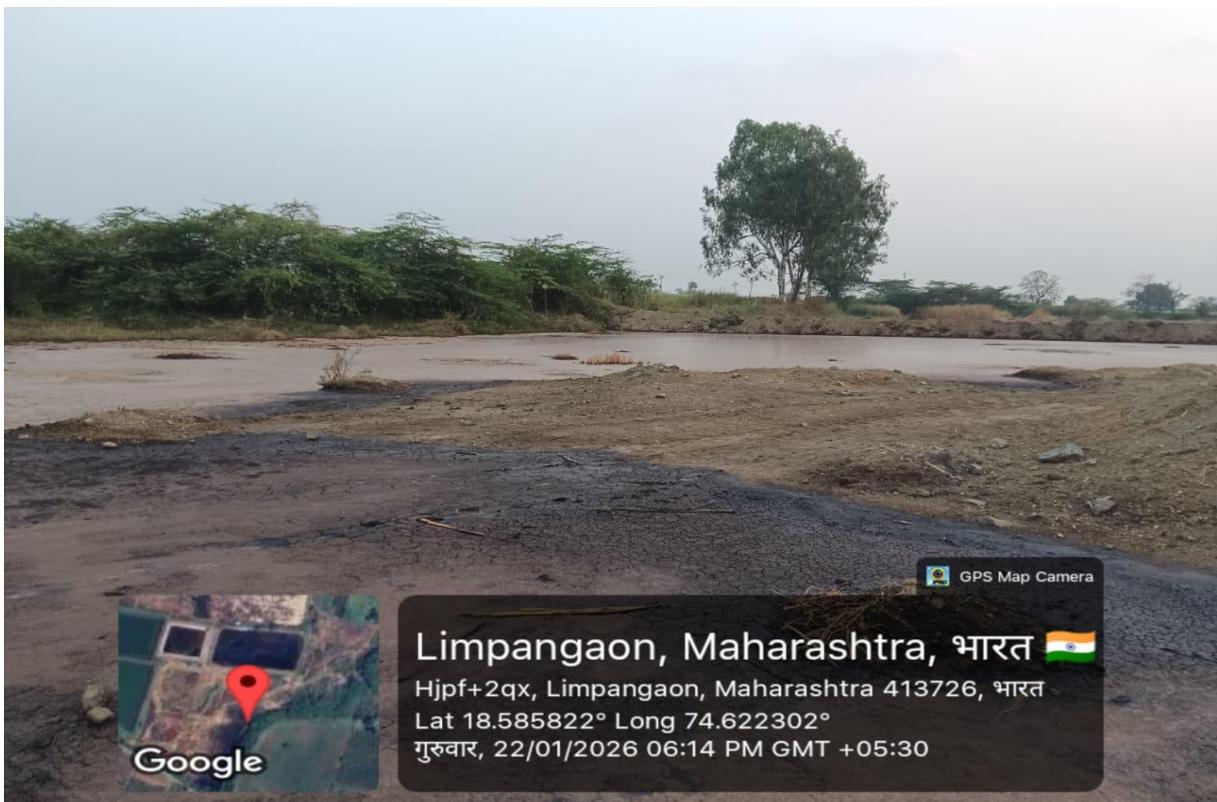
(SAROJ KUMARI GAUR)
COURT MASTER

(Signed order is placed on the file)

Shrigonda Sugar Factory: No scientific dismantling of Kaccha Lagoon and same are used for storage of spent wash & trade effluent and not used as pond for storage tank of water for irrigation purpose

ANNEXURE-A-8

Shrigonda Sugar Factory: No scientific dismantling of Kaccha Lagoon and same are used for storage of spent wash & trade effluent and not used as pond for storage tank of water for irrigation purpose



Shrigonda Sugar Factory: No scientific dismantling of Kaccha Lagoon and same are used for storage of spent wash & trade effluent and not used as pond for storage tank of water for irrigation purpose



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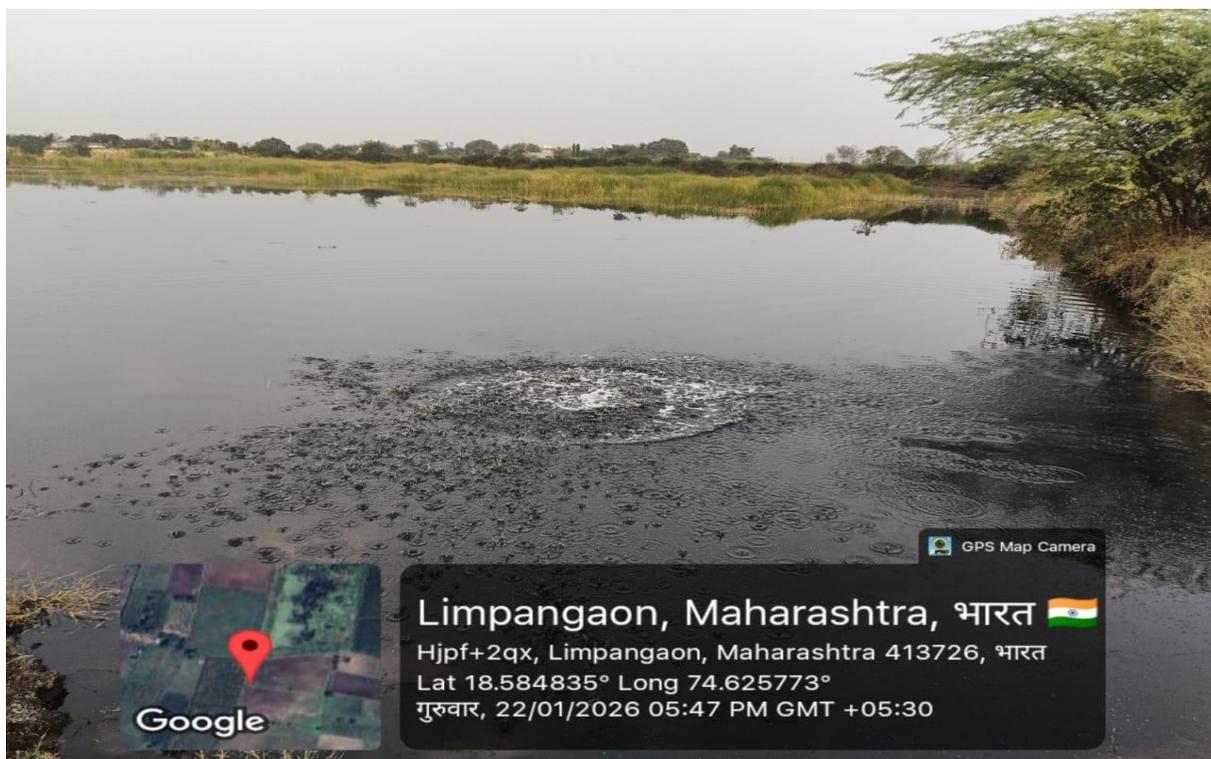
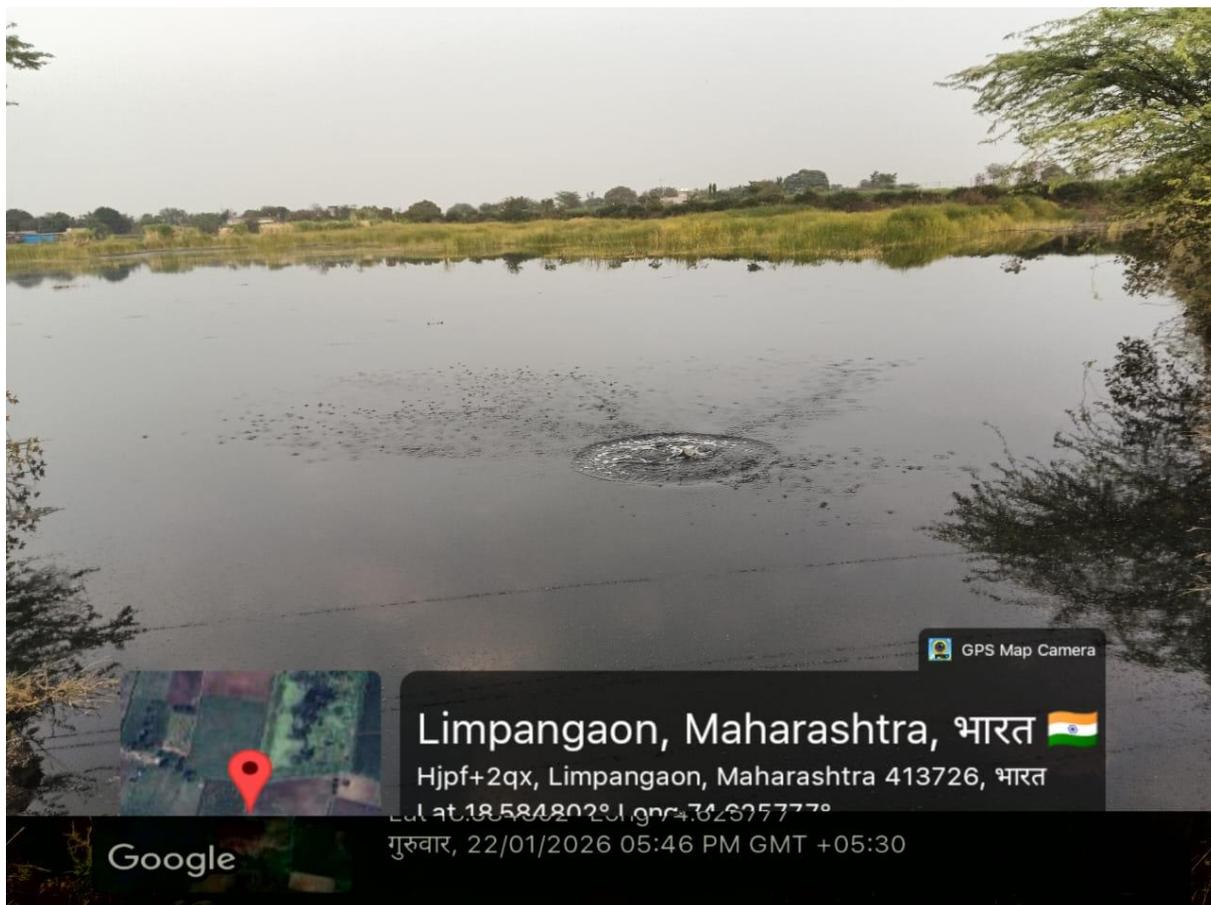
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Shrigonda Sugar Factory: No scientific dismantling of Kaccha Lagoon and same are used for storage of spent wash & trade effluent and not used as pond for storage tank of water for irrigation purpose



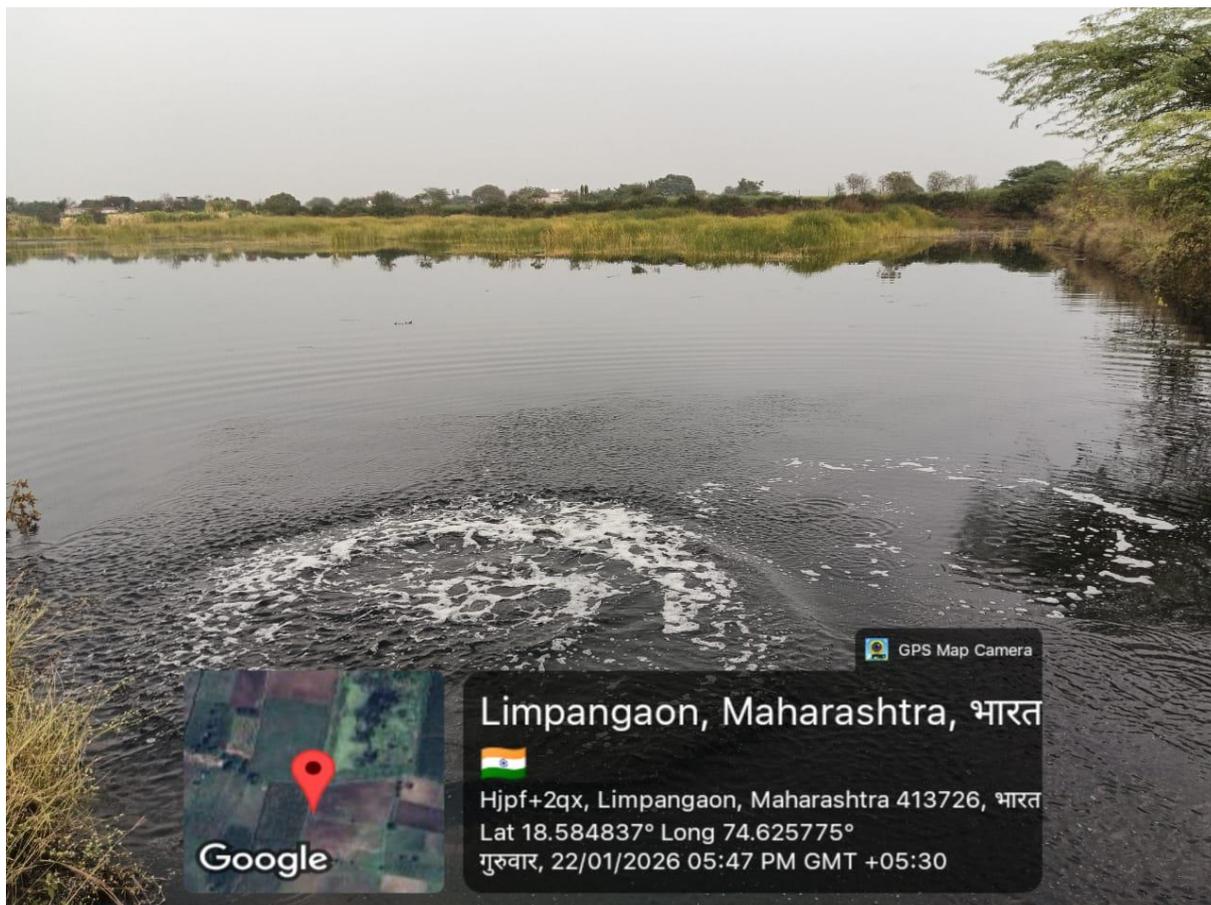
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Shrigonda Sugar Factory: No scientific dismantling of Kaccha Lagoon and same are used for storage of spent wash & trade effluent and not used as pond for storage tank of water for irrigation purpose



TRUE COPY

Bombhise

Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory

ANNEXURE-A-9



Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory



Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory



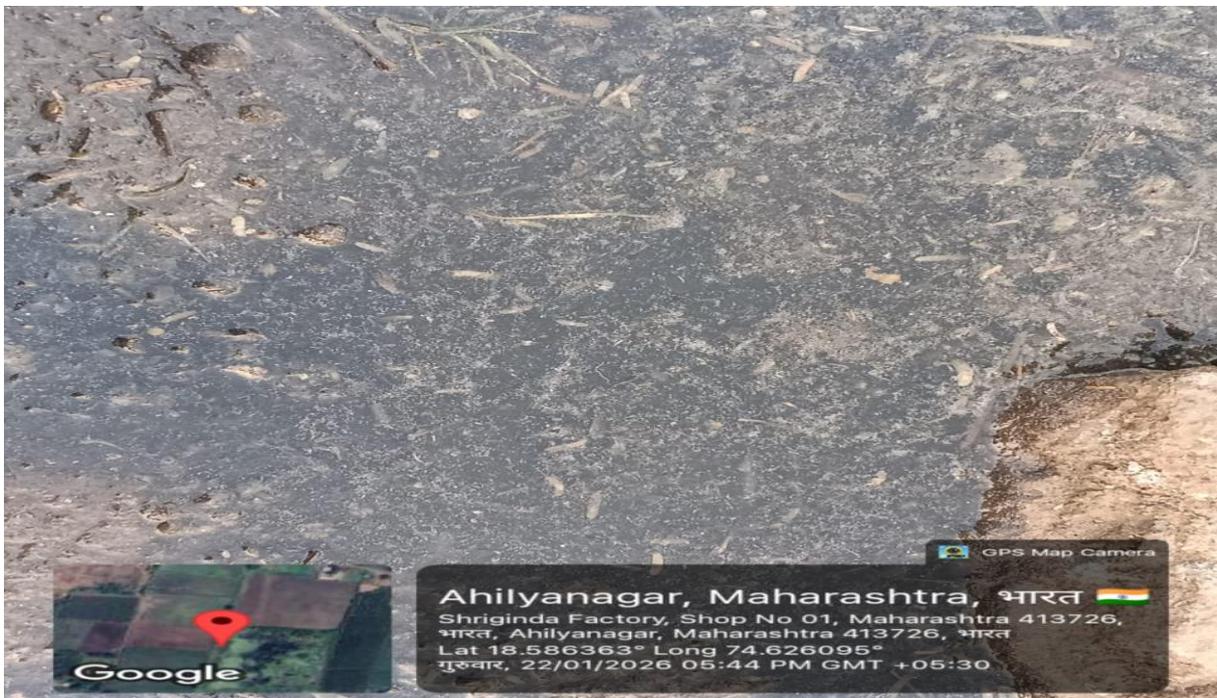
Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory



Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory



Shrigonda Sugar Factory: Discharge of Spent Wash & untreated trade effluent outside factory



TRUE COPY

Bombhise

MAHARASHTRA POLLUTION CONTROL BOARD

Grams : "PREPOLL"

TEL. No. : 0253 - 2365150

Fax No. : 0253 - 2365150



REGIONAL OFFICE :

Udyog Bhavan, 1st Floor, Trimbak Road,
MIDC Compound, Near I.T.I.,
Satpur, Nashik - 422 007.

No. MPCB/RONK/CD- 5255/2007

Date: 31/12/2007.

To,

M/s. The Shrigonda S.S.K. Ltd.,
Post- Shrigonda Factory,
Taluka- Shrigonda
Dist. Ahmednagar-413726

Sub: Directions under Section 33A of Water (Prevention & Control of Pollution) Act, 1974- for closure of the activity of your sugar unit at - Shrigonda, Dist. Ahmednagar.

Ref.: 1. Directions issued by Board Office vide letter no. MPCB/MS/07/03 dtd. 3-1-2007
2. Verbal direction from District Collector, Pune to RO, MPCB, Pune
3. Joint Visit of SRO Ahmednagar and SRO, Pune-II to your industry on 28/12/2007.
4. Refusal of consent vide letter BOWPAE/Nashik/refusal/1556 dated 22- 3-07.

Sir,

WHEREAS, the Board Office has issued Directions under Section 33A of Water (Prevention & Control of Pollution) Act, 1974. In the said notice it is also mentioned that, if you fail to comply the directions under reference 1 above, the Maharashtra Pollution Control Board will have no option other than to issue appropriate final directions & initiate legal action as deemed fit in your case such as dis-connection of water supply & power supply from the Competent Authority.

ANDWHEREAS, Joint investigation carried out by the SRO Ahmednagar and SRO, Pune-II of your industry on 28/12/2007 with respect to complaints made by villagers of Tandali village and the instructions received from the District Collector, Pune and following non-compliance was observed during the visit;

1. There was direct discharge of untreated industrial effluent from your sugar unit into the adjacent nalla which finally meets to the river Ghod and contaminating the river water.
2. The ETP was not found in operation due to repair work of aeration tank resulting into direct discharge of effluent into to the adjacent nalla. Also Oil & grease removal system was found grossly inadequate.
3. Your representatives were unable to give any clarification regarding bypassing of effluent and its direct discharge outside the factory premises. Moreover the situation was not under control, which amounts to gross intentional negligence.

ANDWHEREAS, the Board office had refused your consent to operate vide letter under reference at 4 above. Despite of this, you are operating the sugar unit without permission of the Maharashtra Pollution Control Board. Moreover you have not complied with CREP conditions.

ANDWHEREAS, the above act of yours shows gross intentional negligence towards the compliance of the lawful orders issued by the Maharashtra Pollution Control Board.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2402 0781 / 2401 0437

Fax : 2402 4068

Website :

http://mpcb.mah.nic.in

Email : mpcb@vsnl.net

80/WPAG/TB/B-459

To,

M/s. Shrigonda SSK Ltd.,

Post: Shrigonda Factory,

Tal: Shrigonda, Dist: Ahmednagar.

Kalpataru Point,
2nd, 3rd & 4th floor,
Opp. Cineplanet,
Near Sion Circle, Sion (E),
Mumbai - 400 022.

Date: 18/01/08

Sub: Conditional Directions U/s. 33 (A) of the Water (P & CP) Act, 1974

- Ref:**
1. Directions of Closure issued by Regional Officer, Nashik vide Letter No. MPCB/RONK/CD-5255/2007 dated 31/12/2007.
 2. Your reply letter dated 10/01/2008.
 3. Visit of Board officers to your unit dated 14/01/2008.
 4. Report of Sub-Regional Officer, Ahmednagar dated 15/01/2008.
 5. Personal Hearing extended to you by Member Secretary of the Board on 17/01/2008.

We refer to the directions of closure, issued by Regional Officer, Nashik vide letter dated 31/12/2007 for operating your unit without valid consent of the Board, also, direct discharge of untreated industrial effluent into the river Ghod. We also refer to your reply dated 10/01/2008, the compliance reported by Sub-Regional Officer, Ahmednagar vide letter under reference [4] and Personal Hearing extended to you by Member Secretary of the Board on 17/01/2008.

In view of the above, you are allowed to restart and operate your unit, subject to following terms and conditions.

1. You shall take care that there should not be direct discharge of untreated effluent into the river Ghod to avoid pollution problems.
2. You shall run effluent treatment plant round the clock with proper operation and maintenance to achieve the consented standards stipulated for disposal of effluent.
3. You shall submit application for renewal of consent to the Board within 10 days time from the date of these directions.
4. Your earlier Bank Guarantee of Rs. 3.00 Lakhs is hereby forfeited. You should furnish a fresh Bank Guarantee of Rs. 5.00 Lakhs to Regional Officer, Nashik, within a period of 7 days, which will be valid for a period of one year i.e. upto 31/12/2008.

The aforesaid directions shall be complied with scrupulously, failing which the Board reserves the right to take necessary action as may deem fit, which please note.

M. K. Khandare
Member Secretary

M. Khandare
M. Khandare

(Sanjay Khandare)
Member Secretary

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MHATRA POLLUTION CONTROL BOARD

OLL"

- 2365150

3 - 2365150

nashik@mpcb.gov.in

shik@rediffmail.com



REGIONAL OFFICE :

Udyog Bhavan, 1st Floor, Trimbak Road,

MIDC Compound, Near I.T.I.

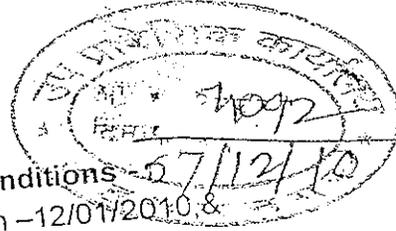
Satpur, Nashik - 422 007.

To: MPCB/RONK/SCN- 215 / 4728 / 2010

Date:- 20/11/2010

To,
M/s. Shrigonda Sahakari Sakhar Karkhana Ltd.
Tal-Shrigonda, Dist-Ahmednagar

Sub:- SHOW CAUSE NOTICE for violation of consent conditions - 57/12/10
Ref:- JVS collected by Board officials from your industry on -12/01/2010 & 22/02/2010.



Sir,

WHEREAS, you have been granted consent to operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under rules of the Hazardous Waste (Management, Handling & Transboundary movement) Rules, 2008. ANDWHEREAS, it is obligatory on your part to provide treatment, scientific collection, segregation, storage and disposal facilities for liquid waste, hazardous waste and gaseous emission generated from the production activities so as to achieve the standards and conditions prescribed under above said Acts.

ANDWHEREAS, the Board officials visited your industry & collected the joint vigilance sample on 12/01/2010 & 22/02/2010 and the results of the same are communicated to your industry by concerned Sub-Regional Officer. Upon scrutiny of the analysis results it is seen that, some of the parameters like, - pH, BOD, COD, SS & Sulphates, etc., are exceeding the prescribed limits which clearly indicates that, the treatment of effluent is not adequate and proper & it is necessary to take immediate steps to improve upon the treatment facilities.

.....contd.on 2/-

Fc (w)

[Handwritten signature]

— Hie to show cause notice.

ANDWHEREAS, you are violating the conditions stipulated in the consent issued to industry. Also, you have failed to submit the compliance report towards the directives of the rules of MPCB from time to time thus, violating the Environmental laws. ANDWHEREAS, by above act, you have rendered yourself liable for initiation of legal action.

AND NOW, THEREFORE, you are hereby called upon to Show Cause as to why legal action shall not be initiated against you for the above non-compliance. Reply to the above, if any shall reach this office within a period of seven days from the receipt of this letter.


(A. S. Fulse)
Regional Officer-Nashik.

Copy Submitted for infn. to:

1. The Zonal Officer (PAMS), MPCB Mumbai.
2. The Sr. Law Officer (LW), MPCB Mumbai.

Copy forwarded for infn. & necessary follow-up action to:
Sub-Regional Officer, MPCB, Ahmednagar.

MAHARASHTRA POLLUTION CONTROL BOARD

Grams : "PREPOLL"

TEL. No.: 0253 - 2365150

Fax No. : 0253 - 2365150

E-mail : ronashik@mpcb.gov.in

rompcb.nashik@rediffmail.com



REGIONAL OFFICE :

Udyog Bhavan, 1st Floor, Trimbak Road,
MIDC Compound, Near I.T.I.,
Satpur, Nashik - 422 007.

R. O. MPCB, Nashik	
CMS	
NRK-	DG088-11
29/02/2011	
Date:- 17/12/2011	

By HAND DELIVER/FAX/RPA/d.:

L. No.: MPCB/RONK/ PD- 4181 574 /2011

To,

M/s. Shrigonda Sahakari Sakhar Karkhana Ltd.
A/p-Shrigonda,
Tal-Shrigonda, Dist.- Ahmednagar.

Sub: Proposed directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:**
1. Show Cause Notice issued by RO Nashik vide letter No. MPCB/RONK/SCN-215/4728/2010 dtd. 20.11.10.
 2. Complaint dtd. 21/12/10 received from the Karim Jahangir Shaikh (Farmer) from Shrigonda.
 3. Visit of the Field Officer of SRO Ahmednagar to your industry on 29/12/2010.
 4. Warning notice issued by SRO Ahmednagar vide letter No. MPCB/SRO/ANR/1758 dtd. 31/12/2010.
 5. Non compliance reported by SRO Ahmednagar vide letter No. MPCB / SRO / ANR /08 dtd. 06/01/11.

Sir,

WHEREAS, it is obligatory on your part to provide adequate treatment & disposal arrangements for liquid waste, gaseous emissions & solid waste generated from the manufacturing activity. ANDWHEREAS, it is also obligatory on your part not to discharge any effluent into environment and not to emit air pollutant not meeting the standards laid down under the provisions of Environment (Protection) Act, 1986.

ANDWHEREAS, Show Cause Notice issued by RO Nashik vide above ref. letter (1) on the basis of exceeding results of the Joint vigilance sample collected on dtd. 12/1/10 & 23/2/10 and the result of the same are already communicated to your industry by concerned Sub-Regional officer. Upon scrutiny of the analysis result it is seen that some of the parameters like pH, BOD, COD, SS & Sulphates etc. are exceeding the prescribed limits which clearly indicates that, the treatment of effluent is not adequate and proper.

ANDWHEREAS, a complaint is received to Sub-Regional Officer, MPCB A'nagar, from the farmer of Shrigonda for causing water pollution problems, vide above ref. letter (2). ANDWHEREAS, the Field Officer of Sub-Regional Office, MPCB A'nagar visited your industry on 29/12/2010 & submitted visit report to Sub-Regional Office, MPCB A'nagar. & also collected samples from kaccha lagoon overflow in front of home of

..2/-

shri. Sheikh & also ETP outlet . ANDWHEREAS upon scrutiny of the analysis result it is seen that some of the parameters like BOD, & COD, etc. are exceeding the prescribed limits which clearly indicates that, the treatment of effluent is not adequate and proper and also causing water pollution.

ANDWHEREAS, on the basis of the non compliances, Sub-Regional Office, MPCB A'nagar issued warning notice to your industry, vide above ref. letter (4), the points raised in the said warning notice are reproduced as hereunder,-

1. You are bypassing the ETP effluent and sending untreated industrial effluent in to the kaccha lagoons and then overflow on land without any treatment.
2. The overflow from kaccha lagoons was going in field of Shri Karim Jahangir Sheikh and creating water pollution problem.
3. You have not provided 15 days storage tank as per CREP guidelines.
4. You have not provided APC except chimney to two boilers.
5. You have not provided wet scrubbers to the boilers.
6. You have not renewed B.G. of Rs.5 Lacks against CREP Compliance.

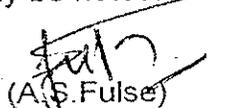
ANDWHEREAS, Sub-Regional Office, MPCB A'nagar submitted report to this office vide above ref. letter (5), wherein it is communicated that, your industry is in operation without adequate water and air pollution control arrangements & also failed to reply the warning notice.

ANDWHEREAS, after examining the record of your case, the report of the officers of the Board and after making necessary inquiry, you are operating the industry without providing adequate pollution control measures & thereby causing pollution in the surrounding area and also, you have failed to comply the directions issued by MPCB from time-to-time.

NOW, THEREFORE, in exercise of the powers conferred upon me under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated the said powers to the undersigned by the Board vide Office Order No. E-28/2000 issued under letter No. WP/Legal/HQ/B-1557 dated 15/3/2000, I, Ankush Sopanrao Fulse, hereby direct you to Show Cause as to --

1. Why your unit shall not be directed to close down its manufacturing activity forthwith?
2. Why the competent authority shall not be directed to disconnect water/electricity supply to your unit?

You shall submit your reply/objections within a period of fifteen days from the date of receipt of these directions, failing to which the Board shall consider to issue appropriate final directions, as may deem fit in your case, which may be noted.


(A.S. Fulse)

OIC Regional Officer-Nashik.

Copy submitted to:-

1. The Zonal Officer (PAMS), MPCB, Mumbai.
2. The Sr. Law Officer (LW), MPCB, Mumbai.

Copy forwarded for necessary follow-up to:
Sub-Regional Officer, MPCB, Ahmednagar.

MHARASHTRA POLLUTION CONTROL BOARD

"PREPOLL"

0263/2365150

0263/2365150



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,
MPCB Compound, Near I.T.I.,
Satpur, Nashik - 422 007

REPAL/By Land

MPCB/RONKITBI/ID- 433 / 1730 / 2011

Date: 3/05/2011.

M/s. Bhilgonda SSK Limited,

M/s. Bhilgonda factory,

Dist. Ahmednagar.

Subj:- Interim Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref:- 1) Proposed directions issued vide letter No. MPCB/RONK/PD-418/574/2011 dtd. 17/02/2011.
2) Personal hearing extended on 03/05/2011.

WHEREAS, undersigned had extended personal hearing on 03/05/2011 towards the non compliance as regard to untreated effluent discharged without any treatment & thereby causing water pollution problems in the nearby area & smell nuisance & also air pollution problems. During hearing you have signed the minutes of the hearing and also agreed:-

1. To Operate and maintain the Effluent Treatment Plant properly so as to achieve the prescribed limits. Treated effluent shall be used for tree plantation / gardening within factory premises and for irrigation purpose.
2. To provide 15 days pakka storage tank as per the CREP directions by the end of 15th June 2011.
3. To scrap the katcha lagoon before 15th June 2011.
4. To provide adequate air pollution control arrangement comprising Electrostatic Precipitators /wet scrubber, bag filters before commencement of the crushing season 2011-12 or before end of Oct - 2011 whichever is earlier.
5. To submit time bound programme alongwith bar chart within 15 days period.
6. To take necessary precautions to avoid seepages, leakages or direct / indirect discharges of the effluent outside the factory premises so as to avoid pollution problems / complaints from the surrounding area.
7. To take necessary steps to improve the house keeping at the effluent treatment plant.
8. To forfeit the partly amount of Bank Guarantee of Rs. 2,00,000/- (i.e. Two Lakhs) out of total Bank Guarantee Rs. 5,00,000/- after getting the approval from head office and to submit fresh bank guarantee Rs. 2,00,000/- within one month period.

AND THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981 and delegated to the said powers to the undersigned by the Board, I, Aankush Sopanrao Fulse, hereby direct you to comply the above joints within a stipulated time period.

In case of failure to comply with the consent conditions and directions, the bank guarantee will be encashed and further necessary action will be initiated against you, which may be noted.

(A. S. Fulse)

Regional Officer, Nashik

Copy submitted for information to:-

1. The Zonal Officer (PAMS), MPCB, Mumbai.
2. The Sr. Law Officer (LW), MPCB, Mumbai.

Copy forwarded for information & necessary follow-up to:-

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0241/2470852.
 Fax : 0241/2470852.
 Email : sronagar@mpcb.gov.in
 Visit At : <http://mpcb.gov.in>



Savitribai Fule Vyapari Sankul,
 1st Floor, Hall No. 2 & 3,
 Near T.V. Center, Savedi,
 Ahmednagar - 414003.

L.No. : MPCB/SRO/ANR/ 242

Date: 29 / 02 / 2012

To
 Regional Officer,
 MPC Board,
 Nashik

R.O.MPCB, Nashik. FT\$			
Y	M	D	
12	3	5	FT-0056

Sub :- Proposal for initiating action u/s 33A of Water (P&CP) Act 1974 and 31A of Air (P&CP) Act 1981 against M/s. Shrigonda SSK Ltd (Sugar), Shrigonda factory, Tal-Shrigonda, Dist-Ahmednagar

Please find enclosed herewith proposal for initiating action u/s 33A of Water (P&CP) Act 1974 and 31A of Air (P&CP) Act 1981 against M/s. Shrigonda SSK Ltd (Sugar), Shrigonda factory, Tal-Shrigonda, Dist-Ahmednagar alongwith necessary documents.

, D.A :- as above

(D.K. Khedkar)
 Sub Regional Officer
 Ahmednagar

Copy submitted for information & further action to :-

1. Joint Director (WPC), MPC Board, Mumbai.
2. Joint Director (PAMS), MPC Board, Mumbai.
3. Sr. Law Officer, P & L Div, MPC Board, Mumbai.

Note on action to be initiated U/s 33A of Water (P & CP) Act, 1974 &/or Air (P&CP) Act, 1981 &/or U/s 5 of the Environment (Protection) Act, 1986.

Name & address of the industry		M/s. Shrigonda S.S.K Ltd (Sugar Division) Tal - Shrigonda, Dist. - Ahmednagar.		
Type of industry		Distillery		
River basin & class of water as per notification		A-II Class of Water		
Consent status		Applied for renewal of Consent		
Present status of consent		No. MPCB/PCI-III/ EIC No. NK-1229-09/CC-170 Date- 28/05/2009 Validity-31/12/2009, Applied for renewal of consent to operate.		
Effluent quantity		i	Industrial	350 M ³ /D
		ii	Domestic	100 M ³ /D
Last date of visit of		i	Sub-Regional Officer	
		ii	Field Officer	20/12/2011 & 02/02/2012
Date of collection of JVS samples & result if any, & sample collected U/s 21 & 26 of Water (P&CP) Act, 1974 & Air (P&CP) Act, 1981.		JVS- 20/12/2011 & 02/02/2012		
Results of sample collected				
Parameters	Consented limits	Date sample collection & sample collected by (All parameter in mg/l except pH)		
		20/12/2011 Untreated Effluent Bypass To ETP	02/02/2012 Industrial effluent is by passed & disposed for Irrigation	
pH	5.5 – 9.0	3.50	Results are awaited	
BOD	100.0	218.0		
COD	250.0	2400.0		
S.S.	200.0	6960.0		
O & G	10.0	4.4		
Sulphate	1000.0	915.0		
Choride	600	430.0		
TDS	2100	42.0		
AAQM / Stack report				
Date	SO ₂		SPM	
Present status of effluent treatment plant		Screen chamber, equalization cum neutralization tank, pri clarifier, aeration tank. Sec. clarifier SDB. Inadequate		
Air pollution control system provided		Boiler No.	1- 3	4 - 5

	Stack No.	3	2
	Stack Height	30 Mtr	70 Mtr
	APC	No	Wet scrubber to boiler no. 5
Haz. Waste storage, disposal practices adopted	NA		
Comments of reporting officer with specific Scientific suggestion for improving the quality of effluent / emission being discharged by unit. (Please do not use word such as only Up gradation)	Industry is not operating the effluent treatment plant. Secondary clarifier was under maintainance. 15 days storage tank not provided. Up gradation in ETP is requires. Wet scrubber not provided to 4 boilers.		
Whether the unit knowingly & willfully causing pollution ?	Yes		
Whether there is any like hood of a grave injury to the environment due to operation of this unit ?	Yes		
Please enclose document viz. visit report consent copy, analysis report, copy of complaints.	Enclosed		
Warning notice / letters if any issued During last six month	Interim direction already issued by Regional Officer, Nashik		
Point of discharge where effluent is being discharged.	Outside factory premises		
Is it as per consent condition?	No		
Is industry an habitual defaulter	Yes		
Designation & complete address of Competent authorities supplying Water/ Electricity	Water :- Executive Engineer, Ghod project, Shrigonda		
	Electricity :- Executive Engineer MSEDCOL (MSEB), Rural Ahmednagar		

Comments of SRO :- Field officer of this office had visited the industry on 20/11/2011 & 02/02/2011 & reported that industry has bypassed the industrial effluent & substandard quality effluent has been disposed for irrigation. The analysis result of the JVS collected on 20/12/2011 shows that analysis result it is observed that pH, BOD, COD, SS are on very higher side.

Further the firm has not provided 15 days treated water storage tank and wet scrubber to boiler 1 to 4. The effluent treatment plant and air pollution control systems were not found in operation. The firm has not submitted Environment statement for 2010 - 2011.

Further the complaint regarding water pollution and air pollution from Mr. Anil Jaysingh Ghanwat is received to this office on 30/12/2011 and writ petition was also filed by Mr. Karim Jahangir Shaikh against this industry and State of Maharashtra and others in High Court.

in view of the above necessary direction under 33A of Water (P & CP) Act, 1974 &/or Air (P&CP) Act, 1981 &/or U/s 5 of the Environment (Protection) Act, 1986 may be initiated.

(D. K. Khedkar)
Sub-Regional Officer,
Ahmednagar.

MAHARASHTRA POLLUTION CONTROL BOARD

Ph.No. 0241-
2470852



Sub Regional Office,
Savitribai Fule vayapari
sankul,
1st floor, Hall No. 2 & 3, Near
T. V. Centre, Savedi,
Ahmednagar-414003

No. MPCB/ANR/TB/ 916 /2012.

Date:- 25/07/2012.

To,
Regional Officer,
MPC Board,
Nashik

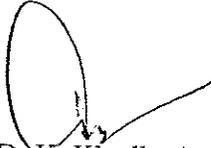
R.O. MPCB, Nashik, FTS			
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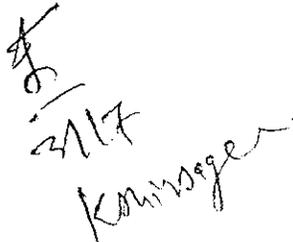
Subject :- To forfeit partially bank guarantee of Rs. 2 Lacs out of Rs. 5 Lacs bank guarantee submitted by M/s. Shrigonda SSK Ltd, Shrigonda, Dist-Ahmednagar.

- Ref :-**
1. This office letter No. MPCB/SRO/ANR/242 dated 29/02/2012.
 2. Interim Direction issued by Regional Officer, Nashik Vide letter No. MPCB/RONK/TB/ID-433/1790/2011 dated 3/05/2011.
 3. Your letter No. MPCB/RONK/9482 dtd. 23/04/2012.

This office had submitted proposal to initiate legal action u/s 33A of the Water (P&C.P) Act 1974, u/s. 31A of Air(P&C.P) Act 1981 against M/s. Shrigonda SSK Ltd, Shrigonda factory, Tal-Shrigonda, Dist-Ahmednagar. vide this office letter referred at.1.

The Regional Officer extended hearing to industry and issued interim direction vide letter referred at 2 in which it is decided to forfeit bank guarantee of Rs. 2 Lacs . Therefore it is recommended to forfeit the bank guarantee of Rs. 2 Lacs as decided in hearing and interim direction issued by you.


(D. K. Khedkar)
Sub Regional Officer
Ahmednagar


31/7
Kamnager

Sub: Proposal regarding forfeiting the Bank guarantee of M/s. Shrigonda SSK Ltd., A/Post. Shrigonda factory, Shrigonda Dist.Ahmednagar

- Ref: 1. Consent to operate No. MPCB/PCI-III/EIC-NK-1229-09/CC-170 dtd.22/10/2009 valid up to 31/12/2009
2. Conditional direction issued by the Board vide letter No. BO/WPAE/TB/B-459 dtd.18/01/2008.
3. Proposed direction issued vide letter No. MPCB/ROK/PD-418/574 dtd.7/02/2011
4. Interim direction No. MPCB/ROK/TB/ID-433/1790 dtd.3/05/2011
5. Bank guarantee submitted by the industry vide letter No. GIACL/04/12/17/2012-2013 dtd.21/05/2012.
6. SRO, A'nagar Proposal vide letter No.MPCB/SRO/ANR/242 dtd.29/02/2012.
7. SRO, A'nagar Proposal regarding forfeiting the Bank guarantee of Rs.2.0 Lakhs Vide letter No. MPCB/ANR/TB/916 dtd.25/07/2012 received on 31/07/2012.

With reference to the above subject, it is to submit that, the Board had issued Conditional direction to said industry vide letter under ref. 2 with a condition to submit the Bank guarantee of Rs. 5.0 Lakhs. Accordingly industry has submitted the Bank guarantee which is valid up to 31/12/2012.

This office has issued proposed direction vide letter under ref.3 based on non compliance report submitted by Sub-Regional Officer and further issued interim direction vide letter under ref.4.

Sub-Regional Officer has submitted a proposal under 33 A of Water (P&CP) Act, 1974 and 31 A of Air (P&CP) Act, 1981 vide letter under ref.6. Accordingly, this office has directed SRO on 15/03/2012 to submit the Point wise Compliance /noncompliance report of interim direction along with the proposal for forfeiting the Bank guarantee in addition to that this office has directed by issuing remainders on 31/03/2012, 12/04/2012 & 23/05/2012 respectively.

Now, SRO has submitted a letter wherein it is recommended to forfeit the Bank guarantee of Rs.2.0 lakhs.

As per submission of proposal vide letter under ref.6 by SRO to this office, the point wise non Compliance report which is as bellow,

Sr. No.	Condition of Directions	Compliance Non compliance observed.
1.	To operate and maintain the Effluent Treatment plant properly so as to achieve the prescribed limits. Treated effluent shall be used for tree plantation /gardening within factory premises and for irrigation purpose.	The analysis results of Joint vigilance sample collected on 20/12/2011 shows the parameters pH, B.O.D.,C.O.D. & S.S. exceeding the Boards standards (Copy enclosed)
	To provide 15 days Pakka Storage tank as per the CREP directions by the end of 15 th June 2011.	15 days Pakka Storage tank not yet provided
3.	To scrap the Katcha lagoon before 15 th June 2011	-----

R.O.MPCB,Nashik. FTS			
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	To provide adequate air pollution control arrangement comprising Electrostatic Precipitators/Wet Scrubber, bag filters before commencement of the Crushing season 2011-12 or before end of oct-2011 whichever is earlier.	Wet Scrubber not yet provided to Boiler No1 to 4
5.	To submit time bound programme along with bar chart within 15 days period	-----
6.	To take necessary precautions to avoid seepages, leakages or direct/indirect discharges of the effluent outside the factory premises so as to avoid pollution problems/complaints from the surrounding area.	Industry has bypassed the industrial effluent & Substandard quality effluent has been disposed for irrigation
7.	To take necessary steps to improve the house keeping at the effluent treatment Plant	-----
8.	To forfeit the partly amount of Bank guarantee of Rs. 2.0 lakhs of total Bank guarantee of Rs. 5.0 lakhs after getting the approval from Head office and to submit fresh Bank guarantee of Rs.2.0 within one month period.	Industry has submitted Bank guarantee of Rs.5.0 Lakhs which is valid up to 31/12/2012

In view of the above, as per recommendation by SRO the case is recommended to forfeit the partly amount of Bank guarantee of Rs. 2.0 Lakhs out of total Bank guarantee of Rs.5.0 Lakhs.

(A.S. Fulse)

Regional Officer, Nashik

The Joint Director (PAMS)

MAHARASHTRA POLLUTION CONTROL BOARD

Grams : "PREPOLL"
 Tel. Nos. : 0253 / 2365150 / 61
 Fax : 0253 / 2365140
 E-mail : ronashik@mpcb.gov.in
 rompcb.nashik@rediffmail.com



REGIONAL OFFICE, NASHIK
 Udyog Bhavan, 1st Floor, Trimbak Road,
 MIDC Compound, Near I.T.I.,
 Satpur, Nashik - 422 007.

Regd.AD/Fax/Hand delivery:

L. No. MPC/NRO/CD- 558 / 10304 /2012

Dated: 16/08/2012

To,
 M/s. Shrigonda SSK Ltd.,
 At Post. Shrigonda factory,
 Tal. Shrigonda, Dist. Ahmednagar

Sub: Directions under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981- for closure of the mfg. activity of **M/s. Shrigonda SSK Ltd., At Post. Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar .**

- Ref: 1. Consent to operate vide letter No. MPCB/PCI-III/EIC-NK-1749-09/30 dtd.28/05/2009 valid up to 31/12/2009
2. Closure direction issued vide letter No. MPCB/RONK/CD-5255/2007 dtd.31/12/2007
3. Conditional direction issued by the Board Office vide letter No. BO/WPAE/TB/B-459 dtd.18/01/2008
4. SCN issued vide letter No. MPCB/RONK/SCN-215/4728 dtd.20/11/2010
5. Proposed direction issued vide letter No. MPCB/RONK/PD-418/574 dtd.7/02/2011
6. Interim direction issued vide letter No. MPCB/RONK/TB/ID-433/1790 dtd.03/05/2011
7. SRO, A'nagar Proposal regarding action to be initiated against the industry vide letter No. MPCB / SRO / ANR / 242 dtd.29/02/2012
8. This office letter No. MPCB/RONK/10271 dtd.10/08/2012
9. SRO, A'nagar Proposal regarding forfeiting the Bank guarantee of Rs.2.0 Lakhs, vide letter no. MPCB/ANR/TB/916 dtd.25/07/2012 received on 31/07/2012
10. This office letter No. MPCB/RONK/10234 dtd. 07/08/2012

Sir,

WHEREAS, the Maharashtra Pollution Control Board has granted consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under Rules of the Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2008, vide above ref. letter (1). ANDWHEREAS, it is mandatory on your part to provide adequate pollution control systems at various sources so as to achieve the standards and conditions prescribed under above said Acts.

...2/-

: 2 :

ANDWHEREAS, the MPC Board had issued closure direction to your industry vide above ref. letter (2) as your industry was in operation without valid consent from the MPC Board as well as direct discharge of untreated industrial effluent in to the river Ghod. Thereafter, Board had issued conditional direction vide above ref. letter (3) with certain terms & conditions along with condition to submit the bank guarantee of Rs.5.0 Lakhs.

ANDWHEREAS, earlier, the undersigned had issued Show cause notice to your industry, vide above ref. letter (4), as the analysis result of the Joint vigilance Samples collected by the Board officials shows exceeding the consented limits.

ANDWHEREAS, a complaint was received from Karim Jahangir Shaikh Shrigonda by SRO A'nagar causing water pollution problems and SRO A'nagar has submitted a non compliance report dtd. 06/01/2011 to this office. Accordingly, this office has issued proposed direction vide above ref. letter (5).

ANDWHEREAS, this office has also extended personal hearing to your industry on 03/05/2011 and issued Interim direction to your industry vide above ref. letter (6) and directed to comply the following direction within stipulated period.

1. To operate and maintain the effluent treatment plant properly so as to achieve the prescribed limits. Treated effluent shall be used for tree plantation / gardening within factory premises & for irrigation purpose.
2. To provide 15 days pucca storage tank as per the CREP guidelines by the end of 15 June-2011.
3. To scrap the katcha lagoon before 15 June-2011.
4. To provide adequate air pollution control arrangements comprising of electrostatic precipitators / wet scrubber, bag filters before commencement of crushing season 2011-12 or before end of Oct.2011, whichever is earlier.
5. To submit time bound programme along with bar chart within 15 days period.
6. To take necessary precautions to avoid seepages, leakages or direct / indirect discharges of the effluent outside the factory premises so as to avoid pollution problems & complaints from the surrounding area.
7. To take necessary steps to improve the house keeping at the effluent treatment plant.
8. To submit fresh bank guarantee of Rs. 2.0 lakhs within one month period.

ANDWHEREAS, SRO A'nagar has submitted a proposal vide above ref. letter (7), for taking action against your industry under Section 33 A of water (P & CP) Act, 1974 and under Section 31 A of Air (P & CP) Act, 1981, as your industry has bypassed the industrial effluent & substandard quality effluent has been disposed for irrigation and not complied the consent as well as CREP guidelines. The analysis result of JVS sample collected by the Board official on 20/12/2011 shows the parameter pH, S.S. B.O.D., C.O.D., exceeding the Boards standards. Further, the complaint in respect of water & air pollution was received by the Sub-Regional Office, Ahmednagar from Karim Jahangir Shaikh Shrigonda.

..3/-

: 3 :

ANDWHEREAS, SRO has submitted a letter wherein it is recommended to forfeit the Bank guarantee of Rs.2.0 lakhs, vide above ref. letter (9), accordingly, this office has submitted a proposal to Head Office vide above ref. letter (10) to forfeit the Bank guarantee of Rs.2.0 Lakhs.

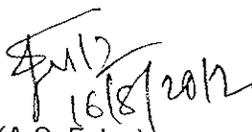
ANDWHEREAS, this office vide above ref. letter (8) submitted a proposal for approval for issuance of closure direction to HQ & HQ MPCB Mumbai has approved the case to forfeit the partly amount of Bank Guarantee of Rs. 2 lakhs out of 5 lakhs & to issue directions u/s. 33A of the Water Act, 1974 & u/s.31A of the Air Act, 1981 to your industry & not to restart your manufacturing activities including crushing operation till your industry obtain necessary permission from the Board.

ANDWHEREAS, you have not complied with the directions issued by the Board officials from time to time, which shows your negligent attitude towards the environment protection laws.

ANDWHEREAS, after examining the record of your case, the reports of the Board Officials and after making necessary enquiry, I am satisfied that, your industry has bypassed the industrial effluent & substandard quality effluent has been disposed for irrigation and not complied the consent conditions as well as CREP guidelines.

ANDWHEREAS, all the above lapses shows your negligent attitude towards the compliance of environment laws and therefore, it is not expedient and proper to give you further opportunity of hearing & to continue the manufacturing activity of your unit without compliance of environmental laws.

NOW THEREFORE, in exercise of the powers conferred upon me under Section 33A of the Water (P&CP) Act, 1974 & under Section 31A of the Air (P&CP) Act, 1981 & delegated the said powers to the undersigned by the Board vide Office Order No. E-28/2000 issued under letter No. WP/Legal/HQ/B-1557 dtd. 15/03/2000 and the approval from HQ for closing down the unit, I, Ankush Sopanrao Fulse, hereby direct you to stop the manufacturing activity henceforth & not to restart the manufacturing activities including crushing operation till obtaining necessary permission from the Board of M/s. Shrigonda SSK Ltd., At Post. Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar, from the receipt of these directives.


(A.S. Fulse)

Regional Officer, Nashik

..4/-

: 4 :

Copy submitted with compliments to:

1. The Executive Engineer, Maharashtra State Electricity Distribution Co. Ltd., Karjat, Tal. Karjat, Dist. Ahmednagar.

It is directed to disconnect the electric power supply of **M/s. Shrigonda SSK Ltd., At Post. Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar**, henceforth after receipt of this letter & submit the action taken report to this office within a week period.

2. The Executive Engineer, Kukadi Irrigation Division-II, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar.

It is directed to disconnect the Water supply of **M/s. Shrigonda SSK Ltd., At Post. Shrigonda factory, Tal. Shrigonda, Dist. Ahmednagar**, henceforth after receipt of this letter & submit the action taken report to this office within a week period.

Full
16/8/2012
(A.S. Fulse)

Regional Officer, Nashik

Copy submitted for infn. to:

1. The Member Secretary, MPCB Mumbai.
2. The District Collector, Ahmednagar.
3. The Joint Director (WPC), MPCB Mumbai.
4. The Joint Director (PAMS), MPCB Mumbai.
5. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy to:

Sub-Regional Officer, MPCB A'nagar.

It is directed to serve the copies of the closure and ensure the compliance and report urgently. Also, it is directed to visit and report the compliance on the above.

MF-12:

935

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24214 3773/330751/21914701
Fax: 242141612/2024083/24044531
Website: <http://mpcb.gov.in>
E-mail: secretary@mpcb.gov.in



Katpadi Point, 2nd, 3rd & 4th Floor
Opp. Cine Planet Cinema,
Near Shiv Circle, Shiv (E)
Mumbai - 400 022.

BY R.P.A.D./FAX/HAND DELIVERY
NO. 6965

Date: 23/11/2012

TO
M/s. Shrigonda SSK Ltd.,
At Post- Shrigonda Factory,
Tal: Shrigonda, Dist: Ahmednagar.

R.O. MPCB, Nashik. FTS			
Y	M	D	FT-

Sub : Conditional directions to restart manufacturing activities.

Ref :

- 1) Directions issued by Regional Officer, MPCB, Nashik vide letter No. MPC/NRO/CD-558/10304/2012, dt. 16/08/2012.
- 2) Compliance reported by the of Sub-Regional Officer, MPCB Ahmednagar vide letter dtd. 23/10/2012 alongwith visit report dtd. 17/10/2012.
- 3) Personal hearing extended to you before Member Secretary MPCB, Mumbai on 23/11/2012.

We refer the directions of closure issued by the Regional Officer of the Board at Nashik vide letter dtd. 16/08/2012, for not providing adequate pollution control devices and discharging sub-standard effluent outside the factory premises and causing pollution thereof. We also refer to the compliance reported by the Sub-Regional Officer, MPCB, Ahmednagar vide letter dtd. 23/10/2012 on the basis of their visit to your plant on 17/10/2012.

On the basis of your representation and personal hearing extended to you on 23/11/2012 before Member Secretary of the Board, you are permitted to restart your manufacturing activities, subject to the grant of renewal of consent to operate being granted by the Consent Committee and compliance of following conditions.

- (a) You shall operate and maintain effluent treatment plant round O clock, so as to achieve the standards prescribed in the consent.
- (b) The treated effluent shall be used for gardening and irrigation on own 80 acres land. There shall not be any disposal directly or indirectly outside of these land or nearby farmers land with whom bilateral agreements are not entered as per their demand.
- (c) You shall operate the existing boiler, which has provided wet scrubber and if steam requirements increases in that case, another boiler having mechanical dust collector to be operated. The boilers which are not having air pollution control system shall not be taken in operation in any condition. You can operate only 2 boilers, one with wet scrubber and other with mechanical dust collector and third boiler shall not be operated till you provide wet scrubber or connect to co-gen plant with waste recovery.

6/11/12
Kant Sage
BA
order to
industry

(d) You shall provide wet scrubber to all remaining boilers before next ensuing crushing season or connect to co-gen waste recovery boiler if provided by the next crushing season.

(e) Your bank guarantee of Rs.1 Lakh is forfeited for not scrapping fourth lagoon within stipulated period. These lagoons shall be scrapped & leveled by 31/12/2012. You shall top up remaining bank guarantee to the extent of total amount of Rs.5 Lakhs, to ensure the compliance of the consent conditions / these conditions, which shall be valid for a period of one year, within 15 days in favour of Regional Officer, MPCB, Nashik, of which Rs.2 Lakhs for wet scrubber, Rs.2 Lakhs for proper operation & maintenance of the effluent treatment plant and Rs.1 Lakh for scrapping last katcha lagoon.

In case, you fail to comply with the above conditions, the Board will have no option than to issue appropriate final directions including encashment of bank guarantee, which may please be noted.

The said conditional directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court in Writ Petition No.1074/2012 filed by Shri Karim Jahangir Shaikh w/s State of Maharashtra & Ors.

(Rajiv Kumar Mittal)
Member Secretary

Copy to:

- 1) Sr.Law Officer(P&L Divn.)/Joint Director(PAMS), MPCB, Mumbai – for information and necessary follow up.
- 2) Regional Officer, MPCB, Nashik/Sub-Regional Officer, MPCB, Ahmednagar – for information and necessary follow up action. RO-Nashik is instructed to forfeit an amount of Rs.1 Lakh from the existing bank guarantee of the above unit and obtain top up of bank guarantee to the extent of Rs.5 Lakhs.
- 3) Executive Engineer, MSEDCL, Karjat, Tal: Karjat, Dist: Ahmednagar/Executive Engineer, Kukadi Irrigation Division-II, Shrigonda, Tal: Shrigonda, Dist: Ahmednagar – for information and necessary action – They are directed to restore electricity/water supply to the above unit.

MHARASHTRA POLLUTION CONTROL BOARD

: "PREPOLL"
 Os. : 0253 / 2365150 / 61
 : 0253 / 2365140
 Mail : ronashik@mpcb.gov.in
 rompcb.nashik@rediffmail.com



REGIONAL OFFICE, NASHIK
 Udyog Bhavan, 1st Floor, Trimbak Road,
 MIDC Compound, Near I.T.I.,
 Satpur, Nashik - 422 007.

By HAND DELIVER/FAX/RPA/d.:
 No.: MPCB/RONK/CD- 684 / 451

/2013

Date:- 26/02/2013

To,
 M/s. Shrigonda S.S.K. Ltd., (Sugar Divn.)
 At Post. Shrigonda factory,
 Tal. Shrigonda, Dist. Ahmednagar

Sub: Directions of voluntary closure under Section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:
1. Consent to operate issued vide letter No. MPCB/PCI-III/EIC-NK-1749-09/30 dtd.28/05/2009
 2. Closure direction issued by R.O. Nasik vide letter No. - MPC/NRO/CD-558/10304 dtd. 16/08/2012.
 3. Personal hearing extended before the Member Secretary, MPCB Mumbai on 23/11/2012.
 4. Conditional direction to restart mfg. activity vide letter No. 6965 dtd. 23/11/2012.
 5. Visit report dtd. 05/01/2013 submitted by SROA to Hon'ble High Court on 14/01/2013.
 6. Hon'ble High Court, Bench at Aurangabad order dtd. 14/01/2013
 7. Report regarding compliance of conditional direction submitted by SROA vide letter No. MPCB/ANR/TB/149 dtd. 31/01/2013.
 8. Visit report of the officials of the SRO A'nagar dated 18/2/2013

WHEREAS, the Maharashtra Pollution Control Board has granted consent to operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under Rules of the Hazardous Waste (Management Handling & Transboundary Movement) Rules, 2008, vide above ref. letter (1).

ANDWHEREAS, it is mandatory on your part to provide adequate pollution control devices at various sources so as to achieve the standards and conditions prescribed by the Board in its consent order. ANDWHEREAS, it is also mandatory on your part to comply the directions issued by the Board from time-to-time.

ANDWHEREAS, a complaint was received from Karim Jahangir Shaikh resident of [redacted] regarding water pollution being caused by your unit. In order to verify the complaint, officials from SRO A'nagar have visited your unit & SRO A'nagar has submitted a non compliance report vide report dtd. 06/01/2011. AND WHEREAS on the basis of the non-compliance, this office has issued proposed directions under section 33A of the Water Act 1974 vide letter No. MPCB/RONK/PD-418/574 dtd. 07/02/2011.

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Sir:

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P.M./D.I.

[Handwritten signature]

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: 2 :

ANDWHEREAS, this office has extended personal hearing to your industry on 03/05/2011 and issued Interim direction to your industry, vide this office letter No. MPCB/RONK/TB/ID-433/1790 dtd. 03/05/2011 and directed to comply the following directions within stipulated period.

1. To operate and maintain the effluent treatment plant properly so as to achieve the prescribed limits. Treated effluent shall be used for tree plantation / gardening within factory premises & for irrigation purpose.
2. To provide 15 days pucca storage tank as per the CREP guidelines by the end of 15 June-2011.
3. To scrap the katcha lagoon before 15 June-2011.
4. To provide adequate air pollution control arrangements comprising of electrostatic precipitators / wet scrubber, bag filters before commencement of crushing season 2011-12 or before end of Oct.2011, whichever is earlier.
5. To submit time bound programme along with bar chart within 15 days period.
6. To take necessary precautions to avoid seepages, leakages or direct / indirect discharges of the effluent outside the factory premises so as to avoid pollution problems & complaints from the surrounding area.
7. To take necessary steps to improve the house keeping at the effluent treatment plant.
8. To submit fresh bank guarantee of Rs. 2.0 lakhs within one month period.

ANDWHEREAS, SRO A'nagar vide report dated 29/02/2012 reported that your industry has bypassed the industrial effluent & disposed off the substandard quality effluent into the environment and also not complied with the consent as well as CREP guidelines.

ANDWHEREAS, the analysis result of JVS sample collected by the Board official on 20/12/2011 reveals that the parameters like pH, S.S. B.O.D., C.O.D., exceeding limit prescribed by the Board in its consent order.

ANDWHEREAS, in view of the non-compliances, this office has issued closure direction vide above ref. Letter (2).

ANDWHEREAS, an opportunity of personal hearing was extended to you before the Member Secretary, MPCB Mumbai on 23/11/2012 & conditional directions were issued to restart the mfg. activity vide above ref. letter (4), subject to the following conditions.

- a. To operate and maintain effluent treatment plant round o clock, so as to achieve the standards prescribed in the consent.
- b. The treated effluent shall be used for gardening and irrigation on own 80 acres land. There shall not be any disposal directly or indirectly outside of these lands or nearby farmers' land with whom bilateral agreements are not entered as per their demand.

(9)

: 3 :

- c. To operate the existing boiler, which has provided wet scrubber and if steam requirements increases in that case another boiler having mechanical dust collector to be operated. The boilers which are not having air pollution control system shall not be taken in operation in any condition. You can operate only two boilers one with wet scrubber and other with mechanical dust collector and third boiler shall not be operated till you provide wet scrubber or connect to co-gen plant with waste recovery.
- d. To provide wet scrubber to all remaining boilers before next ensuing crushing season or connect to co-gen waste recovery boiler if provided by the next crushing season.
- e. The bank guarantee of Rs. 1 Lac is forfeited for not scrapping fourth lagoon within stipulated period. These lagoons shall be scrapped and leveled by 31/12/2012. You shall top up remaining bank guarantee to the extent of total Amount of Rs. 5 Lacs to ensure the compliance of the consent conditions/these conditions which shall be valid for one year within 15 days in favour of Regional Officer, MPCB, Nashik of which Rs. 2 Lakhs for wet scrubber, Rs. 2 lakhs for proper operation and maintenance of the effluent treatment plant and Rs. 1 Lakh for scrapping last katcha lagoon

ANDWHEREAS, Sub-Regional Officer, MPCB A'nagar submitted a visit report dtd. 05/01/2013 vide above ref. letter (5). ANDWHEREAS, the said visit report was submitted before the Hon'ble High Court on 14/01/2013.

ANDWHEREAS, the Hon'ble High Court, Bench at Aurangabad passed order dated 14/01/2013 & directed to MPCB to place on record result of analysis & to file affidavit in reply explaining as to what steps the Board proposes to take in the matter in adherence to the provisions of the Water (P&CP) Act, 1974 within a period of two weeks.

ANDWHEREAS, in compliance of the order dated 14/1/2013, the MPCB has submitted an additional affidavit in reply on 11/02/2013. The Hon'ble High Court Bench at Aurangabad directed to your industry to comply the restart consent condition within a week and give the results. The Hon'ble court also asked to your industry to give an undertaking that, you will comply the conditions within a week.

ANDWHEREAS in order to verify the compliance of the conditional directions issued by the Board at sr. No.4, the officer of the Board has visited your unit on 18/2/2013 & observed the following non-compliances:

1. The treated effluent was discharged outside premises from where farmers are taking effluent for irrigation purpose.
2. The lagoon no.4 scrapping work is in progress & the same is not yet completed.

: 4 :

NOW THEREFORE, in exercise of the above non-compliances and in exercise of the powers conferred by the Board, I the Regional officer of the Board at Nashik, hereby direct you to voluntarily close down your manufacturing activity.

You are hereby called upon to submit your reply / objections to the said direction within a period of 15 days from the date of receipt of this communication, failing which Board will have no option than to confirm the closure direction under the provisions of Water (P&CP) Act, 1974 & under the provisions of Air (P&CP) Act, 1981, which please note.

[Signature]
26/02/13
(A.S. Fulse)
Regional Officer, Nashik

Copy submitted to:

1. The Member Secretary, MPCB Mumbai.
2. The District Collector, Ahmednagar.
3. The Joint Director (WPC), MPCB Mumbai.
4. The Joint Director (PAMS), MPCB Mumbai.
5. The Sr. Law Officer, (LW), MPCB Mumbai.

Copy to:

Sub-Regional Officer, MPCB A'nagar.

It is directed to serve the copies of the voluntary closure and ensure the compliance and report urgently. Also, it is directed to visit and submit the verification report of compliance of conditional restart directions within a period of 15 days.

MF-13:

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24044531

Website: <http://mpcb.gov.in>

E-mail: enquiry@mpcb.gov.in

BY R P A D FAX/HAND DELIVERY

NO MPCB PSO/Restart/B-334

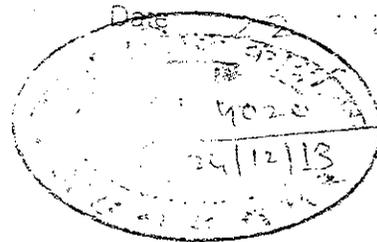


Kalpataru Point, 2nd - 4th Floor

Opp. Cine Planet Cinema.

Near Sion Circle, Sion (E)

Mumbai- 400 022.



M/s. The Shrigonda Sanakar Sakhar Karkhana, to
P.O. Shrigonda Factory, 413726, Tal. Shrigonda
Dist. Ahmednagar

Sub: Conditional Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981

- Ref:
1. Directions issued by the Regional Officer MPCB, Nashik vide letter dtd 16/8/2012
 2. Conditional directions issued by the Board vide letter dtd 23/11/2012
 3. Directions of voluntary closure issued by the Regional Officer MPCB, Nashik vide letter No MPCB/ROK/CD-684/451 dtd 26/2/2013
 4. Your replies dtd 15/10/2013 and 13/11/2013
 5. Report of Sub-Regional Officer, MPCB, Ahmednagar dtd 31/10/2013 & 14/11/2013
 6. Recommendations made by Regional Officer MPCB, Nashik dtd 14/11/2013

We refer to the closure directions issued by the Regional Officer of the Board vide letter dtd 16/8/2012 for not providing adequate pollution control devices and discharging sub-standard effluent outside the factory premises. We also refer to the conditional directions issued by the Board vide letter dt 23/11/2012 subject to compliance of certain conditions.

We further refer to the voluntary directions of closure issued by the Regional Officer MPCB, Nashik dtd 26/2/2013 for non-compliance of the directions issued by the Board. We also refer to your replies dtd 15/10/2013 and 13/11/2013 stating the compliance of the directions issued by the Board. We also refer to the reports of the Sub-Regional Officer MPCB, Ahmednagar dtd 31/10/2013 and latest report of Sub-Regional Office, MPCB Ahmednagar dtd 14/11/2013. It was reported that you have completed the work of installation of wet scrubber to Boiler Nos 2 & 3 and upgradation of existing ETP's process. We also refer to the recommendations made by the Regional Officer MPCB, Nashik dtd 14/11/2013.

(H)
 P. S.

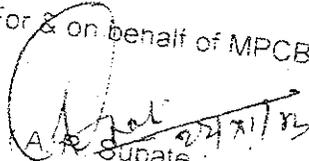
Considering the steps taken by you, you are hereby allowed to restart your manufacturing activities after obtaining valid consent to operate from the Board and shall abide by the conditions mentioned therein. The said conditional directions is issued subject to compliance of following conditions:-

- a) You shall operate & maintain existing ETP and Air Pollution Control System round' O clock, so as to achieve the standards prescribed in the consent order
- b) You shall complete the work of upgradation of ETP by 31/12/2013
- b) You shall use the treated effluent for irrigation purpose on the land identified at Gat Nos.132 133, 139 143 & 169, Village Janglewadi, Tal. Shrigonda Dist Ahmednagar, as per bilateral agreement with the farmers.
- d) You shall not discharge any effluent outside the factory premises
- c) You shall provide wet scrubber to the remaining boiler Nos.1 & 4, before commencement of the crushing season
- d) You shall scrap & level all the katcha lagoons forthwith

In case, you fail to comply with the above conditions and the conditions mentioned in the Consent to Operate, the Board will have no option than to issue appropriate final directions including encashment of bank guarantee, which may please be noted.

The said conditional directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court, Aurangabad in Writ Petition No. 1074/2012 filed by Shri Karim Jahangir Shaikh vs State of Maharashtra & Ors.

For & on behalf of MPCB


A. R. Supate
Principal Scientific Officer

Copy submitted to: The Member Secretary, MPCB, Mumbai - for favour of information

Copy to

- 1) Sr. Law Officer (P&L Divn.) / Principal Scientific Officer (Joint Director) (WPC), MPCB Mumbai - for information and necessary follow up
- 2) Regional Officer, MPCB, Nashik / Sub-Regional Officer, MPCB, Ahmednagar - for information and necessary follow up action ✓

Refused
15/09/2014
21/09/14
m Rec

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701
Fax: 24024068 / 24023515
Website: <http://mpcb.mah.nic.in>
E-mail: mpcb@vsnl.net



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)

BY RPAD/ Fax/ Hand/Delivery

Ref. No. BO/CAC-CELL/EIC No.- NK-1158-12/Refusal/CAC/B-1551

Date - 16/09/2014

To,
M/s. Shrigonda SSK Ltd. (Distillery Division),
Shrigonda Factory, Tal. Shrigonda,
Dist. Ahmednagar.

Sub - Refusal of Consent under section 27 of water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981

- Ref- 1. Consent to Operate granted by the Board vide no. MPCB/PCI-III/EIC-NK-1229-09/CC-170 dtd. 22.10.2009.
2. Your application for grant of Renewal of Consent of Distillery unit vide dtd. 01.01.2014.
 3. CAC meeting held on 31.05.2014.
 4. Show Cause Notice for refusal of Consent issued by the Board vide dtd. 24.07.2014.
 5. Present status report submitted by Regional Officer, Nashik vide dtd. 14.07.2014.
 6. Reply submitted by you vide dtd. 12.08.2014.
 7. CAC meeting held on 28.08.2014.

WHEREAS Board has granted Consent to Operate to your unit vide above referred letter at sr. no. 1 with certain terms and conditions therein which was valid up to 31.12.2009.

AND WHEREAS, you have applied for grant of Renewal of Consent to Operate for Distillery unit, as per the provisions of Section 26 of the Water (Prevention and Control of Pollution) Act, 1974; under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Wastes (Management, Handling & Transboundry Movement) Rules 2008.

AND WHEREAS, as decided in CAC meeting held on 31.05.2014 Board office had issued Show Cause Notice vide letter dated 24/07/2014, for not scrapping kaccha lagoons & solar pits, during visit of Board officials Bio-methanization plant was not in operation, Molasses storage tank was burst at joint of two plates.

121

AND WHEREAS your application again alongwith your show cause notice reply dtd. 12.08.2014 and present status report submitted by RO, Nashik was placed before Consent Appraisal Committee meeting held on 28.08.2014 and it was decided to issue Final refusal for Renewal of Consent to operate and issue appropriate Directions after appeal period due to following non compliances & violations.

1. 4 nos. of kaccha lagoons & solar pits are yet not scrapped & leveled. Spent wash was stored in kaccha pit.
2. During visit of Board officials on 20.01.2014 Bio-methanization plant was not in operation & spent wash was directly disposed into pakka lagoon without primary treatment.
3. Molasses storage tank was burst at joint of two plates on 16.01.2014 due to which molasses spared on open land.
4. Complaint received to the Board Office from Shri Karim Shaikh regarding disposal of spent wash on land in various locations. During complaint investigation it was observed that spent wash is disposing on land for irrigation as well as spent wash is in existing kaccha lagoons.

In view of the aforesaid non compliance, your application for grant of Renewal of Consent to Operate for Distillery is hereby refused under section 27 of the Water (Prevention and Control of Pollution) Act 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act 1981 and Hazardous Wastes (Management, Handling & Transboundary Movement) Rules, 2008.

You may prefer Appeal against the refusal order passed by Maharashtra Pollution Control Board, in case aggrieved by this order, to Appellate Authority within a period of 30 days from the date of receipt of the Refused order.

(Rajeev Kumar Mital, IAS)
Member Secretary

Copy to-

1. Sr. Law Officer, MPCB, Mumbai - for information.
2. Regional Officer, MPCB, Nashik /Sub Regional Officer, MPCB, Ahmednagar - He is directed to serve this notice of refusal to the industry and ensure the compliance.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>

E-mail: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor

Opp. Cine Planet Cinema,

Near Sion Circle, Sion (E)

Mumbai-400 022.

Date: 28/10/2014.

No.BO/CAC-CELL/RO (Nashik)/SCN/TB-4367

To,
M/s. Shrigonda SSK Ltd.,
A/p- Shrigonda
Dist. Ahmednagar.

Sub: Show Cause Notice for refusal of Renewal of Consent and for forfeiture of bank guarantee in respect of non-compliance of up-gradation of ETP / APC system.

- Ref:** 1) Consent to Operate granted by the Board vide dtd. 12-12-2014. *18B/14 Valid 31-7-14*
2) Your application for Renewal of Consent to Operate submitted through SRO.
3) Report submitted by SRO as per verification protocol vide dtd. 20.09.2014; 04.10.2014; 06.10.2014.
4) Minutes of 18th CAC meeting of 2013-2014 held on 07-10-2014.

WHEREAS, you have been granted conditional consent vide reference no. 1 above for a period upto 31.07.2014.

AND WHEREAS, you have applied for Renewal of Consent to Operate after expiry of the earlier consent vide reference no. 3 above.

AND WHEREAS, while granting earlier consent, the MPCB had imposed following important conditions in respect of the compliance of various environmental norms, so as to comply with CREP Norms and granted you sufficient time and opportunity to secure compliance of those conditions within stipulated time period.

1. The industry shall reduce waste water generation to 100 liters per ton of cane crushed.
2. Industry to provide flow meter at inlet of ETP of Sugar.
3. It was noted that as per the design data submitted by the industry existing ETP unit i.e. aeration tank is oversized for hydraulic retention time as per the thumb rule. The ETP is inadequately designed for it to achieve desired levels of standards. The industry must upgrade & make the ETP operational with improvement to meet the standards.
4. Make arrangements to cover the effluent collection and carrying system to avoid the ingress of Bagasse and other material.
5. Adequate land to be made available (owned by self or with bilateral agreement with land owners) for disposal of treated effluent (20 cubic meter per acre of land) to achieve zero discharge into in land surface water bodies (Sugar + Co-gen).
6. Industry shall upgrade existing Air pollution control system by providing adequate stack height & by providing ESP/Bag Filters/Wet Scrubber as per CREP condition.
7. Plans to be submitted for Utilization of Fly ash & Bottom ash as per Fly ash Notification.

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AND WHEREAS, the time limit granted for achieving CREP compliance/ other important conditions has already been expired.

AND WHEREAS, Sub-Regional Officer has submitted the report of non-compliance as per the verification protocol vide reference no. 4.

AND WHEREAS, you have been granted sufficient opportunities to secure the compliance of various above important conditions imposed in the renewal of consent granted to you from time to time to comply the same and inspite of that, you have not complied with the following important condition viz –

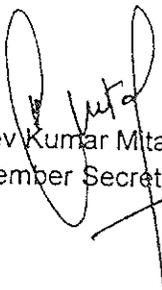
- i) You have not taken any measures to reduce waste water generation to 100 liters per ton of cane crushed.
- ii) You have not provided flow meter at the inlet of ETP of Sugar.
- iii) You have not upgraded your ETP.
- iv) You have not upgraded existing Air Pollution Control System by providing ESP/Bag Filters/Wet Scrubber as per CREP condition.

AND after examining the record of your case, the report of officers of the Board and after making necessary enquiries, the CAC has come to the conclusion that your attitude towards pollution prevention and compliance of important conditions imposed upon you is totally negligent and thereby, you are causing serious pollution in the surrounding areas.

NOW THEREFORE, you are hereby directed to show cause as to your consent shall not be refused/ withdraw and why the bank guarantees submitted by you for ensuring the compliance of the above important conditions shall not be forfeited?

Your reply to this Show Cause Notice to be submitted immediately within 7days, failing which, the Board will have no option than to refuse/ withdraw your consent and forfeit bank guarantee/s for the important conditions for which it is submitted and not complied with, which may please be noted.

This Show Cause Notice is issued without prejudice to the order passed or being passed by the Hon'ble high Court, Aurangabad in Writ Petition no. 1074/2012 filed by Shri Karim Jahangir Shaikh vs State of Maharashtra & Ors.


 (Rajeev Kumar Mital, IAS)
 Member Secretary

Copy submitted to:

Hon'ble Chairman, MPCB, Mumbai

Copy to:

- 1) Sr. Law Officer (P&L Divn. I) /JD (WPC), MPCB, Mumbai – for information.
- 2) Regional Officer, MPCB, Nashik / Sub-Regional Officer, MPCB, Ahmednagar – for information and necessary follow up action.

Each - "B"**MAHARASHTRA POLLUTION CONTROL BOARD**

Grams. "PREPOLL"

Tel Nos. 0253 / 2365150 / 61

Fax : 0253 / 2365140

E-mail : ronashik@mpcb.gov.in

rompcb.nashik@rediffmail.com

BY RPAD/FAX/ HAND DELIVERY

L. No. : MPCB/RONK/ANR/CD-190/364 /2015



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road.

MIDC Compound, Near I.T.I.,

Satpur, Nashik - 422 007.

Dtd.: 04/02/2015

To,

M/s. The Shrigonda S.S.K. Ltd. (Sugar Unit)

At-Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar.

Sub: Directions under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref.: 1. Consent to Operate granted by the Board vide no. BO/JD(WPC)/EIC-NK-8044-11/CAC-2613 dtd. 18/03/2014 valid for period up to 31/07/2014.
2. Your application for grant of Renewal of Consent of Sugar unit vide letter dtd. 24/06/2014
3. Refusal of Consent issued vide letter dtd. 20/12/2014.
4. Present status report submitted by SRO Ahmednagar vide letter dtd. 15/1/2015.
5. Decision taken by the CAC meeting held on 2/2/2015.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate under section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Renewal of Authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008 vide letter under ref. (1). AND WHEREAS, it is mandatory on your part to provide adequate pollution control system, so as to achieve the standards prescribed by the Board in its consent order.

AND WHEREAS, you have made an application for grant of renewal of consent at reference No. 2 above, which was placed before the Consent Appraisal Committee (CAC) Meeting of the Board held on 7/10/2014, wherein, it was decided to issue Show Cause Notice for non-compliance of the consent conditions. Accordingly, the Board has issued Show Cause Notice vide letter dated 28/10/2014.

AND WHEREAS, your reply dated 3/11/2014 to the show cause notice alongwith proposal submitted by Sub-Regional Officer, MPCB, Ahmednagar was again placed before the CAC meeting held on 9/12/2014, wherein it was decided to issue refusal for renewal of consent to operate and forfeit your bank guarantee as well as closure directions for operating without consent of the Board & for not providing adequate Effluent Treatment Plant & APC system.

: 2 :

AND WHEREAS, in view of the continuous non-compliance, the Board has issued refusal of consent under section 27 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter dated 20/12/2014 and forfeited the Bank Guarantee of Rs. 20 lakhs as well as issued voluntary closure directions vide directions dated 21/1/2015.

ANDWHEREAS, the compliance report alongwith voluntary closure directions was placed before the Consent Appraisal Committee meeting held on 2.2.2015, wherein, it was decided to direct competent authority for disconnection of Water /Electricity supply of your sugar unit.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981, you are hereby directed to close down your sugar unit and the competent Authorities are also directed to disconnect electricity / water supply to your sugar unit.

This is issued with the approval of the decision taken by the CAC Meeting held on 2/2/2015.

V. V. Shinde
(V.V.Shinde)

Regional Officer, Nashik.

Copy submitted for information to: Member Secretary, MPCB Mumbai.

Copy submitted for information to:

1. The Principal Scientific Officer, MPCB Mumbai.
2. The Sr. Law Officer. (LW), MPCB Mumbai.

Copy for information and necessary action: The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar/ The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to disconnect water /electricity supply of M/s. Shrigonda SSK Ltd., (Sugar Unit), Shrigonda Factory, Tal. Shrigonda, Dist. Ahmednagar forthwith and report the compliance to this office at the earliest.

Copy to:

1. Sub-Regional Officer, M.P.C. Board, Ahmednagar:
For information and necessary follow up. Further, he is directed to serve the said direction of closure to the said unit personally & report the compliance at the earliest.
2. Master File-2015.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010437/24020781/24014701

Fax: 24024068 / 24023515

Website: <http://mpcb.mah.nic.in>

E-mail: cac-cell@mpcb.gov.in

MPCB/CAC-CELL/TB/Restart/1883



Kalpataru Point, 2nd - 4th Floor
Opp. Cine Planet Cinema,
Near Sion Circle, Sion (E)
Mumbai-400 022.

Date: 17.04.2015.

To,

M/s. Sahkar Maharshi Shivajirao Naraynrao

Nagwade SSK Ltd.,

(Formerly known as M/s. Shrigonda SSK Ltd.)

A/p - Shrigonda Factory, Tal. Shrigonda,

Dist. Ahmednagar

Sub: Conditional Directions u/s 33A of the water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref: 1) Closure directions issued by the Board vide dt. 04.02.2015.
2) Your reply to Closure Direction received on 17.04.2015.

We refer to the directions of Closure issued by the Board vide letter dt. 04.02.2015 on the grounds of non up-gradation of effluent treatment plant, air pollution control system and operating unit without Consent of the Board.

Board is in receipt of your reply dtd. 17.04.2015 and taking in to consideration of assurance given by you for compliance of Closure Directions, you are hereby allowed to restore the electricity supply and water supply only for your residential colony and up-gradation work of Effluent Treatment Plant / Air Pollution control systems activities subject to the compliance of following conditions -

- 1) You shall install separate electric meter /water meter to only your residential colony.
- 2) You shall install separate electric meter for up-gradation work of Effluent Treatment Plant to operate ETP and up-gradation work of Air Pollution Control system.

..2..

2015 10:58AM FAX

/2/

In case, you fail to comply with the above conditions, the Board will have no option than to initiate appropriate legal action against you, which please note.

The existing Closure Directions issued to your sugar unit shall remain continue.

These Directions are issued without prejudice to the order passed or being passed by the Hon'ble High Court, Aurangabad in Writ Petition No. 1074/2012 filed by Shri Karim Jahangir Shaikh Vs State of Maharashtra & Ors.


(Dr. P. Anbalagan IAS)
Member Secretary

Copy submitted to: Chairman, MPCB, Mumbai - for information.

Copy to:

- 1) Joint Director (WPC) / Law Officer - MPCB, Mumbai - for information and necessary follow up
- 2) Regional Officer, MPCB, Nashik & Sub-Regional Officer, MPCB Ahmednagar - for information and necessary follow up.

Copy for information & necessary action to:-

The Executive Engineer, Irrigation Department, Shrigonda, Tal. Shrigonda, Dist. Ahmednagar & The Executive Engineer MSEDCL Ltd., Shrigonda, Tal. Shrigonda, Dist. Ahmednagar - They are directed to provide separate electricity/water meters for the Residential Colony, up-gradation work of ETP/APC and resume the electricity supply of the same. The electricity supply of the industry i.e. main operation plant will not resume as per the Directions dtd. 17.04.2015 till further directions of the Board.

MAHARASHTRA**POLLUTION CONTROL BOARD**

Tel: 24010437/24020781/
 Fax: 24023516/24024068/
 Website: <http://mpcb.gov.in>
 E-mail: enquiry@mpcb.gov.in



Kalpataru Point, 2nd - 4th Floor
 Opp. Cine Planet Cinema,
 Near Sion Circle, Sion (E)
 Mumbai- 400 022.

NO. BO/P&L Div/B- 3298

Date: 23/7/2015

To
 M/s Shrigonda SSK Ltd. (Distillery)
 P. O. Shrigonda Factory, Shrigonda,
 Dist. Ahemadnagar

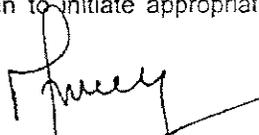
Sub: Directions under section 33A of the Water (prevention
 And Control of Pollution) Act, 1974

- Ref: 1. Conditional directions issued by the Board dt. 22/11/2013
 2. Directions issued by the Board dtd.23/12/2014.
 3. News appeared in Local Newspaper regd. Kalvit died
 4. Proposal received from Regional Officer, MPCB, Nashik.

We refer to the conditional directions issued by the Board under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 vide letter dated 22/11/2013 for compliance of certain conditions within the stipulated period. It was one of the condition to scrap & level all the katcha lagoons forthwith. We also refer to the directions issued by the Board u/s 33 of the Water (Prevention & Control of Pollution) Act, 1974 vide letter dtd.23/12/2014, for not to restart your production activity till obtaining prior permission of the Board.

We further refer to the news appeared in the Local News paper regarding Kalvit (Antelop) died in your katcha lagoons. This fact was verified by the officers of the Board at Nashik during their visit to your unit on 12/11/2014.

In view of the above, you are hereby directed to scrap & level all the katcha lagoons immediately, failing which, the Board will have no option then to initiate appropriate legal action against you, which please note.


 (Dr.P Anbalagan)
 Member Secretary

Copy to: Sr.Law Officer (P& L Divn.)/JD (WPC), MPCB, Mumbai – for information.
 Copy to: Regional Officer, MPCB, Nashik/Sub-Regional Officer, MPCB, A'Nagar-
 for information and necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD

TEL. No. : 0253 - 2365150

Fax No. : 0253 - 2365150

E-mail : ronashik@mpcb.gov.in

website : www.mpcb.gov.in

L. No. : MPCB/RONK/ 2632 /2016



REGIONAL OFFICE, NASHIK

Udyog Bhavan, 1st Floor, Trimbak Road,

MIDC Compound, Near I.T.I,

Satpur, Nashik - 422 007.

Dtd.:- 19/11/16

M-4

To,

✓ M/s. Sahakar Maharshi Shivajirao
Narayanrao Nagwade SSK Ltd. At-Shrigonda Factory,
Tal. Shrigonda, Dist. Ahmednagar.

Sub: Ground Water Remedial Action Plan around M/s. Sahakar Maharshi Shivajirao
Narayanrao Nagwade SSK Ltd., Tal. Shrigonda, Dist. Ahmednagar reg.

Ref.: Board Office letter no. MPCB/PS/B-4286 dtd. 29/10/2016.

Sir,

Please refer the Board Office letter on above cited subject in which directed to comply the following points that

1. You shall scrap open lagoons as per CREP guidelines/direction of CPCB.
2. You shall install treatment plant as per NEERI specifications for samples wells at Sr. No. 2 to 10 (As per Annexure-1).
3. You shall scrap open lagoon as per CREP guidelines/direction of CPCB.
4. You shall submit the Bank Guarantee of Rs. 10.0 Lakhs towards the compliance of these direction.

In view of above, you are hereby directed to do the needful in this regard and submit your report to this office with a copy to PSO Division, MPCB Mumbai & Sub-Regional Office, MPCB Ahmednagar at the earliest, for onward submission to the Hon'ble NGT Pune for necessary action/decision in the matter. The copies of the 1) PSO Division letter no. B-4285 dtd. 29/10/2016 2) PSO Division letter no. B-4286 dtd. 29/10/2016 (along with Minutes of Meeting dtd. 18/10/2016) are enclosed herewith for your ready reference, please.

D.A.: As above

R. U. Patil

Regional Officer, Nashik.

Copy submitted for information to:

The District Collector, Ahmednagar, Dist. Ahmednagar.

Copy submitted for information to:

1. The Member Secretary, MPCB Mumbai.
2. The Joint Director (WPC), MPCB Mumbai.
3. The Principal Scientific Officer, MPCB Mumbai.
4. The Sr. Law Officer, (SLW), MPCB Mumbai.
5. The Senior Geologist, GSDA, Ahmednagar.
6. Shri. Tuhim Banerji, Scientist, Mumbai Zonal Laboratory, NEERI Mumbai.

Copy forwarded to:

The Sub-Regional Officer, MPCB Ahmednagar-He is directed to pursue the matter from time to time and submit the ATR to PSO Division, MPCB Mumbai with a copy to this office immediately.

S.M. Shivajirao Nagwade	
Sahakar Maharshi Shivajirao Ltd.	
CEO	200
MD	200
CH/Env	200
CA	200
LAO	200
MA	200
COE	200
CE	200
SO	200
GIS	200

DI/Secy

BM and take action
and send compliance report
eg

VISIT REPORT
OF
M/S SHRIGONDA SAHAKARI SAKHAR KHARKHANA LTD.
WITH REFERENCE
TO
HON'BLE NGT ORDERS
IN THE MATTER APPLICATION NO. 51 (THC)/2016 (WZ)



CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (WEST), VADODARA

(28)

**CENTRAL POLLUTION CONTROL BOARD
REGIONAL DIRECTORATE (WEST), VADODARA**

**VISIT REPORT OF M/S SHRIGONDA SAHAKARI SAKHAR KHARKHANA LTD. WITH REFERENCE TO
HON'BLE NGT ORDERS IN THE MATTER APPLICATION NO. 51 (THC)/2016 (WZ)**

1.0 Background

This office is in receipt of letter dated 09.06.2017 through email from CPCB HO, wherein it was requested for inspection of industry (M/s Shrigonda Sahakari Sakhar Kharkhana Ltd.) in concurrence with the Hon'ble NGT orders dated 11.05.2017 and 25.05.2017 in the matter of Application No. 51 (THC)/2016 (WZ) (WP No. 1074/2012), MA No. 335/2016 (Karim Jahangir Shaikh Vs State of Maharashtra & Ors.) at Hon'ble NGT, Pune.

The Hon'ble NGT order dated 11.05.2017 is reproduced below:

"...CPCB has yet to carry out inspection of the industry and submit its report individually vide Order dated 25th November, 2016. Registry was directed to communicate the said Order to the Member Secretary, MPCB by e-mail. Perhaps for this reason the order has not been executed yet. Registry to communicate the Order dated 25th November, 2016 to the Member Secretary, CPCB with further direction to expedite the inspection of the industry...."

The Hon'ble NGT order dated 25.11.2016 is reproduced below:

"...Besides to have very fair assessment of the entire fact and situation, we direct the CPCB to conduct immediate inspection of the industry and submit report individually, of course, after taking note of joint inspection submitted by MPCB...."

Accordingly, a team comprising of following officials has visited the said industry on 22.06.2017:

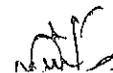
- Dr. D.S.kharat, Scientist E
- Shri Amit Thakkar, Scientist C
- Shri Sushil Ku. Agrahari, JRF

Shri Ramakant Suryakant Naik, MD, Shri B.N.Gore, Distillery Manager, Srigonda SSSK and Shri D.B.Sapkal, Sr. Sugar Technologist, Vasantdada Sugar Institute (Consultant of the industry) were present during the visit and provided information.

2.0 Approach

The team has surveyed the entire wastewater treatment facilities provided by the industry, farmers' agriculture land, where the treated wastewater from industry is disposed for irrigation, lagoon area etc. The team has examined the design efficacy of treatment facilities provided by the industry for wastewater treatment by comparing the existing design with references.

Information regarding the production, details of ETP, copy of consent etc. was collected from the industry. The team has also interacted with the petitioner Md. Karim Jahangir Shaikh and other farmers in the area.

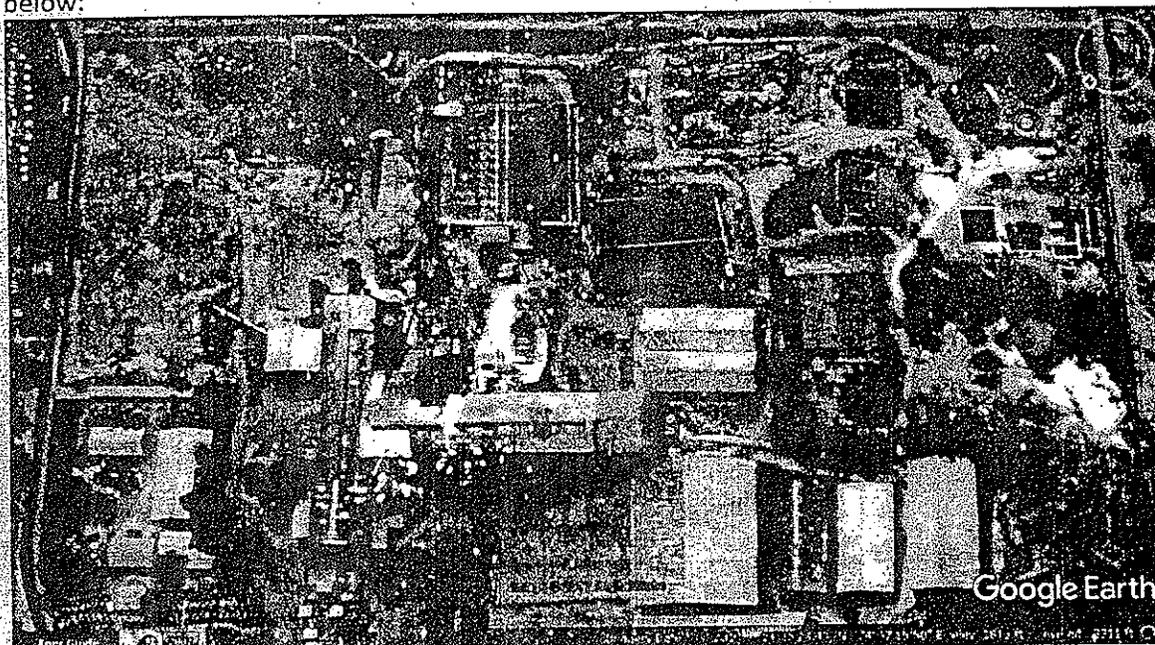



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Standard books like Wastewater Engineering - Metcalf & Eddy (2003 edition), Handbook of Waste Management in Sugar Mills & Distilleries - Ashwani Kumar (2003 edition), Sewage Disposal and Air pollution Engineering- S.K.Garg (2010 edition) were referred.

3.0 About the Industry

The industry M/s Shrigonda Sahakari Sakhar Karkhana Limited is located at Taluka Shrigonda, District Ahmednagar. The industry is operating sugar unit as well as distillery unit, in the same premises, under the same name and style of M/s Shrigonda Sahakari Sakhar Karkhana. The Google Earth image of the entire premises of the industry is shown below:



The industry has taken separate Consolidated Consent and Authorization (CCA) for sugar and distillery units from Maharashtra Pollution Control Board. The CCA of Sugar unit is valid up to 28.02.2017 for manufacturing of following products:

Sr.No.	Product/ By-Product Name	Maximum Quantity MT/M
01	Sugar	11,550
02	Molasses	4,200
03	Press mud	3,675
04	Bagasse	36,750

The CCA of Distillery unit was valid up to 31.12.2009 for manufacturing of following products:

Sr.No.	Product Name	Maximum Quantity
01	Rectified Sprit	900 KL/Month
02	Fusel Oil	2 KL/Month
03	ENA	600 KL/Month

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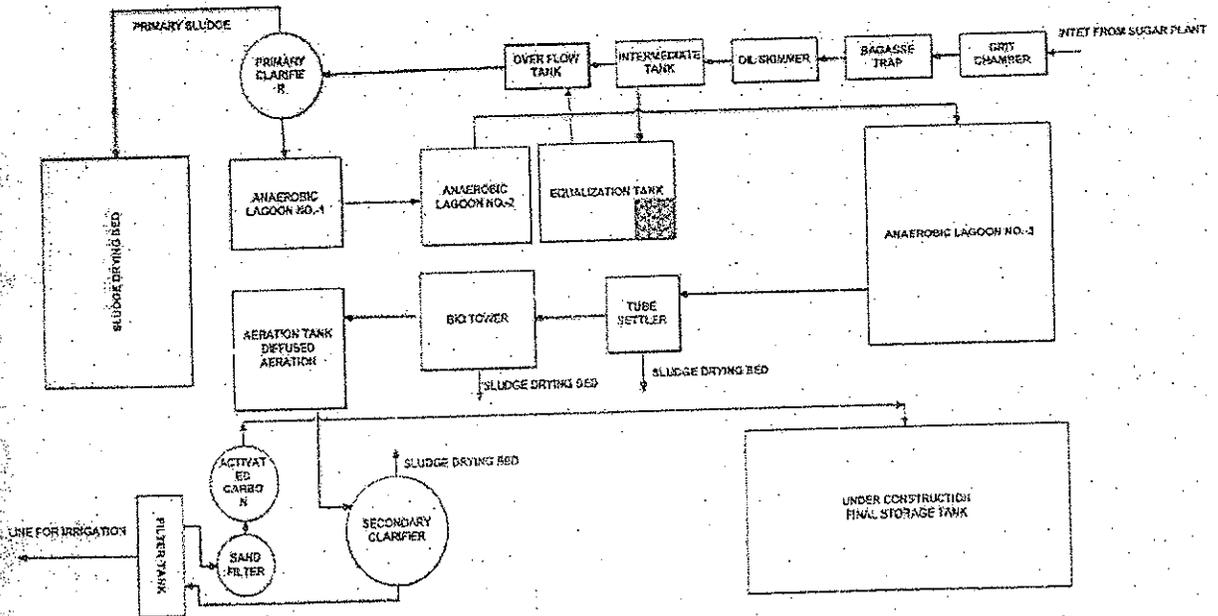
4.0 Wastewater Management in Sugar Unit

The industry has provided ETP comprising of primary, secondary and tertiary treatment. As per CCA of the sugar industry, the industry can generate maximum 350 m³/day of trade effluent. Considering the effluent characteristics (available in refer books for sugar industry) and disposal Norms as per CC&A as given below were considered for the assessment of adequacy of existing ETP of Sugar Industry.

Sr.No.	Parameter	Typical Range of Raw Effluent	Standards as per CCA for treated effluent
01	pH	4.7 – 6.5	5.5 – 9.0
02	O&G	10 – 50	10
03	BOD	1500 – 2000	100
04	COD	4000 – 5000	250
05	TSS	500 – 600	100

Note: all values are expressed as mg/l except pH.

The flow diagram of ETP provided by the industry is shown below.



Design dimensions (considering flow rate: 350 m³/day) and other details of the major unit operation of the ETP are provided in the table below along with the comment/remark on the design and physical observations.

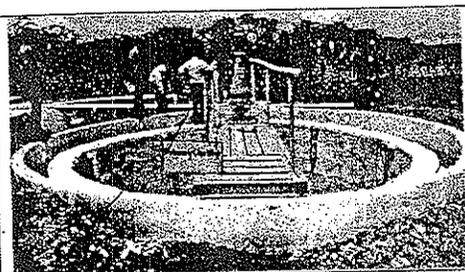
S.No.	Name of unit	Dimension					Retention Time (hours)
		Length (m)	Width (m)	Depth (m)	Free Board Depth (m)	Volume (m ³)	
01	Grit Chamber	3.7	2	2.3	0.3	14.8	1.01

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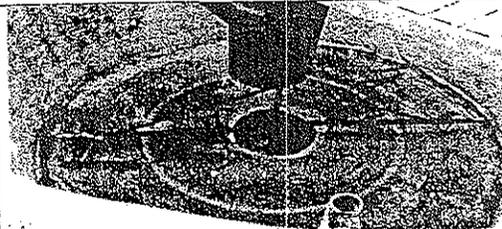
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	<p>Remarks</p> <p>Grit chamber is not having any provision for the grit removal. Only a rectangular tank cannot be consider as proper grit chamber.</p> <p>As per references, Retention time required for grit chamber is generally 60 Sec. The retention time provided is higher i.e the retention time provided is in order.</p>						
02	Bagasse Trap	3.6	2	2.3	0.5	12.96	0.89
	<p>Remark</p> <p>Bagasse Trap is a rectangular tank without having any provision for trapping of bagasse. As informed by the unit representative the bagasse will be removed manually.</p>						
03	Oil Skimmer	3.8	2	2.3	0.4	14.44	0.99
	<p>Remarks</p> <p>Oil skimmer is provided with scrapper mechanism (motor capacity 1HP) with small tank for the collection of oil & Grease. As informed, collected O&G will be removed manually.</p> <p>During visit, installed motor for skimming mechanism was checked for its operation. It was found operational.</p>						
04	Equalization Tank*	7.0	7.1	3.3	0.5	120.26	8.25
	<p>*Equalization tank was not in defined Shapes as having (2.7m x 2.5m x 3.3m) portion of tank isolated and hence volume is calculated accordingly.</p> <p>Remarks</p> <p>The equalization tank is provided with mixing stirrer (two blade type with 15 HP motor). However, the height of upper blade of the stirrer was found above the tank overflow level.</p> <p>Provision for addition of lime is also made in the equalization tank, therefore it will act as equalization cum neutralization tank.</p> <p>As per references, retention time provided in the equalization tank is adequate. However, proper mixing arrangements need to be provided to ensure adequate equalization.</p>						
05	Primary Clarifier	Inner Diameter : 5.4 m Surface Area : 22.89 m ² Depth : 2.6 m				59.5	4.08
	<p>Remarks</p> <p>As per references the retention time provided for primary clarifier is adequate. However, the bottom of clarifier needs improvement in terms of proper slope to ensure catchment of settled sludge.</p>						

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Overall view of primary clarifier



Top view of primary clarifier

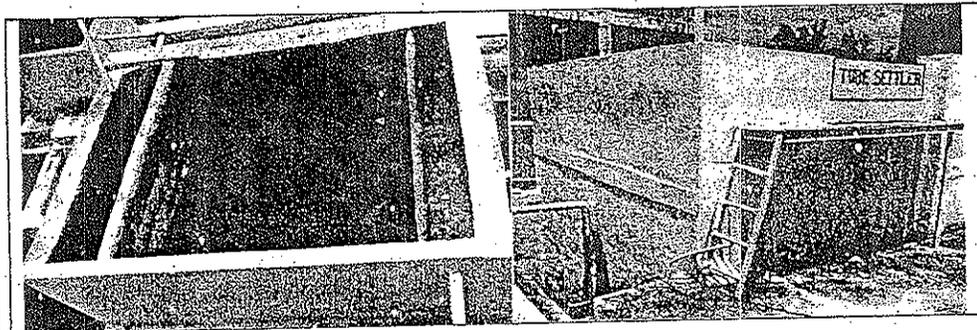
As plant was not operational, actual achievable efficiency of the treatment system cannot be assured. However, considering 20% reduction (theoretical) in concentration of BOD in the primary treatment (from grit chamber to primary clarifier) the concentration of BOD at the inlet of Anaerobic lagoons is estimated as 1600 mg/l (Assuming inlet BOD : 2000 mg/l)

06	Anaerobic Lagoon - I	12	6.1	3.4	0.5	212.28	14.56
	Anaerobic Lagoon - II	7.6	6.2	3.3	0.7	122.512	8.40
	Anaerobic Lagoon - III	17.6	17.6	3.8	--	1177.088	80.71

Remarks

Anaerobic lagoon I is provided with bottom feeding and outlet from top, anaerobic lagoon II provided with top feeding and outlet from bottom whereas anaerobic lagoon III provided with bottom feeding and outlet from bottom. Uniformity in feeding arrangement is essential to maintain anaerobic condition. Total retention time provided is 103.67 hours (4.3 days) which is less than the recommended retention time (6 - 13 days) for anaerobic lagoons.

The anaerobic lagoon is followed by Tube settler (settling tank) having surface area 3.4m x 5.1m. As informed, the tube settler is provided with inclined media. However, media was not visible during visit, the filled depth as measured from the top is 1.7 m. Without proper media/ surface loading, settling of sludge (TSS) could be difficult.



Though theoretically Anaerobic lagoons may give efficiency of 50% reduction in

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BOD, considering 25% reduction in the concentration of BOD after existing anaerobic lagoons, as retention time is (almost half of average standard retention time i.e. 9.5 days) less than the recommended.

Further additional anticipated 10% reduction in BOD after tube settler, the BOD feed to Trickling Filter is estimated as 1080 mg/l.

07	Bio Tower (Trickling Filter)	6.0	6.0	6.5	--	234	16
	Bio tower sump	7.45	8.0	3.2	--	190	13

Remarks

Trickling filter is an attached growth activated sludge process, where media is provided for growth of microorganism. Uniform distribution network for effluent and recirculation rate are very essential for achieving the efficiency of bio tower. The distribution channel of effluent and plastic media of bio tower provided by the industry was found to be disturbed in terms of alignment and positioning. Condition of bio tower from the top is shown in photograph below:

Photo A

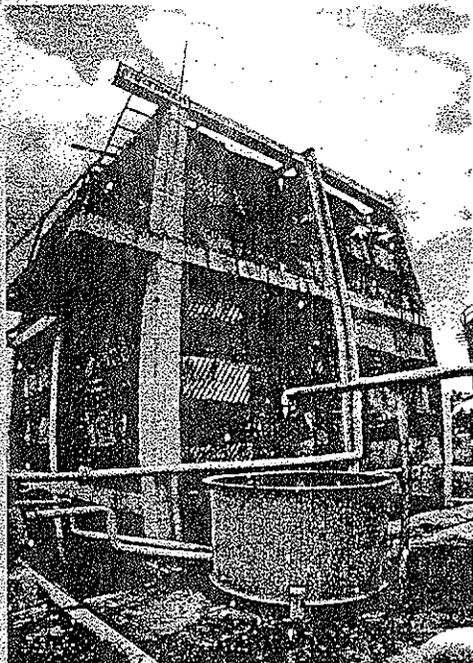


Photo B

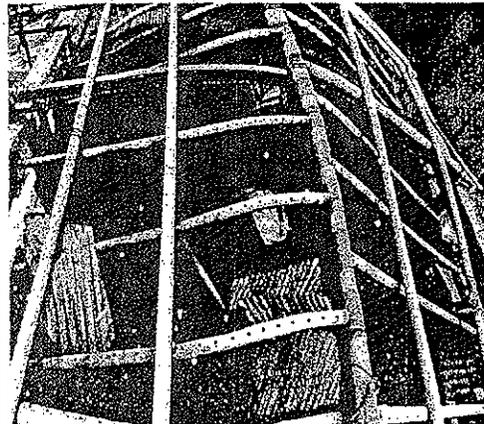


Photo A: Overall View of Bio Tower
Photo B: Top view showing condition

The existing bio tower needs revamping with systematically arranged media and uniform distribution channel for effluent to achieve results.

Theoretical reduction of 50 – 60 % can be achieved in trickling filter if operated properly. However, anticipating at least 20% reduction in concentration of BOD in bio tower as presently proper distribution of effluent and media was not observed, the outlet concentration of BOD is estimated as 864 mg/l.

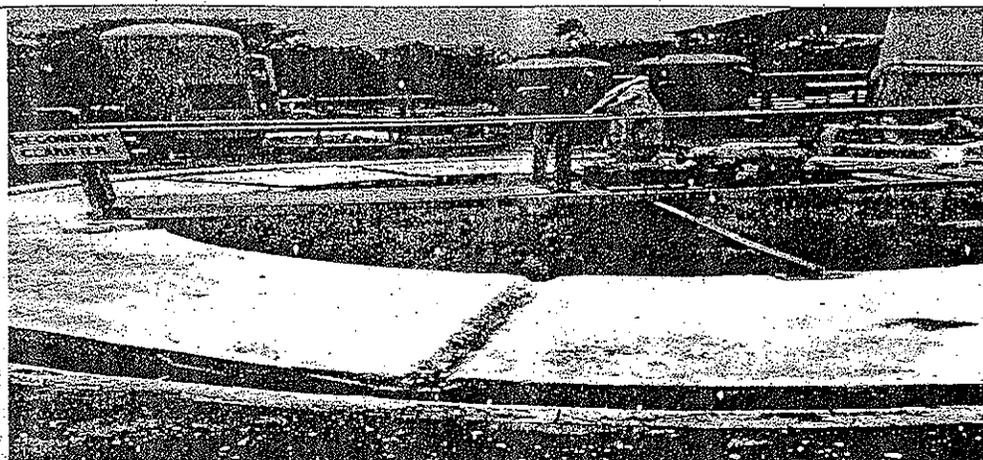
From trickling filter wastewater is further treated in Aeration Tank

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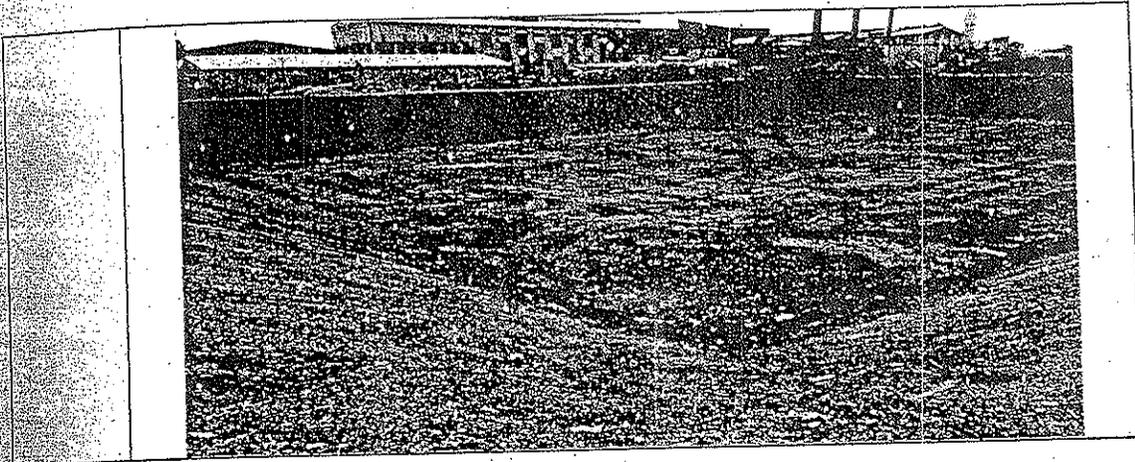
08	Aeration Tank	11	12	3.4	0.4	396	27.15
<p>Remarks Aeration tank is provided with diffused aeration system (diffusers are temporary removed from the tank) with 30 HP air blower.</p> <p>Theoretically, properly operated aeration tank may give 90% reduction in BOD. Considering standard operating condition for Food/Microorganism Ratio (F/M) = 0.3, Mixed Liquor Suspended Solids (MLSS) = 3000 mg/l. The anticipated 90% reduction in BOD (from 864 mg/l)</p> <p>Volume required for aeration = flow rate (350 m³/day) x BOD (864 mg/l) / (MLSS x F/M) = 336 m³. Hydraulic Retention Time provided in the aeration tank = 27.15 hr</p> <p>Estimation of Air requirement to achieve anticipated reduction in BOD:</p> <p>The industry has provided 56 Nos. of diffusers (Tubular type, 65 mmφ x 2300 mm long), fine bubbles). Rated Diffuser air flow: 16 – 23 m³/hr/diffuser Therefore, Total air flow = 896 -1288 m³/hr</p> <p>Kg BOD removed per hour = (BOD_{in} – BOD_{out}) x Flowrate / 24 (hours/day) = 12.6 kg BOD removed/hr</p> <p>O₂ required per kg BOD removed = 2kg/kg BOD Removed = 25.2 kg/hr</p> <p>As per references, O₂ transfer efficiency for fine bubble type diffuser system = 1.5 kg of O₂/KWh Therefore available blower (30 HP = 22.7 KW) can transfer oxygen = 33.5 kg/hr</p> <p>Which meets the theoretical air requirement; hence the volume of aeration tank /HRT provided for the aeration tank is sufficient for treatment if operated properly by maintaining MLSS, F/M and supplying continuous air in diffuser.</p> <p>The outlet BOD from aeration tank is estimated nearly 90 mg/l, which is fed to secondary clarifier.</p>							
09	Secondary Clarifier	Inner Diameter : 6.0 m Surface Area : 28.26 m ² Depth : 3.0 m				84.78	5.8
<p>Remarks As per the referred books the retention time provided for secondary clarifier is adequate. However, the bottoms slope of clarifier and overflow launder need improvement to ensure catchment of sludge and uniform overflow of wastewater.</p> <p>After Secondary clarifier wastewater is collected in filter feed tank.</p>							

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10	Sand Filter and Activated Carbon Filter	2 nos. of sand filter and 01 nos. of activated carbon filter is provided having following dimension. Sand Filter - I : 1.5 m ϕ x 2.3 m height Sand Filter - II : 1.7 m ϕ x 1.9 m height Activated Carbon Filter : 1.7 m ϕ x 1.9 m height
<p>Remarks</p> <p>The sand and activated carbon filter will ensure polishing treatment and further reduction in BOD and TSS.</p> <p>It was observed that the industry has provided flexible pipe arrangement for bypassing Sand and Activated carbon filter. The industry needs to remove all flexible pipes and there should be one single outlet from the ETP.</p>		
11	Final Storage Tank and disposal	Final Storage tank of 60m x 45m x 4m was under construction. As informed, treated wastewater from sugar industry is disposed for irrigation purpose in the agriculture land of about 50 acres (19.5 acres farmers agriculture land and remaining owned by the industry).
<p>Remarks</p> <p>The final storage tank (under construction) having volume of 10800 m³. As per MoEF&CC Notification dated 14.01.2016, 15 days holding capacity of lined lagoon is permitted. The holding capacity provided is for 30 days. Therefore the industry needs to restrict the holding capacity to 5250 m³.</p> <p>The industry has provided online monitoring system (OMS) for flow, pH, BOD, COD and TSS. However during visit, only cover panel of OMS was there. As informed, the industry has send the OMS display etc. for repairing to DNP Enterprises vide letter dated 04.06.2017.</p>		

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5.0 Wastewater Management in Distillery unit

The quantity of wastewater generation from distillery unit as per CC&A is $350 \text{ m}^3/\text{day}$. The industry has provided treatment facility i.e. anaerobic digester. The design details are given below:

Reactor Type :	UASB (Upflow-Anaerobic Sludge Blanket Reactor)
No. of reactor :	02
Diameter :	6.5 m
Height :	6.5 m
Volume :	2624 m^3 (each)
HRT :	7 days (each)

As per references the HRT provided for the UASB reactor is adequate. The industry has constructed a lined lagoon to be used for storing the distillery spent wash for utilization in compost making. The bio-methanated wastewater is used for making bio-compost with press mud of sugar industry.

The industry has provided packka compost yard of $200 \text{ m} \times 100 \text{ m}$ (2 hectare).

Considering,

- The distillery operated for 270 days. Therefore the total wastewater generation in the year will be = $94,500 \text{ m}^3$.
- Assuming 45 days cycle x 6 cycles for composting, the press mud requirement (1:2.5 press mud to spent wash ratio) = 37,800 Tons
- As per references, Total Press mud consumed in 2 hectare land (18 rows/hac, 88 m/row, 2 ton/m, 6 cycle/yr) = 38,016 Tons.

The compost yard provided appears to be adequate for utilization of $350 \text{ m}^3/\text{day}$ of treated spent wash if operated properly by maintaining 45 days cycle and 1:2.5 ratio of press mud to spent wash and other operating conditions of mixing with aerotriller/ uniform spraying etc. However, the distillery unit should adopt the treatment/ disposal facilities as may be directed by MPCB.

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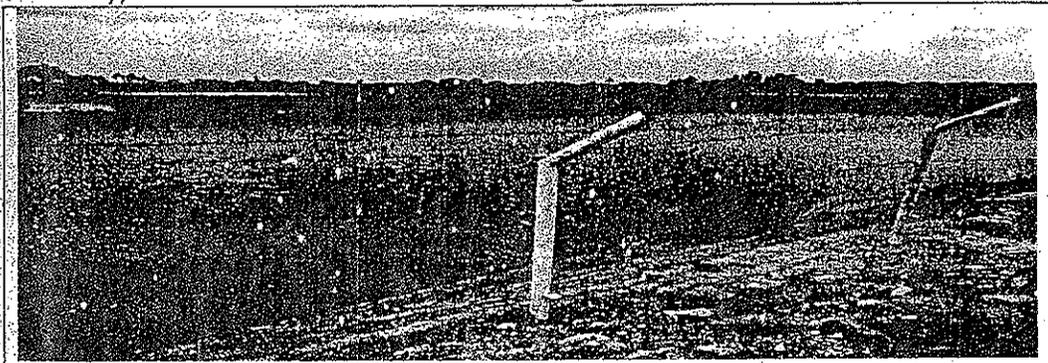
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Packka Compost yard provided for utilization of treated spent wash from distillery unit

6.0 Observations

- The industry (Sugar plant and Distillery) was not operation during visit. The distillery unit was not in operation since 2014 due to closure direction from MPCB.
- The sugar plant was last operated in crushing season 2016, as per form R.T.8(C) submitted by the industry, in crushing season 2016 (from 19.11.2016 to 25.12.2016) the industry has crushed 124268.227 MT of cane which is within the consented capacity (3500 TPD). As informed, the industry has obtained stay order (02.12.2016) from High Court of Mumbai against NGT order dated 25.11.2016 to stop sugar industry.
- As informed, the wastewater generated from the sugar industry during crushing season 2016 was treated and disposed for irrigation on the land (owned by the industry and farmers with whom MOU has been done). The team has visited farmers' agriculture land, where the pipe line (about 1.5 km from premises) is reportedly provided for disposal of treated wastewater from sugar industry. The excess treated waste water was reportedly stored in lined lagoon (provided for distillery). The team has also visited the said lagoon area.



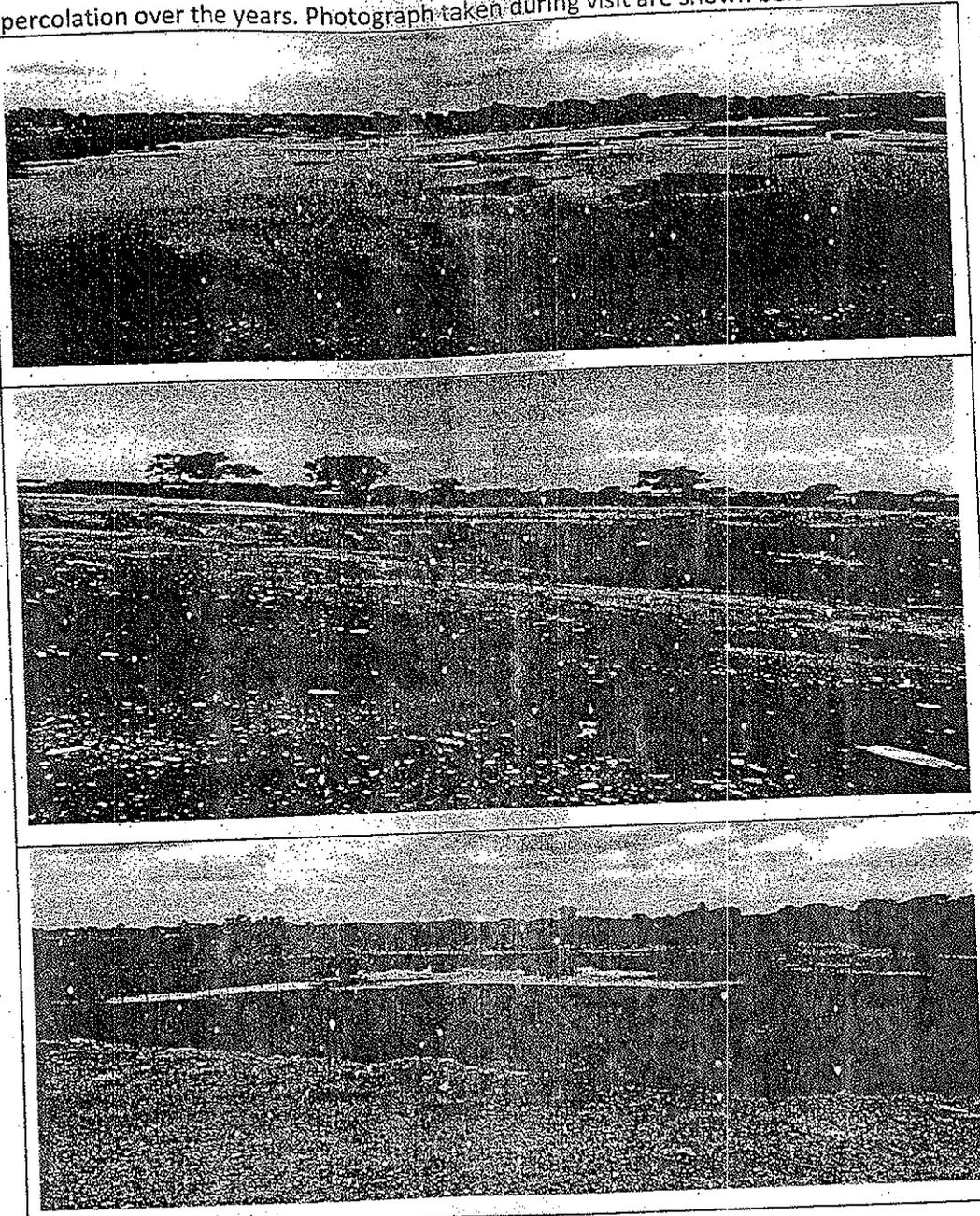
Lined lagoon for storage of distillery wastewater. Presently stored wastewater generated from sugar industry and rain water.

- The industry has old earthen lagoons and solar evaporation ponds spread in large area. In some lagoons and solar evaporation ponds traces of distillery effluent was seen though the distillery unit is not operation since 2014. The earthen lagoons and

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solar evaporation ponds are source of ground water and soil pollution through percolation over the years. Photograph taken during visit are shown below:



Old Katchha Lagoons/ solar evaporation pit

- The team has visited agriculture fields where the treated sugar industry effluent was used for irrigation and also interacted with the farmers present at site. The farmers informed that there is no adverse effect of using sugar industry treated effluent in agriculture field.

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- The team also visited agriculture land of petitioner Md. Jahangir Shaikh. The land of Md. Shaikh is located near to the area where solar evaporation pits which were used for disposal of distillery effluent. During visit traces of distillery effluent was observed in lagoon and solar evaporation ponds located near to the land of Md. Shaikh. He informed that all his family members are suffering from several diseases due to indiscriminate disposal of effluent that caused ground water and soil pollution in the area.



7.0 Conclusion:

The team has visited the industry as per the order of Hon'ble NGT to have assessment of the entire fact and situation. During visit, the plant was not in operation due to non-crushing season. Hence, the actual achievable efficiency of the ETP provided for sugar industry based on sampling and monitoring could not be carried out. The design of the ETP was assessed based on the design procedure available in standard books/handbooks/internet. The design efficacy was assessed based on anticipated reduction in terms of BOD and the ETP provided appears to be adequate to treat sugar industry wastewater if operated properly with provision of following measures:

- Providing proper grit removal mechanism in grit chamber.
- Providing proper bagasse trapping mechanism in bagasse trap.
- Providing proper mixing device in equalization tank.
- Providing proper sloping at bottom of primary clarifier.
- Providing uniform feeding arrangement (inlet from bottom and outlet from top) in anaerobic lagoons.
- Providing Media in tube settler.
- Replacing media and providing distribution channel in trickling filter.
- Providing proper sloping at bottom to catch sludge and launder at top for uniform overflow of secondary clarifier

(40)

- The industry should remove flexible pipelines from sand/activated carbon filter feed tank and provide only single outlet from ETP.
- The industry needs to restrict the storage tank capacity for 15 days only.

However, the major problem lies with the distillery wastewater which was earlier disposed by solar evaporation /stored in katchha lagoon. The sludge and effluent presently stored in katchha lagoons and solar evaporation ponds need to be removed immediately and disposed scientifically and the katchha lagoons/ solar evaporation ponds should be discarded and properly leveled. The entire contaminated area where traces of effluent still present need to be decontaminated by removing top layer of soil from the area and replenish it with fresh soil.


Amit Thakkar
Scientist C


Dr. D.S. Kharat
Scientist E

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150
 Fax : 0253-2365140
 Website: <http://mpcb.gov.in>
 E-Mail: ronashik@mpcb.gov.in



Udyog Bhavan, First Floor Trimbak
 Road, Near ITI, Satpur, Nashi k-
 422007.

BY R.P.A.D./FAX/HAND DELIVERY

L No: MPCB/ROK/Direction/ 2202090003/2021

Date:- 9/12/2022.

To,
 M/s S M Shivajirao Narayanrao Nagawade S S K LTD., (Distillery Unit)
 51/1, Shrigonda Factory, Shrigonda,
 Dist. Ahmednagar.

Sub:- Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-1. Consent granted by the Board valid upto 31.08.2022.
 2. Complaint received for Shri. Karim Shaikh.
 3. Visit of the Board official of Ahmednagar 02.02.2022.
 4. Proposal submitted by SRO office through legal module vide no. MPCB-LEGAL_ACTIONS-030222021.

WHEREAS, it is mandatory and obligatory on your part to abide the conditions stipulated in Consent to Operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Tran boundary Movement) Rules, 2016 for running the industry activity at aforesaid location.

WHEREAS, Board has issued consent valid upto 31.08.2022. vide above ref.no 1.

WHEREAS, Complaint received from Shri. Karim Shaikh. regarding pollution problem from your sugar and distillery plants.

WHEREAS, Board Official visited on 02.02.2022 for compliance of consent condition and verification of complaint, during visit following non-compliance observed.

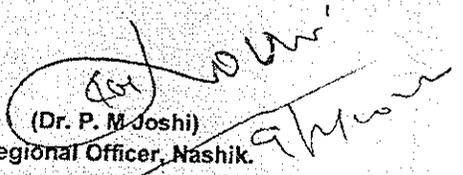
1. You have not completed the work of CPU.
2. During visit it was observed leakages & seepages observed near pacca lagoon & same is going into to kaccha pit, causing water pollution problem in the surrounding area.
3. You have not connected flow meter & web camera provided to spent wash line & Bio – composting yard to MPCB & CPCB Server.
4. You have not submitted valid Bank Guarantee from 09-05-2019.

ANDWHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that you have violated the consent conditions and causing pollution problems in the nearby surrounding area.

NOW THEREFORE, it is directed that why the production activity of the industry shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of the industry immediately?

The reply of industry if any to these Directions shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate further stringent legal action against the unit, which may be noted.

This is issued with the post facto approval of the competent authority of the Board.


(Dr. P. M. Joshi)
Regional Officer, Nashik.

Copy Submitted for information to:-

1. The Member Secretary, MPC Board, Mumbai.
2. The Principal Scientific Officer, M.P.C. Board, Mumbai. -- It is requested to grant approval to forfeit appropriate Bank Guarantee from 25.0 Lakh submitted towards O & M of pollution control system.

Copy forwarded to:-

Sub-Regional Officer MPCB, Ahmednagar -- He is directed to serve the copy of these directions to the industry, & submit the comprehensive report of the industry along with analysis report.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150
 Fax : 0253-2365140
 Website: <http://mpcb.gov.in>
 E-Mail: ronashik@mpcb.gov.in



Udyog Bhavan, First Floor Trimbak
 Road, Near ITI, Satpur, Nashik-
 422007.

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/RONK/Direction/ 2202090002/2021

Date:- 9/2/2022.

To,
 M/s S M Shivajirao Narayanrao Nagawade S S K LTD.,(Sugar Unit)
 51 / 1, Shrigonda Factory, Shrigonda,
 Dist. Ahmednagar.

Sub:- Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

Ref:-1. Consent granted by the Board valid upto 31.07.2022.

2. Complaint received for Shri. Karim Shaikh.

3. Visit of the Board official of Ahmednagar 02.02.2022.

4. Proposal submitted by SRO office through legal module vide no. MPCB-
 LEGAL_ACTIONS-270122007.

WHEREAS, it is mandatory and obligatory on your part to abide the conditions stipulated in Consent to Operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Transboundary Movement) Rules, 2016 for running the industry activity at aforesaid location.

WHEREAS, Board has issued consent valid upto 31.07.2022. vide above ref.no 1.

WHEREAS, Complaint received from Shri. Karim Shaikh. regarding pollution problem from your sugar and distillery plants.

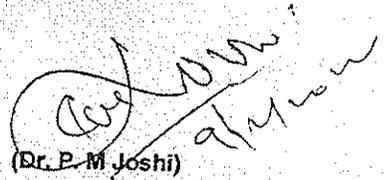
WHEREAS, Board Official visited on 02.02.2022 for compliance of consent condition and verification of complaint, during visit following non-compliance observed.

1. You are disposing treated effluent into kaccha lagoon.
2. You have not provided OCEMS to old Boiler.
3. You have not submitted valid Bank Guarantee of Rs.25.0 Lakh as per consent condition.
4. You have not connected OCEMS provided to Co-gen. Boiler, to MPCB & CPCB server.
5. You have not completed CPU installation work till date.
6. You have not complied the condition restart direction issued on 11.10.2021.

ANDWHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that you have violated the consent conditions and causing pollution problem in the nearby surrounding area.

The reply of industry if any to these Directions shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate further stringent legal action against the unit, which may be noted.

This is issued with the post facto approval of the competent authority of the Board.



(Dr. P. M. Joshi)

Regional Officer, Nashik.

Copy Submitted for information to:-

1. The Member Secretary, MPC Board, Mumbai.
2. The Principal Scientific Officer, M.P.C. Board, Mumbai. – It is requested to grant approval to forfeit appropriate Bank Guarantee from 25.0 Lakh submitted towards O & M of pollution control system.

Copy forwarded to:-

Sub-Regional Officer MPCB, Ahmednagar – He is directed to serve the copy of these directions to the industry, & submit the comprehensive report of the industry along with analysis report.

Item No.8

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Appeal No.05/2023(WZ)
I.A. No.127/2023(WZ)**

M/s Shahakar Maharshi Shivajirao Narayanrao
Nagawade SSK Ltd.

.....Appellant

Versus

MPCB & Ors.

....Respondent(s)

Date of hearing: 18.08.2023

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Appellant : Mr. Sangramsingh R. Bhonsle, Advocate along-with
Ms. Samridhi S. Jain, Advocate and Associates

Respondent(s) : Mr. Aniruddha Kulkarni, Advocate for R-1 & 2/MPCB
Mr. Tanaji B. Gambhire, Advocate along-with
Mr. Vijay Mhaske, Advocate and Ms. Kajal Mandge,
Advocate, for Intervener

ORDER

1. Today one Mr. Sachin Sudamrao Pachpute has filed I.A. No.127/2023(WZ) praying therein to be impleaded as one of the respondents in the present appeal.

2. The learned Counsel for appellant has set up a ground mainly that the appeal, which has been filed against the impugned order dated 09.01.2023 passed by the MPCB, where-in reference is made of this Tribunal's Order dated 10.11.2022 passed in Original Application No.85/2022(WZ), in which the intervener is an original applicant. It is pointed out that in the said Original Application, there is no order directing the State PCB to levy penalty/compensation from the Project Proponent and yet it has been wrongly shown in that order that the same

is being passed in pursuance of this Tribunal's order dated 10.11.2022. Further, it is stated by him that this order should have been passed not only under the Water (Prevention and Control of Pollution) Act, 1974 but also under the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous Waste (Management & Transboundary Movement) Rules, 2016.

3. The said Intervention Application is being vehemently opposed from the side of learned Counsel for appellant. The learned Counsel for appellant urges that the Intervenor/applicant does not have any *locus standi* to be impleaded as one of the respondents in the present appeal because according to his admission, the impugned order has not been passed pursuant to the order dated 10.11.2022 passed in Original Application No.85/2022(WZ). Moreover, this should also be treated to be one of the grounds for setting aside the impugned order because it shows non-application of mind on the part of the State PCB, in which it has been mentioned that the said order has been passed by them, in pursuance of this Tribunal's order dated 10.11.2022 passed in Original Application No.85/2022(WZ) when there was no such direction for the same.

4. We have verified from the Original Application No.85/2022(WZ), where-in we have gone through the order dated 10.11.2022, in which we find that it does not contain any direction issued from our side directing the State PCB to pass any kind of direction under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974. Therefore, as of now, we do not find any ground to allow this impleadment application. We find it appropriate to pass final order in this application at the time of final argument after taking into consideration the reply affidavit from the side of State PCB.

5. Later on we heard the arguments of learned Counsel for the parties finally in this matter.

6. This appeal has been preferred against the impugned order dated 09.01.2023 issued by the MPCB, where-by direction has been issued under Section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 read-with the Environment (Protection) Act, 1986 towards environmental compensation of Rs.84,70,000/- as per the NGT's Orders.

7. The learned Counsel for appellant has urged that reference in the impugned order is made of NGT's order dated 10.11.2022 passed in Original Application No.85/2022; Show Cause Notice of closure directions issued on 29.09.2022; proposal submitted by Sub-Regional Officer, MPCB, Ahmednagar vide legal action No.MPCB-Legal Actions-270122007; and directions received from HQ dated 06.01.2023.

8. Having drawn our attention to these references, it is submitted by the learned Counsel for appellant that there was no order passed by this Tribunal in Original Application No.85/2022 on 10.11.2022 giving direction to the MPCB to calculate the environmental compensation and levy the same from the Project Proponent/appellant. We have verified it from the record of Original Application No.85/2022(WZ) and found that there was no order passed by us on 10.11.2022 directing the MPCB to impose an environmental compensation. Therefore, the reference appears to be erroneous.

9. Thereafter, the learned Counsel for appellant has drawn our attention to the Show Cause Notice for closure direction issued on 29.09.2022, which is annexed at page no.119 of the paper book, in which, it is recorded that the same has been issued for non-compliance of various environmental enactments and reference is given thereof at serial

nos.1 to 7 under the head reference. By this notice, it was directed that the same should be replied positively within 7 days, failing which the production activity will be directed to be stopped forthwith and legal action would be initiated against it.

10. Thereafter, the learned Counsel for appellant has drawn our attention to page no.121 of the paper book, which is an order dated 29.09.2022 passed by the MPCB regarding forfeiting the Bank Guarantee to the tune of Rs.25 lakhs and it is clarified that on the same day, when the Show Cause Notice dated 29.09.2022 was issued, the above amount of Bank Guarantee was forfeited by the MPCB.

11. Thereafter, the learned Counsel for appellant has drawn our attention to page no.123 of the paper book, which is an interim direction dated 17.10.2022 issued by the Regional Officer, MPCB, Nashik, which contains four directions to be complied with and it was mentioned in it that if the appellant fails to comply with the same, the disconnection of electricity and water supply of the industry would be ordered. Having pointed out towards this interim direction, it is brought to our notice by the learned Counsel for appellant that compliance of this is a subject matter of Original Application No.85/2022(WZ), which is pending consideration, in which Vasantdada Sugar Institute (VSI), Pune has been directed to make calculation of environmental compensation to be levied from the Project Proponent and the matter is still under consideration.

12. The learned Counsel for appellant has also drawn our attention to page no.125 of the paper book, which is a reply dated 25.10.2022 submitted by the Project Proponent/appellant to the interim directions and thereafter, it also indicated that the renewal of consent to operate dated 08.11.2022 was granted to the appellant for 30 KLPD molasses

base distillery, which is of Red Category, which is annexed at page nos.127-129 of the paper book.

13. Thereafter, the learned Counsel for appellant has drawn our attention to page nos.138-139 of the paper book, which is a letter dated 11.11.2022 issued by the MPCB regarding renewal of consent for 3500 TCD sugar and 26 MW Co-generation unit, under Red Category.

14. Having drawn our attention to these documents, it is urged by the learned Counsel for appellant that on the one hand, Show Cause Notice was issued, which was adequately replied and pursuant to that, renewal of Consent to Operate was also granted by the MPCB and on the other hand, the impugned has been passed imposing penalty of an amount of Rs.84,70,000/-.

15. The learned Counsel for appellant has further argued that the document, mentioned at point no.3 in reference contained in the impugned order dated 09.01.2023, was never provided to the appellant, which is said to be the proposal submitted by the Sub-Regional Officer, MPCB, Ahmednagar. Further, it is urged by him that under reference at serial no.4 pertaining to directions received from HQ dated 06.01.2023 contained in the said impugned order was also not provided to the appellant. Therefore, without providing copies of these two documents, there was no opportunity to make submission before the MPCB to impose any environmental compensation to be levied as this will amount to violation of principles of natural justice.

16. As against this, we heard the argument of learned Counsel for respondent Nos.1&2/MPCB, who has drawn our attention to the contents of affidavit dated 23.02.2023 filed from their side, where-in he has drawn our attention to para nos.7&8 of the said affidavit, where-in, in para no.7,

it is mentioned that this Tribunal had directed constitution of a Committee vide order dated 29.09.2022 and in para no.8, reference is made of this Tribunal's order dated 10.11.2022 and in compliance with that, it is submitted by the learned Counsel that the answering respondent has assessed the Environment Compensation of Rs.84,70,000/-. We are not satisfied with the argument made by the learned Counsel for respondent Nos.1 & 2/MPCB because nowhere did we find in our order dated 10.11.2022 directing the MPCB to assess environmental compensation against the appellant, rather the process of calculation of the same is undergoing in Original Application No.85/2022(WZ), which is still pending. Therefore, we find that the very basis of passing the impugned order appears to be erroneous. Moreover, it is also clear that the documents, which are mentioned under reference in the impugned order, copies of the same were also not provided to the appellant. Therefore, the impugned order will also be treated to be in violation of the principle of natural justice because it was very much required that the copies of those documents should have been provided to the appellant and also with sufficient opportunity was required to be provided to the appellant to respond to them. If any violation was found to be there at the end of the Project Proponent/appellant, then only any penalty/environmental compensation could have been levied. However, the learned Counsel for respondent Nos.1 & 2/MPCB reiterates that the environmental compensation has been assessed for the violation during the period from 09.02.2022 to 17.11.2022 on the part of the appellant but we do not find it having been mentioned in the reply affidavit. Therefore, it cannot be presumed that the violations were of the said period in respect of above-mentioned amount, which has been assessed as environmental compensation to be levied from the appellant.

17. In view of above, we find it appropriate to set aside the impugned order and is accordingly set aside the same. Consequently, this appeal stands allowed.

18. We also made it clear that if any violations are found to be there on the part of the appellant, the MPCB would be at liberty to proceed against it in accordance with law.

19. Pending applications, if any, also stand disposed of accordingly.

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

August 18, 2023
Appeal No.05/2023(WZ)
I.A. No. 127/2023(WZ)
P.Kr

